

DETAILS OF KITTAGANAHALLI LAKE

As per NGT order O.A No. 750/2019, dated: 25.09.2019 directed the KSPCB to look into the matter, take appropriate action in accordance with law and to furnish a factual and action taken report in the matter within one month. Based on this, Regional Officer, Sarjapura along with Deputy Environmental Officer, Sarjapura and with TMC, Bommasandra authorities inspected on 05.11.2019.

The following are the observations made during inspection: -

1. Kittaganahalli lake is located in the limits of Town Municipal Council, Bommasandra of Attibele Hobli, Anekal Tq, Bengaluru Urban District of Hosur Main Road behind Narayana Hrudayalaya Hospital. The GPS Coordinates of the Kittaganahalli lake –
N - 12⁰ 48" 35'
E - 77⁰ 41" 21'
2. The Kittaganahalli Lake is spread over an area of about 28 Acres and surrounded by residential houses towards South East direction, designated KIADB industrial area towards West and North directions, Commercial establishments and Narayana Hryudalaya hospital towards North East Direction of Hosur road side. The Kittaganahalli Village is also located towards East direction.
3. Though the Kittaganahalli lake comes under the TMC limits Bommasandra, the lake is still under the jurisdiction of Zilla Panchayath, Bengaluru Urban District and it is not handed over to TMC Bommasandra as informed by TMC Bommasandra authorities.
4. The TMC, Bommasandra has a population of 24,465 as per 2011 Census. The TMC, Bommasandra has provided underground drainage system in the area of Bommasandra TMC limits and the sewage generated by the individual houses is connected to an extent of about 90% to the Under Ground Drainage System (UGD). The UGD outlets are connected to the nearby water bodies including Kittaganahalli lake. The approximate quantity of sewage generation is about 1.5 MLD, out of which ½ of the sewage generated is joining Kittaganahalli lake and the remaining sewage is joining the other lakes namely, Chandapura lake and Heelalige lake as these houses are located downstream of the KIADB industrial area of residential area.
5. The TMC Bommasandra has not provided Sewage Treatment Plant in its limits and only underground drainage system has been provided. The entire sewage is joining to the nearby lakes through UGD System and also through open drains.
6. Board is regularly monitoring the Kittaganahalli Lake water samples every month. As per the analysis report, the quality of the water is below Class- E viz not fit for usage of any kind of activity including irrigation purposes. This is because of discharge of sewage into the lakes by the TMC, Bommasandra authorities and also joining of sewage flowing into the storm water drain from the KIADB industrial area.
7. The Municipal Solid Waste generated from houses, hotels, commercial establishment etc, is not being completely segregated at the source. Only some quantity of Dry waste

is being handed over to Sahas NGO for further disposal and the remaining entire quantity of solid waste/garbage generated in the Municipal limit of TMC Bommasandra is being dumped in the tank bed area of Kittaganahalli lake. The unsegregated municipal solid waste is also burning in the tank bed area.

8. The TMC authorities have not identified the designated land for disposal of Garbage/Municipal solid waste and not developed any land fill sites in the TMC limits of Bommasandra.

The following action has been taken by the Board against the TMC, Bommasandra for dumping of Municipal solid waste in the Kittaganahalli Lake : -

1. A notice has been issued to TMC, Bommasandra on 30-01-2016 to stop dumping of Municipal solid waste and discharge of sewage into the lake. Annexure –I.
2. Show cause Notice has been issued to TMC Bommasandra on 25-01-2017 to comply with the provisions of Water Act, 1974 and also to stop discharge of sewage and dumping of Garbage into the lake. Annexure – II.
3. A Notice has been issued to TMC, Bommasandra on 27-02-2017 to take action against dumping of solid waste in the tank bed of Kittaganahalli lake. Annexure – III.
4. A Notice has been issued to TMC, Bommasandra on 27-03-2017 to take action regarding to stop discharge of sewage and dumping of Garbage into the lake. Annexure – IV.
5. A Notice has been issued to Executive Engineer, Zilla Panchayath, Bengaluru Urban on 17-08-2017 to take rejuvenation and development work of Kittaganahalli Lake in the interest of the public health. Annexure – V.
6. A Notice has been issued to Chief officer, TMC Bommasandra on 17-08-2017 to stop illegal dumping of Municipal solid waste into the Kittaganahalli lake. Annexure – VI
7. A Notice has been issued to TMC, Bommasandra on 15-10-2018 to take action to stop discharge of sewage and dumping of Garbage into the Kittaganahalli lake. Annexure – VII
8. A letter has been also addressed to Deputy Commissioner, Bengaluru Urban District on 19-11-2018 to give directions to the concerned TMC authorities for construction of Sewage Treatment Plant to treat the domestic sewage and also for scientific disposal of Municipal Solid Waste. Annexure – VIII.
9. The sample of domestic sewage flowing in the Storm Water Drain and UGD Outlet joining point of the lake was collected as per Water Act, 1974 on 24-07-2019 and analysis report is enclosed as Annexure-IX.

Further, discussions was also held at KSPCB, Bengaluru on 02.12.2019 with Chief Officer, TMC Bommasandra and President TMC Bommasandra regarding NGT Directions issued in respect of above mentioned OA No750/2019 regarding Kittaganahalli Lake pollution. The Proceedings of the Discussions is enclosed here with for kind reference as **Annexure-X**.

As per the decision taken during the discussion held on 02.12.2019 the Kittaganahalli Lake was once again inspected by RO-Sarjapura on 21.12.2019 to verify the compliance to the direction issued to the TMC Bommasandra authorities.

With respect to compliance to the direction issued during the discussion held on 02.12.2019, RO – Sarjapura observed the following;

- i. TMC Bommasandra Authority has now stopped dumping of solid waste into the Kittaganahalli Lake. The Lake entrance has been closed and provided gate with lock.
- ii. There is no fresh dumping of Solid Waste in the Lake was observed. The waste which has been dumped earlier is still there and made a road for lifting the dumped solid waste.
- iii. TMC Bommasandra Authority have also provided security person to watch the Lake to prevent from illegal dumping garbage /solid waste in the Lake.
- iv. On enquiry with the surrounding industry authorities, they informed that now the TMC Bommasandra authorities have taken action to stop the disposal of Municipal Solid Waste into the Kittaganahalli Lake and now there is no dumping of MSW into the Lake.

Further, as per the directions of the discussions held on 02.12.2019 the TMC Bommasandra authorities have submitted the action plan on 24.12.2019 regarding MSW Management and prevention of entry of sewage into the Kittaganahalli Lake, enclosed as **Annexure-XI**.

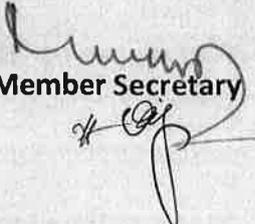
In the action plan they have stated the following action taken:-

1. With respect to handling of Municipal Solid Waste:-

- i. Stopped the dumping of Solid waste into the Kittaganahalli Lake and the solid waste is being segregated at the source itself as wet waste and dry waste at the time of collecting from individual houses .
- ii. The wet waste is being collected separately in a small area of Government land of TMC Bommasandra limits and disposing to the nearby farmers to use as manure for gardening /growing crops.
- iii. The segregated dry waste is being collected separately and handed over to Sahas Waste Management Private Limited (SWMPL) an NGO and made MOU with them.
- iv. They have also stated that, they have stopped dumping of Municipal Solid waste on Government Lands and other roadside pathways.
- v. To find out a permanent solution regarding the disposal of Municipal solid waste generated from TMC Bommasandra, they have addressed a letter to the Tahsildhar, Anekal Taluk and Deputy Commissioner, Bangalore to allot land to set up the Scientific Municipal Solid waste processing Plant .Copy of the correspondence letters are enclosed as **Annexure -XII**.

2. With respect to prevention of entry of sewage into the Kittaganahalli Lake.

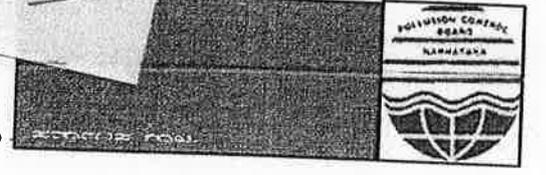
- i. Regarding stopping of entry of sewage into the Lake, they have already addressed a letter to the Karnataka Urban Water Supply and Drainage Board to submit DPR and to prepare action plan to provide Sewage Treatment Plant (STP). Copy of the correspondence letter with KUWSSB is enclosed for kind reference as **Annexure -XIII**.
- ii. Providing underground drainage system in the TMC Bommasandra limit was already over and requested Karnataka Urban Water Supply and Drainage Board authority to submit DPR to provide STP.
- iii. The Bommasandra Industries Association have proposed to rejuvenate the Kittaganahalli Lake. In this regard they have addressed a letter to TMC Bommasandra authority to give approval to start the rejuvenation of lake by clearing of earlier dumped Municipal Solid Waste in the Lake area and to clean the Lake water by natural means. In this regard, they have addressed a letter to TMC Bommasandra. Copy of the letter is enclosed for kind reference as **Annexure-XIV**.


Member Secretary

Office of the Regional Officer
Karnataka State Pollution Control Board
Bengaluru Sarjapura
"NISARGA BHAVAN" 3rd Floor
Thimmaiah Road, 7th 'D' Main, Shivanagar,
Opp. Pushpanjali Theatre, Bengaluru -560 010
Phone : (0) 080 -23230153

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಬೆಂಗಳೂರು ಸರ್ಜಾಪುರ
"ನಿಸರ್ಗ ಭವನ": 3ನೇ ಅಂತಸ್ತು, ಶಿವನಗರ
7ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ಶಿವನಗರ
ಮುಖ್ಯಾಂಶದ ಜಿಲ್ಲಾ ಮಂಡಿರದ ಎದುರು, ಬೆಂಗಳೂರು
ದೂರವಾಣಿ: 080- 23230153

Annexure I



towards a cleaner Karnataka

ದಿನಾಂಕ

30 JAN 2016

DESPATCHED

ಸಂಖ್ಯೆ: ಕರಾಪಾನಿಮಂ/ಪ್ರಾ.ಕ/ಸರ್ಜಾಪುರ/2015-16/14094

ಇವರಿಗೆ,

ಮುಖ್ಯ ಅಧಿಕಾರಿ,
ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆ,
ಹೊಸುರು ರಸ್ತೆ,
ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,
ಬೆಂಗಳೂರು.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಜಲ ಕಾಯ್ದೆ (ಮಾಲಿನ್ಯ ನಿವಾರಣೆ ಮತ್ತು ನಿಯಂತ್ರಣ) 1974 ಅಡಿ ಮತ್ತು ಮುನಿಸಿಪಲ್
ಘನ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆ ನಿಯಮ 2000 ಅಡಿಯಲ್ಲಿ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳುವ ಬಗ್ಗೆ.
ಉಲ್ಲೇಖ: ಸ್ಥಳ ಪರಿವೀಕ್ಷಣೆ ಮಾಡಿದ ದಿನಾಂಕ 16.12.2015

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಮೂಲಕ ತಮ್ಮಲ್ಲಿ ತಿಳಿಸುವುದೆಂದರೆ ಬೊಮ್ಮಸಂದ್ರ
ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯ ಪ್ರದೇಶದಲ್ಲಿ ಹೆಚ್ಚಿನ ರೀತಿಯಲ್ಲಿ ಜನವಸತಿ ಪ್ರದೇಶ, ವಾಣಿಜ್ಯ ಘಟಕಗಳು ಮತ್ತು
ಕೈಗಾರಿಕ ಘಟಕಗಳು ಸ್ಥಾಪನೆಗೊಂಡು ಹೆಚ್ಚಿನ ಮಟ್ಟದ ತ್ಯಾಜ್ಯ ನೀರು ಮತ್ತು ಘನ ತ್ಯಾಜ್ಯ
ಉತ್ಪಾದನೆಯಾಗುತ್ತಿದ್ದು ಇವುಗಳ ನಿರ್ವಹಣೆಗೆ ಈ ಕೆಳಕಂಡ ಕ್ರಮಗಳನ್ನು ಕೈಗೊಳ್ಳಬೇಕಾಗಿರುವುದು
ಅತಿಲವಶ್ಯಕವಾಗಿರುತ್ತದೆ.

1. ಪುರಸಭೆಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುತ್ತಿರುವ ತ್ಯಾಜ್ಯ ನೀರು (Sewage) ತೆರೆದ ಮಳೆ
ನೀರಿನ ಚರಂಡಿಗಳಲ್ಲಿ ಸೇರುತ್ತಿದ್ದು, ಅಂತಿಮವಾಗಿ ಕೆರೆಗಳನ್ನು ಸೇರುತ್ತಿದೆ ಇದರಿಂದ ಕೆರೆಗಳು
ಮತ್ತು ಅಂತರ್ಜಲದ ನೀರು ಕಲುಷಿತಗೊಳ್ಳಲು ಕಾರಣವಾಗುತ್ತಿದೆ. ಇದನ್ನು ಅತಿಜರೂರಾಗಿ
ತಡೆಗಟ್ಟುವುದು ಅವಶ್ಯಕವಾಗಿರುತ್ತದೆ. ಅದರಿಂದ ತಮ್ಮ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯ ಪ್ರದೇಶಕ್ಕೆ
ಒಳಚರಂಡಿ (UGD) ವ್ಯವಸ್ಥೆಯನ್ನು ಮಾಡಿ ತ್ಯಾಜ್ಯ ನೀರನ್ನು ಸಂಗ್ರಹಿಸಿ ಸಂಸ್ಕರಿಸಿ
ಪುನರ್ಬಳಕೆ ಮಾಡಲು ಸೂಕ್ತ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳುವುದು.
2. ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುವ ಘನ ತ್ಯಾಜ್ಯವನ್ನು ರಸ್ತೆ ಬದಿಗಳಲ್ಲಿ, ಖಾಲಿ
ಜಾಗಗಳಲ್ಲಿ ಮತ್ತಿತರ ಪ್ರದೇಶಗಳಲ್ಲಿ ಹಾಕುತ್ತಿದ್ದು ಇದರಿಂದ ಕೆರೆಗಳು ಮತ್ತು
ಸುತ್ತಮುತ್ತಲಿನ ಪ್ರದೇಶಗಳಲ್ಲಿ ಪರಿಸರ ಮಾಲಿನ್ಯವಾಗುವುದಕ್ಕೆ ಕಾರಣವಾಗುತ್ತಿದೆ. ಅದರಿಂದ

o/c

ಮುನಿಸಿಪಲ್ ಘನ ತ್ಯಾಜ್ಯನಿರ್ವಹಣೆ ನಿಯಮ 2000 ಅಡಿಯಲ್ಲಿ ಸಮರ್ಪಕವಾಗಿ ಘನ ತ್ಯಾಜ್ಯವನ್ನು ಸಂಗ್ರಹಿಸಿ ನಿಗದಿತ ಜಾಗದಲ್ಲಿ ಸಂಸ್ಕರಿಸಿ ವಿಸರ್ಜಿಸಲು ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕೆಂದು ಸೂಚಿಸಲಾಗಿದೆ.

ಮೇಲೆ ತಿಳಿಸಿದ ವಿಷಯಗಳ ಬಗ್ಗೆ ತೃಪ್ತಿಯಾಗಿ ಗಮನಹರಿಸಿ ತೆಗೆದುಕೊಂಡ ಕ್ರಮದ ವಿವರಗಳನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸುವಂತೆ ಈ ಮೂಲಕ ಕೋರಲಾಗಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,


ಪರಿಸರ ಅಧಿಕಾರಿ,

ಪ್ರಾ.ಕ. ಸರ್ಜಾಪುರ, ಬೆಂಗಳೂರು.

h



Office of the Regional Officer

Karnataka State Pollution Control Board

Bengaluru Sarjapura

"NISARGA BHAVAN" 3rd Floor

Thimmaiah Road, 7th 'D' Main, Shivanagar,

Opp. Pushpanjali Theatre, Bengaluru -560 010

Phone : (0) 080 -23230153

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

ಬೆಂಗಳೂರು ಸರ್ಜಾಪುರ

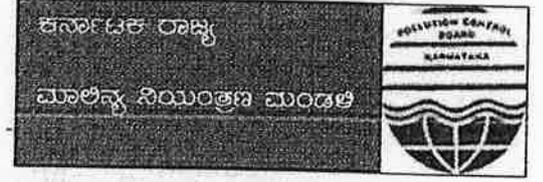
"ನಿಸರ್ಗ ಭವನ", 3ನೇ ಅಂತಸ್ತು, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,

7ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ಶಿವನಗರ

ಸುಪ್ಲಾಂಜಲಿ ಥಿಯೇಟರ್ ಎದುರು, ಬೆಂಗಳೂರು -

ದೂರವಾಣಿ: 080- 23230153

Annexure - II



No: KSPCB/BNG-SJR/EO/DEO/AEO/2016-17/

583

towards a cleaner Karnataka

Date: 25 JAN 2017

To,

The Chief Officer,
Town Municipal Council,
Bommasandra,
Hosur Road, Anekal Taluk,
Bengaluru Urban District.

Annexure - II

DESPATCHED

Sir,

Sub: Non-compliance under the provisions of Water (Prevention & Control of Pollution) Act, 1974, Water Cess Act, 1977 & Solid Waste Management Rules, 2016 - reg.

Ref: Inspection by undersigned on 27.08.2016.

With reference to the above, it is to be informed that, under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & Solid Waste Management Rules, 2016 and Water Cess Act, 1977. Your TMC required to comply the following conditions.

1. a). TMC has required to apply and obtain the consent under the under the Provisions of Water (P &CP) Act, 1974 for discharge of sewage generated from the TMC area.
- b). Complete sewage network shall be provided for collection of sewage and identify the suitable land to establish the sewage treatment plant to treat the sewage generated from the TMC area before discharge into drains or water bodies.
- c). Furnish the details of population of local body, quantity of water supply and sources of water.
2. Under the provision of Water (P &CP) Cess Act, 1977 TMC required to submit the cess returns in Form-1 regularly.
3. a). Identify the Land for scientific processing and disposal of garbage generated from the TMC area. Apply and obtain the authorization under the Solid Waste Management Rules, 2016 immediately.
- b). Furnish the status of collection transportation and disposal of garbage ward wise.
- c). Furnish the quantity of garbage generation per day from the TMC area.

d). Submit the Annual report under the Solid Waste Management Rules, 2016.

In view of the above, you are hereby called upon **Show Cause** with 15 days from the date of receipt of this notice and submit compliance to the above said details, otherwise recommended to Board take necessary action under the provisions of Water (Prevention & Control of Pollution) Act, 1974, Water (P & CP) Cess Act, 1977 & Solid Waste Management Rules, 2016.

Please acknowledge the receipt of this notice.

Yours Faithfully,

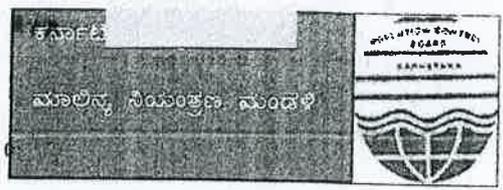
S. D. Ch
Environmental Officer,
R.O-Sarjapura.

✓

Annexure III

Office of the Regional Officer
Karnataka State Pollution Control Board
Bengaluru.Sarjapura
"NISARGA BHAVAN" 3rd Floor
Thimmaiah Road, 7th 'D' Main, Shivanagar,
Opp. Pushpanjali Theatre, Bengaluru -560 010
Phone : (O) 080 -23230153

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಬೆಂಗಳೂರು ಸರ್ಜಾಪುರ
"ನಿಸರ್ಗ ಭವನ", 3ನೇ ಅಂತಸ್ತು, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
7ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ಶಿವನಗರ
ಪುಷ್ಪಾಂಜಲಿ ಥಿಯೇಟರ್‌ನ ಎದುರು, ಬೆಂಗಳೂರು -560 010
ದೂರವಾಹಿ: 080- 23230153



towards a cleaner Karnataka

ಸಂ. ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ - ಸರ್ಜಾಪುರ/2016-17/ 685

ದಿನಾಂಕ:

27 FEB 2017

ಇವರಿಗೆ,

ಮುಖ್ಯ ಅಧಿಕಾರಿಗಳು,
ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆ,
ಹೊಸುರು ರಸ್ತೆ,
ಆನೇಕಲ್ ತಾಲ್ಲೂಕು
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ.

Annexure III

8

ಮಾನ್ಯರ,

ವಿಷಯ : ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುತ್ತಿರುವ ಮುಸ್ಲಿಮಾಲ್ ಫನತ್ಯಾಜ್ಯವನ್ನು ಕಿತಾಗಾನಹಳ್ಳಿ ಕೆರೆಯ ಪ್ರದೇಶದಲ್ಲಿ ಹಾಕುತ್ತಿರುವ ಬಗ್ಗೆ

- ಉಲ್ಲೇಖ: 1. ಸಾರ್ವಜನಿಕ ದೂರು ಪತ್ರದ ದಿನಾಂಕ: 21.02.2017 (Through e-mail)
- 2. ಕಿತಾಗಾನಹಳ್ಳಿ ಕೆರೆಯ ಪ್ರದೇಶವನ್ನು ಪರಿವೀಕ್ಷಣೆ ಮಾಡಿದ ದಿನಾಂಕ: 23.02.2017.

ಮೆಲ್ಕಂಡ ದೂರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಮೂಲಕ ತಮ್ಮಲ್ಲಿ ತಿಳಿಸುವುದೇನೆಂದರೆ ಬೊಮ್ಮಸಂದ್ರ ಕೈಗಾರಿಕ ಪ್ರದೇಶದ ಹತ್ತಿರ ವಾಸವಿರುವ ನಿವಾಸಿಗಳೂ e-mail ಮೂಲಕ ಪುರಸಭೆಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುವ ಫನತ್ಯಾಜ್ಯವನ್ನು ಕಿತಾಗಾನಹಳ್ಳಿ ಕೆರೆಯ ಪ್ರದೇಶದಲ್ಲಿ ಹಾಕುತ್ತಿದ್ದು ಇದರಿಂದ ಕೆರೆಯ ನೀರು ಮತ್ತು ಪರಿಸರವು ತೀವ್ರವಾಗಿ ಮಾಲಿನ್ಯವಾಗುತ್ತಿರುವ ಬಗ್ಗೆ ದೂರು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ ದೂರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿನಾಂಕ: 23.02.2017 ರಂದು ಕಿತಾಗಾನಹಳ್ಳಿ ಕೆರೆಯ ಪ್ರದೇಶವನ್ನು ಪರಿವೀಕ್ಷಣೆ ಮಾಡಿದಾಗ ಕೆಳಕಂಡ ಅಂಶಗಳನ್ನು ಗಮನಿಸಲಾಗಿರುತ್ತದೆ.

- ಕಿತಾಗಾನಹಳ್ಳಿ ಕೆರೆಯ ಪ್ರದೇಶದಲ್ಲಿ ಫನತ್ಯಾಜ್ಯವನ್ನು ಹಾಕಿರುವುದು ಕಂಡು ಬಂದಿರುತ್ತದೆ. ಹೆಚ್ಚಿನ ಪ್ರಮಾಣ ಫನತ್ಯಾಜ್ಯವು ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುವ ತ್ಯಾಜ್ಯವಾಗಿರುವುದು ತಿಳಿದು ಬಂದಿರುತ್ತದೆ.
- ಮುಸ್ಲಿಮಾಲ್ ಫನತ್ಯಾಜ್ಯವನ್ನು ಕೆರೆಯ ಪ್ರದೇಶದಲ್ಲಿ ಹಾಕುತ್ತಿರುವುದರಿಂದ ಕೆರೆಯ ನೀರಿನ ಮತ್ತು ಅಂತರ್ಜಲದ ಮಾಲಿನ್ಯವಾಗಲು ಕಾರಣವಾಗಿರುತ್ತದೆ.
- ಕೆರೆಯ ಪ್ರದೇಶದಲ್ಲಿ ಫನತ್ಯಾಜ್ಯವನ್ನು ವಿಸರ್ಜಿಸುತ್ತಿರುವುದು ತ್ಯಾಜ್ಯಕ್ಕೆ ಬೆಂಕಿ ಸಂಭಂವಿಸುವುದರಿಂದ ಅಪ್ರದೇಶದ ಸುತ್ತಮುತ್ತ ವಾಯು ಮಾಲಿನ್ಯ ಮತ್ತು ಕೆಟ್ಟವಾಸನೆಯು ಉಂಟುಮಾಡುತ್ತಿರುವುದರಿಂದ ಅಲ್ಲಿನ ಪರಿಸರಕ್ಕೆ ಮತ್ತು ಸಾರ್ವಜನಿಕರಿಗೆ ವ್ಯತಿರಿಕ್ತವಾದ ಪರಿಣಾಮಗಳಾಗುತ್ತಿರುವುದು ಕಂಡು ಬಂದಿರುತ್ತದೆ. ಅದರಿಂದ ಕಿತಾಗಾನಹಳ್ಳಿ ಕೆರೆಯ ಪ್ರದೇಶದಲ್ಲಿ ಫನತ್ಯಾಜ್ಯವನ್ನು ಹಾಕುವುದನ್ನು ನಿಲ್ಲಿಸುವಂತೆ ಹಾಗೂ ಈಗಾಗಲೇ ಹಾಕಿರುವ ತ್ಯಾಜ್ಯವನ್ನು ತೆರವುಗೊಳಿಸಿ ಕೆರೆಯ ಪರಿಸರವನ್ನು ಸಂರಕ್ಷಿಸುವಂತೆ ಜರೂರಾಗಿ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕಾಗಿದೆ.

ಅದರಿಂದ ಫನತ್ಯಾಜ್ಯನಿರ್ವಹಣೆ ನಿಯಮ 2016 ಅಡಿಯಲ್ಲಿ ಸಮರ್ಪಕವಾಗಿ ಫನತ್ಯಾಜ್ಯವನ್ನು ಸಂಗ್ರಹಿಸಿ ನಿಗದಿತ ಜಾಗದಲ್ಲಿ ಸಂಸ್ಕರಿಸಿ ವಿಸರ್ಜಿಸಲು ಕ್ರಮಕೈಗೊಳ್ಳ ಬೇಕೆಂದು ಸೂಚಿಸಲಾಗಿದೆ. ಮೇಲೆ ತಿಳಿಸಿದ ವಿಷಯಗಳ ಬಗ್ಗೆ ತ್ವರಿತವಾಗಿ ಗಮನಹರಿಸಿ ತೆಗೆದು ಕೊಂಡ ಕ್ರಮದ ವಿವರಗಳನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸುವಂತೆ ಈ ಮೂಲಕ ಕೋರಲಾಗಿದೆ.

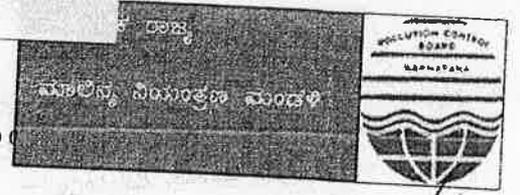
ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿ,
ಪ್ರಾ.ಕ- ಸರ್ಜಾಪುರ, ಬೆಂಗಳೂರು

Office of the Regional Officer
Karnataka State Pollution Control Board
Bengaluru Sarjapura
"NISARGA BHAVAN" 3rd Floor
Thimmaiah Road, 7th 'D' Main, Shivanagar,
Opp. Pushpanjali Theatre, Bengaluru -560 010
Phone : (O) 080 -23230153

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಬೆಂಗಳೂರು ಸರ್ಜಾಪುರ
"ನಿಸರ್ಗ ಭವನ", 3ನೇ ಅಂತಸ್ತು, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
7ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ಶಿವನಗರ
ಪುಷ್ಪಾಂಜಲಿ ಚಿತ್ರಮಂದಿರದ ಎದುರು, ಬೆಂಗಳೂರು -560
ದೂರವಾಣಿ: 080- 23230153

Annexure-IV



towards a cleaner Karnataka

ದಿನಾಂಕ:

27 MAR 2017

DESPATCHED

ಸಂ. ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ - ಸರ್ಜಾಪುರ/2016-17/

852

ಇವರಿಗೆ,

ಮುಖ್ಯ ಅಧಿಕಾರಿಗಳು,
ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆ,
ಹೊಸುರು ರಸ್ತೆ,
ಆನೇಕಲ್ ತಾಲ್ಲೂಕು
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ.

Annexure-IV

ಮಾನ್ಯರೇ,

ವಿಷಯ : ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುತ್ತಿರುವ ಮುನ್ಸಿಪಾಲ್ ಫನತ್ಯಾಜ್ಯವನ್ನು ಕಿತಾಗಾನಹಳ್ಳಿ ಕೆರೆಯ ಪ್ರದೇಶದಲ್ಲಿ ಹಾಕುತ್ತಿರುವ ಬಗ್ಗೆ

- ಉಲ್ಲೇಖ: 1. ಸಾರ್ವಜನಿಕ ದೂರು ಪತ್ರದ ದಿನಾಂಕ: 21.02.2017 (Through e-mail)
2. ಕಿತಾಗಾನಹಳ್ಳಿ ಕೆರೆಯ ಪ್ರದೇಶವನ್ನು ಪರಿವೀಕ್ಷಣೆ ಮಾಡಿದ ದಿನಾಂಕ: 23.02.2017.
3. ಈ ಕಛೇರಿ ಪತ್ರದ ಸಂಖ್ಯೆ: 685, ದಿನಾಂಕ: 27.02.2017.

ಮೆಲ್ಕಂಡ ದೂರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಮೂಲಕ ತಮ್ಮಲ್ಲಿ ತಿಳಿಸುವುದೇನೆಂದರೆ ಬೊಮ್ಮಸಂದ್ರ ಕೈಗಾರಿಕ ಪ್ರದೇಶದ ಹತ್ತಿರ ವಾಸವಿರುವ ನಿವಾಸಿಗಳೂ e-mail ಮೂಲಕ ಪುರಸಭೆಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುವ ಫನತ್ಯಾಜ್ಯವನ್ನು ಕಿತಾಗಾನಹಳ್ಳಿ ಕೆರೆಯ ಪ್ರದೇಶದಲ್ಲಿ ಹಾಕುತ್ತಿದ್ದು ಇದರಿಂದ ಕೆರೆಯ ನೀರು ಮತ್ತು ಪರಿಸರವು ತೀವ್ರವಾಗಿ ಮಾಲಿನ್ಯವಾಗುತ್ತಿರುವ ಬಗ್ಗೆ ದೂರು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ ದೂರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿನಾಂಕ: 23.02.2017 ರಂದು ಕಿತಾಗಾನಹಳ್ಳಿ ಕೆರೆಯ ಪ್ರದೇಶವನ್ನು ಪರಿವೀಕ್ಷಣೆ ಮಾಡಿದಾಗ ಕೆಳಕಂಡ ಅಂಶಗಳನ್ನು ಗಮನಿಸಲಾಗಿರುತ್ತದೆ.

- ಕಿತಾಗಾನಹಳ್ಳಿ ಕೆರೆಯ ಪ್ರದೇಶದಲ್ಲಿ ಫನತ್ಯಾಜ್ಯವನ್ನು ಹಾಕಿರುವುದು ಕಂಡು ಬಂದಿರುತ್ತದೆ. ಹೆಚ್ಚಿನ ಪ್ರಮಾಣ ಫನತ್ಯಾಜ್ಯವು ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುವ ತ್ಯಾಜ್ಯವಾಗಿರುವುದು ತಿಳಿದು ಬಂದಿರುತ್ತದೆ.
- ಮುನ್ಸಿಪಾಲ್ ಫನತ್ಯಾಜ್ಯವನ್ನು ಕೆರೆಯ ಪ್ರದೇಶದಲ್ಲಿ ಹಾಕುತ್ತಿರುವುದರಿಂದ ಕೆರೆಯ ನೀರಿನ ಮತ್ತು ಅಂತರ್ಜಲದ ಮಾಲಿನ್ಯವಾಗಲು ಕಾರಣವಾಗಿರುತ್ತದೆ.
- ಕೆರೆಯ ಪ್ರದೇಶದಲ್ಲಿ ಫನತ್ಯಾಜ್ಯವನ್ನು ವಿಸರ್ಜಿಸುತ್ತಿರುವುದು ತ್ಯಾಜ್ಯಕ್ಕೆ ಬೆಂಕಿ ಸಂಭಂವಿಸುವುದರಿಂದ ಅಪ್ರದೇಶದ ಸುತ್ತಮುತ್ತ ವಾಯು ಮಾಲಿನ್ಯ ಮತ್ತು ಕೆಟ್ಟವಾಸನೆಯು ಉಂಟುಮಾಡುತ್ತಿರುವುದರಿಂದ ಅಲ್ಲಿನ ಪರಿಸರಕ್ಕೆ ಮತ್ತು ಸಾರ್ವಜನಿಕರಿಗೆ ಷ್ಯತಿರಿಕ್ತವಾದ ಪರಿಣಾಮಗಳಾಗುತ್ತಿರುವುದು ಕಂಡು ಬಂದಿರುತ್ತದೆ.

ಪರಿವೀಕ್ಷಣೆ ವೇಳೆಯಲ್ಲಿ ಕಂಡುಬಂದ ವಿಷಯದ ಬಗ್ಗೆ ಅತಿ ಜರೂರಾಗಿ ಕಿತಾಗಾನಹಳ್ಳಿ ಕೆರೆಯ ಪ್ರದೇಶದಲ್ಲಿ ಫನತ್ಯಾಜ್ಯ ಹಾಕುವುದನ್ನು ನಿಲ್ಲಿಸುವಂತೆ ಹಾಗೂ ಈಗಾಗಲೇ ಹಾಕಿರುವ ತ್ಯಾಜ್ಯವನ್ನು ತೆರವುಗೊಳಿಸಿ ಕೆರೆಯ ಪರಿಸರವನ್ನು ಸಂರಕ್ಷಿಸುವಂತೆ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಉಲ್ಲೇಖದಲ್ಲಿ ತಿಳಿಸಿರುವ ಪತ್ರದ ಮೂಲಕ ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ. ಇದಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ತಾವು ತೆಗೆದುಕೊಂಡ ಕ್ರಮದ ವಿವರಗಳನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲ.

ಮುಂದುವರೆದಂತೆ ಅಲ್ಲಿನ ನಿವಾಸಿಗಳು ದಿನಾಂಕ: 16.03.2017 ರಂದು ಪತ್ರದ ಮೂಲಕ ಕೆರೆಯ ಅಂಗಳದಲ್ಲಿ ಫನತ್ಯಾಜ್ಯ ಹಾಕುವುದನ್ನು ನಿಲ್ಲಿಸುವಂತೆ ಹಾಗೂ ಇದಾಗಲೇ ಹಾಕಿರುವ ತ್ಯಾಜ್ಯವನ್ನು ತೆರವುಗೊಳಿಸಿ ಕೆರೆಯನ್ನು ಪುನಶ್ಚೇತನಗೊಳಿಸಲು ಕೋರಿರುತ್ತಾರೆ.

ಅದರಿಂದ ಘನ ತ್ಯಾಜ್ಯನಿರ್ವಹಣೆ ನಿಯಮ 2016 ರ ಅಡಿಯಲ್ಲಿ ಸಮರ್ಪಕವಾಗಿ ಘನ ತ್ಯಾಜ್ಯವನ್ನು ಸಂಗ್ರಹಿಸಿ ನಿಗದಿತ ಜಾಗದಲ್ಲಿ ಸಂಸ್ಕರಿಸಿ ವಿಸರ್ಜಿಸಲು ಕ್ರಮಕೈಗೊಳ್ಳಬೇಕೆಂದು ಸೂಚಿಸಲಾಗಿದೆ. ಮೇಲೆ ತಿಳಿಸಿದ ವಿಷಯಗಳ ಬಗ್ಗೆ ತ್ವರಿತವಾಗಿ ಗಮನಹರಿಸಿ ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ಸೂಚಿಸಲಾಗಿದೆ. ಈ ಕಾರಣ ಕೇಳುವ ನೋಟಿಸಿಗೆ ತಾವು ತೆಗೆದು ಕೊಂಡ ಕ್ರಮದ ವಿವರಗಳನ್ನು ಈ ಕಛೇರಿಗೆ 15 ದಿನಗಳೊಳಗಾಗಿ ಸಲ್ಲಿಸುವಂತೆ ತಿಳಿಸಲಾಗಿದೆ ಇಲ್ಲವಾದಲ್ಲಿ ಜಲ ಕಾಯ್ದೆ 1974 ರ ಅಡಿಯಲ್ಲಿ ಕ್ರಮಕೈಗೊಳ್ಳಲಾಗುವುದು.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

S. Pillai
ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿ,
ಪ್ರಾ.ಕ- ಸರ್ಜಾಪುರ, ಬೆಂಗಳೂರು

Regional Office : Bangalore - Sarjapura
Karnataka State Pollution Control Board
"Nisarga Bhavan", 3rd Floor, Thimmaiah Road
7th 'D' Cross, Shivanagar, Bengaluru-560 079.
Telephone : 080-23230153
Email : sarjapura@kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ಬೆಂಗಳೂರು-ಸರ್ಜಾಪುರ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
"ನಿಸರ್ಗ ಭವನ", 3ನೇ ಮಹಡಿ,
ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ, 7ನೇ 'ಡಿ' ಕ್ರಾಸ್, ಶಿವನಗರ
ಬೆಂಗಳೂರು - 560 079.
ಫೋನ್ : 080-23230153



towards a cleaner Karnataka

ಸಂ. ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ-ಸರ್ಜಾಪುರ/ಕೆರೆ-ಘನತ್ಯಾಜ್ಯ/2017-18/ 1594
//BY RPAD//

17 AUG 2017
DESPATCHED

ಇವರಿಗೆ,

ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು,
ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ವಿಭಾಗ,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಕಟ್ಟಡ,
ಎಸ್. ಕರಿಯಪ್ಪ ರಸ್ತೆ, ಬನಶಂಕರಿ,
ಬೆಂಗಳೂರು-560 070.

ಮಾನ್ಯರ,

ವಿಷಯ : ಕಿತ್ತಗಾನಹಳ್ಳಿ ಕೆರೆ ಮಾಲಿನ್ಯವಾಗುತ್ತಿರುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: ಕಿತ್ತಗಾನಹಳ್ಳಿ ಕೆರೆಯನ್ನು ಪರಿವೀಕ್ಷಣೆ ಮಾಡಿದ ದಿನಾಂಕ: 07.08.2017.

ಮೆಲ್ಲಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಮೂಲಕ ತಿಳಿಸುವುದೇನೆಂದರೆ ಕಿತ್ತಗಾನಹಳ್ಳಿ ಕೆರೆಯು ಅತ್ತಿಬೆಲೆ ಹೋಬಳಿ, ಅನೇಕಲ್ ತಾಲ್ಲೂಕ್, ಬೊಮ್ಮಸಂದ್ರ ಕೈಗಾರಿಕೆಯ ಪ್ರದೇಶಕ್ಕೆ ಹೊಂದಿಕೊಂಡಂತೆ ನಾರಾಯಣ ಹೃದಯಾಲಯ ಆಸ್ಪತ್ರೆ ಹಿಂಭಾಗ ಇದ್ದು ಈ ಕೆರೆಯಲ್ಲಿ ಅರ್ಧ ಭಾಗ ನೀರಿರುತ್ತದೆ. ಈ ಕೆರೆಗೆ ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆ ವತಿಯಿಂದ ಪ್ರತಿನಿತ್ಯ ಕಸ ತಂದು ಸುರಿಯುತ್ತಿರುತ್ತಾರೆ ಹಾಗೂ ಹತ್ತಿರದ ಕಾರ್ಖಾನೆಗಳು ರಾತ್ರಿ ವೇಳೆಯಲ್ಲಿ ಕಸತಂದು ಸುರಿದು ಕೆರೆಯನ್ನು ಮಾಲಿನ್ಯ ಮಾಡುತ್ತಿದ್ದಾರೆ. ಈ ಕೆರೆಗೆ ಸುತ್ತ ಮುತ್ತಲಿನ ಪ್ರದೇಶಗಳಿಂದ ರೊಚ್ಚು ನೀರು (Sewage) ಕೂಡ ಬಂದು ಸೇರುತ್ತಿದ್ದು ಕೆರೆಯ ನೀರು ಸಂಪೂರ್ಣ ಹಾಳಾಗಿದ್ದು ಕುಡಿಯುವುದಕ್ಕೆ ಹಾಗೂ ಜಾನುವಾರುಗಳಿಗೆ ಉಪಯೋಗಿಸದ ರೀತಿ ಹಾಳಾಗಿರುತ್ತದೆ. ಕೆರೆಗೆ ಯಾವುದೇ ರೀತಿಯ ಬೇಲಿ ಅಥವಾ ಕಾಂಪೌಂಡ್ ಇಲ್ಲದಿರುವುದರಿಂದ ಯಾವುದೇ ದಿಕ್ಕಿನಿಂದ ಕೆರೆಗೆ ಸುಲಭವಾಗಿ ಪ್ರವೇಶಿಸಬಹುದಾಗಿದೆ ಹಾಗಾಗಿ ಎಲ್ಲರು ಕಸವನ್ನು ತಂದು ಈ ಕೆರೆಗೆ ಸುರಿಯುತ್ತಿರುವುದರಿಂದ ಕೆರೆಗೆ ಕಸ ಸುರಿಯುವ ಸ್ಥಳವಾಗಿ ಮಾರ್ಪಡಾಗಿದೆ ಹಾಗೂ ಕಸಕ್ಕೆ ಬೆಂಕಿ ಹಚ್ಚುವುದರಿಂದ ಕೆರೆಯ ಸುತ್ತಮುತ್ತಲಿನ ನಿವಾಸಿಗಳಿಗೆ ಹಾಗೂ ಹತ್ತಿರವೇ ಇರುವ ನಾರಾಯಣ ಹೃದಯಾಲಯ ಸೇರಿದಂತೆ ಇರುವ ಅಕ್ಕ ಪಕ್ಕದ ನಿವಾಸಿಗಳಿಗೆ/ ಸಾರ್ವಜನಿಕರಿಗೆ ಆಸ್ಪತ್ರೆಯ ತುಂಬಾ ವಾಯ್ಡು ಮಾಲಿನ್ಯದ ಸಮಸ್ಯೆ ಉಂಟಾಗುತ್ತಿರುತ್ತದೆ ಹಾಗೂ ಕೆರೆಯ ಅಕ್ಕ ಪಕ್ಕದ ನಿವಾಸಿಗಳಿಗೆ ಆರೋಗ್ಯದ ಮೇಲೆ ತುಂಬಾ ಪರಿಣಾಮ ಬೀರುವುದರಿಂದ ಕೆರೆಗೆ ಈ ಕೂಡಲೇ ತಂತಿ ಬೇಲಿ/ ಕಾಂಪೌಂಡ್ ನಿರ್ವಹಣೆ ಮಾಡಿ ಕೆರೆಗೆಯಾರು ಪ್ರವೇಶಿಸದಂತೆ ತಡೆಯಬೇಕೆಂದು ಹಾಗೂ ಕೆರೆಯನ್ನು ಸಂರಕ್ಷಣೆ ಮಾಡಬೇಕೆಂದು ಹಾಗೂ ಕೆರೆಗೆ ಕಸ ಸುರಿಯುತ್ತಿರುವ ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆಯ ಮೇಲೆ ನಿಮ್ಮ ಇಲಾಖೆವತಿಯಿಂದ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕೆಂದು ಕೋರಲಾಗಿದೆ.

ಇದು ತಮ್ಮ ಮಾಹಿತಿಗಾಗಿ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,


ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿ,

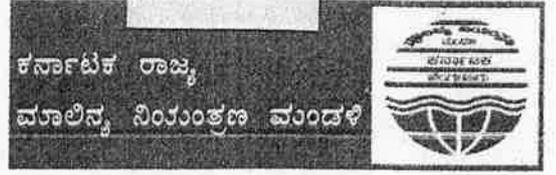
ಪ್ರಾ.ಕ- ಸರ್ಜಾಪುರ, ಬೆಂಗಳೂರು.



Annexure - VI

Regional Office : Bangalore - Sarjapura
Karnataka State Pollution Control Board
"Nisarga Bhavan", 3rd Floor, Thimmaiah Road
7th 'D' Cross, Shivanagar, Bengaluru-560 079.
Telephone : 080-23230153
Email : sarjapura@kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ಬೆಂಗಳೂರು-ಸರ್ಜಾಪುರ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಲಿ
"ನಿಸರ್ಗ ಭವನ", 3ನೇ ಮಹಡಿ,
ಶಿವನಗರ ರಸ್ತೆ, 7ನೇ 'ಡಿ' ಕ್ರಾಸ್, ಶಿವನಗರ
ಬೆಂಗಳೂರು - 560 079.
ಫೋನ್ : 080-23230153



towards a cleaner Karnataka

ಸಂ. ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ-ಸರ್ಜಾಪುರ/ಕೆರೆ-ಫನತ್ಯಾಜ್ಯ/2017-18/ 593
//BY RPAD//

17 AUG 2017
DESPATCHED 8

ಇವರಿಗೆ,

ಮುಖ್ಯ ಅಧಿಕಾರಿಗಳು,
ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆ,
ಬೊಮ್ಮಸಂದ್ರ, ಹೊಸೂರು ರಸ್ತೆ,
ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-560 099.

Annexure - VI

ಮಾನ್ಯರೇ,

ವಿಷಯ : ಕಿತ್ತಗಾನಹಳ್ಳಿ ಕೆರೆ ಅತ್ತಿಬೆಲೆ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು ಇಲ್ಲಿ ಕಸ ಸುರಿಯುತ್ತಿರುವ ಬಗ್ಗೆ.

- ಉಲ್ಲೇಖ: 1. ಸಾರ್ವಜನಿಕರು ಸಲ್ಲಿಸಿದ ದೂರಿನ ಪತ್ರದ ದಿನಾಂಕ: 21.02.2017 (Through e-mail).
 2. ಕಿತ್ತಗಾನಹಳ್ಳಿ ಕೆರೆಯ ಪ್ರದೇಶವನ್ನು ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ ಅಧಿಕಾರಿಗಳು ಪರಿವೀಕ್ಷಣೆ ಮಾಡಿದ ದಿನಾಂಕ: 23.02.2017.
 3. ಈ ಕಛೇರಿಯಿಂದ ಮುಖ್ಯ ಅಧಿಕಾರಿ, ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆ, ಇವರಿಗೆ ಬರೆದ ಪತ್ರದ ಸಂಖ್ಯೆ: 685, ದಿನಾಂಕ: 27.02.2017.
 4. ಈ ಕಛೇರಿಯಿಂದ ಮುಖ್ಯ ಅಧಿಕಾರಿ, ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆ, ಇವರಿಗೆ ಬರೆದ ಪತ್ರದ ಸಂಖ್ಯೆ: 852, ದಿನಾಂಕ: 27.03.2017.
 5. Cloud 9 Residents ರವರು ದೂರವಾಣಿ ಮೂಲಕ ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆಯವರು ಕಿತ್ತಗಾನಹಳ್ಳಿ ಕೆರೆಯಲ್ಲಿ ಕಸ ಸುರಿಯುತ್ತಿರುವ ಬಗ್ಗೆ ನೀಡಿದ ದೂರು ದಿನಾಂಕ:04.07.2017.
 6. ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಸರ್ಜಾಪುರ ಅಧಿಕಾರಿಗಳು ಪರಿವೀಕ್ಷಣೆ ಮಾಡಿದ ದಿನಾಂಕ:07.08.2017.

ಮೆಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಮೂಲಕ ತಿಳಿಸುವುದೇನೆಂದರೆ ತಮ್ಮ ಪುರಸಭೆಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುವ ಫನತ್ಯಾಜ್ಯವನ್ನು ಟ್ಯಾಕ್ಟರ್ ಮತ್ತು ಟ್ರಕ್ಗಳಲ್ಲಿ ತಂದು ಕಿತ್ತಗಾನಹಳ್ಳಿ ಕೆರೆಗೆ ಸುರಿಯುತ್ತಿದ್ದು ಕೆರೆಯನ್ನು ಸಂಪೂರ್ಣವಾಗಿ ಕಸದಿಂದ ತುಂಬಲಾಗಿದೆ ಹಾಗೂ ಕಸದ ರಾಶಿಗೆ ಬೆಂಕಿ ಹಚ್ಚಿ ವಾಯು ಮಾಲಿನ್ಯ ಉಂಟುಮಾಡಲಾಗುತ್ತಿದೆ. ಈ ರೀತಿ ತಾವು ತಮ್ಮ ಪುರಸಭೆಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ಬೇರ್ಪಡಿಸದ ಫನತ್ಯಾಜ್ಯವನ್ನು ಅವೈಜ್ಞಾನಿಕವಾಗಿ ಕೆರೆಗೆ ಸುರಿಯುತ್ತಿದ್ದು ಕೆರೆಯು ಮಾಲಿನ್ಯವಾಗುತ್ತಿದೆ. ಈಗಾಗಲೇ ಹಲವಾರು ಬಾರಿ ಕೆರೆಗೆ ಕಸ ಸುರಿಯಬಾರದೆಂದು ಮೇಲಿನ ಉಲ್ಲೇಖ (3) (4) ರಲ್ಲಿ ನೋಟಿಸ್ ನೀಡಿ ತಿಳುವಳಿಕೆ ಸಂದೇಶ ನೀಡಿದ್ದರೂ ಸಹ ತಾವು ಮತ್ತೆ ಮತ್ತೆ ಕೆರೆಗೆ ಕಸವನ್ನು ಸುರಿಯುತ್ತಿರುವುದು ಕಾನೂನು ಉಲ್ಲಂಘನೆ ಮಾಡಿದಂತಾಗಿರುತ್ತದೆ ಹಾಗೂ ಕೆರೆ ಮಾಲಿನ್ಯವಾಗಲು ತಾವು ಕಾರಣವಾಗಿರುತ್ತೀರಿ. ಆದುದರಿಂದ, ತಾವು ಈ ಕೂಡಲೇ ಕೆರೆಗೆ ಕಸ ಸುರಿಯುವುದನ್ನು ನಿಲ್ಲಿಸಬೇಕೆಂದು ಕೊನೆಯದಾಗಿ ತಿಳಿಸಲಾಗಿದೆ, ಇಲ್ಲವಾದಲ್ಲಿ ತಮ್ಮ ಮೇಲೆ ಮುನ್ಸಿಪಾಲ್ ಫನತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆ ನಿಯಮ 2016 ಕಾಯ್ದೆ ಪ್ರಕಾರ ಕ್ರಮ ಜರುಗಿಸಲಾಗುವುದು.

ಇದು ತಮ್ಮ ಮಾಹಿತಿಗಾಗಿ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,
ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿ,
ಪ್ರಾ.ಕ- ಸರ್ಜಾಪುರ, ಬೆಂಗಳೂರು.

Regional Office: Bangalore - Sarjapura
Karnataka State Pollution Control Board
"Nisarga Bhavan", 3rd Floor, Thimmaiah Road
7th 'D' Cross, Shivanagar, Bengaluru-560 079.
Telephone : 080-23230153
Email : sarjapura@kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ಬೆಂಗಳೂರು-ಸರ್ಜಾಪುರ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
"ನಿಸರ್ಗ ಭವನ", 3ನೇ ಮಹಡಿ,
ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ, 7ನೇ 'ಡಿ' ಕ್ರಾಸ್, ಶಿವನಗರ
ಬೆಂಗಳೂರು - 560 079.
ಫೋನ್ : 080-23230153

ಕರ್ನಾಟಕ ರಾಜ್ಯ
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ



towards a cleaner Karnataka

ಸಂಖ್ಯೆ: ಮಾನಿಮಂ/ಪ್ರಾ.ಕ-ಸರ್ಜಾಪುರ/ಕೆರೆ-ಘನ ತ್ಯಾಜ್ಯ/2018-19/ | 613.

ದಿನಾಂಕ: 15 OCT 2018

DESPATCHED

ಇವರಿಗೆ,
ಮುಖ್ಯ ಅಧಿಕಾರಿಗಳು,
ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆ,
ಬೊಮ್ಮಸಂದ್ರ, ಅತ್ತಿಬೆಲೆ ಹೋಬಳಿ,
ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ - 560099

Annexure - VII

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಅತ್ತಿಬೆಲೆ ಹೋಬಳಿ, ಕಿತ್ತಗಾನಹಳ್ಳಿ ಕೆರೆಯ ಪ್ರದೇಶದಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಘನ ತ್ಯಾಜ್ಯ ಸುರಿದು ಕೆರೆ ಹಾಗೂ ಕೆರೆಯ ಸುತ್ತಮುತ್ತಲಿನ ಪರಿಸರಕ್ಕೆ ಮಾಲಿನ್ಯ ಉಂಟು ಮಾಡುತ್ತಿರುವ ಬಗ್ಗೆ

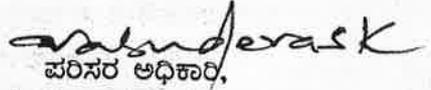
- ಉಲ್ಲೇಖ: 1. ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ 685 ದಿನಾಂಕ 27-02-2017
2. ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ 852 ದಿನಾಂಕ 27-02-2017
3. ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ 593 ದಿನಾಂಕ 17-03-2018

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಮೂಲಕ ತಿಳಿಸುವುದೇನೆಂದರೆ, ತಾವು ತಮ್ಮ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುವ ಘನ ತ್ಯಾಜ್ಯವನ್ನು ವಿಂಗಡಣೆ ಮಾಡದೆ ಅವೈಜ್ಞಾನಿಕವಾಗಿ ಪ್ರತಿನಿತ್ಯ ಹತ್ತಾರು ಟ್ರ್ಯಾಕ್ಟರ್ ಮತ್ತು ಲಾರಿಗಳ ಮುಖಾಂತರ ತಂದು ಬೊಮ್ಮಸಂದ್ರ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಕ್ಕೆ ಹೊಂದಿಕೊಂಡಂತಿರುವ ಕಿತ್ತಗಾನಹಳ್ಳಿ ಕೆರೆ ಅಂಗಳದಲ್ಲಿ ತಂದು ಸುರಿಯುತ್ತಿದ್ದೀರಿ ಹಾಗೂ ಸುರಿದ ಕಸಕ್ಕೆ ಬೆಂಕಿಯನ್ನು ಹಚ್ಚಲಾಗುತ್ತಿದೆ. ಇದರಿಂದಾಗಿ ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ದುರ್ವಾಸನೆ ಹರಡಿ ನೋಣ ಮತ್ತು ಸೊಳ್ಳೆಗಳು ಹೆಚ್ಚಾಗಿ ಸಾರ್ವಜನಿಕರು ಮನೆಯಲ್ಲಿ ವಾಸ ಮಾಡದಂತಹ ಪರಿಸ್ಥಿತಿ ನಿರ್ಮಾಣವಾಗಿರುತ್ತದೆ ಮತ್ತು ಸುತ್ತಮುತ್ತಲಿನ ಪ್ರದೇಶದಲ್ಲಿ ದಟ್ಟವಾದ ಹೊಗೆ ಹರಡಿ ವಾಯು ಮಾಲಿನ್ಯಕ್ಕೆ ಕಾರಣವಾಗಿರುತ್ತದೆ ಮತ್ತು ಇದರಿಂದ ಮನೆಯಲ್ಲಿರುವ ಹಿರಿಯ ನಾಗರಿಕರ ಆರೋಗ್ಯದಮೇಲೆ ಶ್ವಾಸಕೋಶದ ತೊಂದರೆ ಸೇರಿದಂತೆ ಚರ್ಮ ರೋಗಗಳು ಹೆಚ್ಚಾಗುತ್ತಿವೆ ಎಂದು ಸುತ್ತಮುತ್ತಲಿನ ನಿವಾಸಿಗಳು ಹಾಗೂ ಕ್ಲೌಡ್-9 ವಸತಿ ಪ್ರದೇಶದ ನಿವಾಸಿಗಳು ಈ ಕಛೇರಿಗೆ ಹಲವಾರು ಬಾರಿ ದೂರು ನೀಡಿರುತ್ತಾರೆ. ಅದರಂತೆ ಈ ಹಿಂದೆಯೂ ಸಹ ಈ ಕಛೇರಿಯಿಂದ ಉಲ್ಲೇಖಿತ ಪತ್ರಗಳಲ್ಲಿ ಈಗಾಗಲೇ ತಮಗೆ ಸದರಿ ಸ್ಥಳದಲ್ಲಿ ಕಸ ಸುರಿಯಬಾರದೆಂದು ತಿಳಿಸಲಾಗಿರುತ್ತದೆ. ಆದರೂ ಸಹ ತಾವು ಸದರಿ ಸ್ಥಳದಲ್ಲಿ ಕಸ ಸುರಿಯುವುದನ್ನು ಮುಂದುವರಿಸಿದ್ದು, ಪ್ರತಿ ನಿತ್ಯ ಕಸವನ್ನು ತಂದು ಕಿತ್ತಗಾನ ಹಳ್ಳಿ ಕೆರೆಯ ಜಾಗದಲ್ಲಿ ಸುರಿಯುತ್ತಿದ್ದೀರಿ. ಈ ಕೆರೆಗೆ ಹೊಂದಿಕೊಂಡಂತೆ ಇರುವ ನಾರಾಯಣ ಹೃದಯಾಲಯ ಆಸ್ಪತ್ರೆಯ ರೋಗಿಗಳಿಗೆ ಮತ್ತು ಸಾರ್ವಜನಿಕರಿಗೆ ಹಾಗೂ ಅಕ್ಕಪಕ್ಕದ ಕೈಗಾರಿಕಾ ನಿವಾಸಿಗಳಿಗೆ ಇದರಿಂದ ತುಂಬಾ ತೊಂದರೆಯಾಗುತ್ತಿರುತ್ತದೆ.

ಸದರಿ ಚಟುವಟಿಕೆಯು ಕಾನೂನು ಬಾಹಿರವಾಗಿದ್ದು, ಕೆರೆಯನ್ನು ಸಂಪೂರ್ಣವಾಗಿ ಮಲಿನಗೊಳಿಸುತ್ತಿದ್ದೀರಿ. ಈಗಾಗಲೇ ಹಲವಾರು ಬಾರಿ ಎಚ್ಚರಿಕೆ ನೋಟೀಸ್ ನೀಡಿದ್ದರೂ ಸಹ ಅದನ್ನು ಲೆಕ್ಕಿಸದೆ ತಾವು ತಮ್ಮ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯ ಘನ ತ್ಯಾಜ್ಯವನ್ನು ತಂದು ಸದರಿ ಕೆರೆಗೆ ಪ್ರತಿ ನಿತ್ಯ ಸುರಿಯುತ್ತಿದ್ದೀರಿ ಹಾಗೂ ಸಾಕಷ್ಟು ಕಾಲಾವಕಾಶ ನೀಡಿದ್ದರೂ ತಾವು ಇದುವರೆಗೂ ಕಸವನ್ನು ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ವಿಲೇವಾರಿ ಮಾಡಲು ಬೇರೊಂದು ಸ್ಥಳವನ್ನು ಗುರುತಿಸಿರುವುದಿಲ್ಲ ಹಾಗೂ ಬೇರೆ ಮಾರ್ಗಗಳನ್ನು ಸಹ ಕಂಡುಕೊಂಡಿರುವುದಿಲ್ಲ. ಈ ಚಟುವಟಿಕೆಯಿಂದ ಕೆರೆಯು ಸಂಪೂರ್ಣವಾಗಿ ಮಲಿನಗೊಂಡಿದ್ದು, ಕೆರೆಯ ನೀರು ಸಂಪೂರ್ಣ ಹಾಳಾಗುತ್ತಿದೆ ಹಾಗೂ ಕೆರೆಯ ಇಂದಿನ ದುಸ್ಥಿತಿಗೆ ತಾವೇ ಕಾರಣರಾಗಿದ್ದು, ಕೆರೆಯನ್ನು ಸಂಪೂರ್ಣವಾಗಿ ಕಸದ ಗುಂಡಿಯಾಗಿ ಪರಿವರ್ತಿಸಿದ್ದೀರಿ.

ಆದುದರಿಂದ, ತಾವು ಈ ಕೂಡಲೇ ಕಿತ್ತಗಾನಹಳ್ಳಿ ಕೆರೆಗೆ ಕಸ ಸುರಿಯುವುದನ್ನು ನಿಲ್ಲಿಸಬೇಕೆಂದು ಹಾಗೂ ಈಗಾಗಲೇ ಸುರಿದಿರುವ ಕಸವನ್ನು ತಮ್ಮ ಪುರಸಭೆವತಿಯಿಂದ ತೆರವುಗೊಳಿಸಿ ವೈಜ್ಞಾನಿಕವಾಗಿ ವಿಲೇವಾರಿ ಮಾಡಲು ಕ್ರಮಕೈಗೊಂಡು ಸಹಜಿ ಸ್ಥಳವನ್ನು ಮಾಲಿನ್ಯ ಮುಕ್ತ ಪ್ರದೇಶವನ್ನಾಗಿ ಮಾಡಲು ಸಹಕರಿಸಿ ಸಾರ್ವಜನಿಕರಿಗೆ ಆಗುತ್ತಿರುವ ತೊಂದರೆಯನ್ನು ತಪ್ಪಿಸಬೇಕೆಂದು ಹಾಗೂ ಕೆರೆಯ ಪರಿಸರವನ್ನು ಕಾಪಾಡಲು ಕೋರಲಾಗಿದೆ. ಇಲ್ಲವಾದಲ್ಲಿ ಸದರಿ ಚಟುವಟಿಕೆಯನ್ನು ಕಾನೂನು ಬಾಹಿರ ಎಂದು ಪರಿಗಣಿಸಿ ತಮ್ಮ ಮೇಲೆ ಕ್ರಿಮಿನಲ್ ಮೊಕದ್ದಮೆ ದಾಖಲಿಸಲು ಮಂಡಳಿಯ ಕೇಂದ್ರ ಕಛೇರಿಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗುವುದು.

ತಮ್ಮ ವಿಶ್ವಾಸಿ

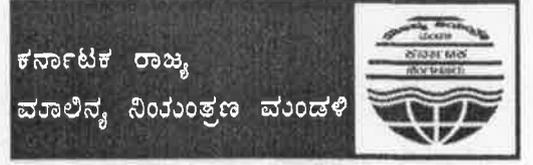


ಪರಿಸರ ಅಧಿಕಾರಿ,

ಪ್ರಾ.ಕ. ಸರ್ಕಾರ, ಬೆಂಗಳೂರು.

Regional Office : Bangalore - Sarjapura
Karnataka State Pollution Control Board
"Nisarga Bhavan", 3rd Floor, Thimmalah Road
7th 'D' Cross, Shivanagar, Bengaluru-560 079.
Telephone : 080-23230153
Email : sarjapura@kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ಬೆಂಗಳೂರು-ಸರ್ಜಾಪುರ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಲಿ
"ನಿಸರ್ಗ ಭವನ", 3ನೇ ಮಹಡಿ,
ತಿಮ್ಮಲಾಹ ರಸ್ತೆ, 7ನೇ 'ಡಿ' ಕ್ರಾಸ್, ಶಿವನಗರ
ಬೆಂಗಳೂರು - 560 079.
ಫೋನ್ : 080-23230153



towards a cleaner Karnataka

ಸಂಖ್ಯೆ: ಮಾನಿಮಂ/ಪ್ರಾ,ಕ-ಸರ್ಜಾಪುರ/2018-19/ 674 .

ದಿನಾಂಕ: 19 NOV 2018

DESPATCHED

ಇವರಿಗೆ,
ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ,
ರೆವೆನ್ಯೂ ಕಾಂಪ್ಲೆಕ್ಸ್, ಕೆಂಪೇಗೌಡ ರಸ್ತೆ,
ಬೆಂಗಳೂರು - 560001.

ಮಾನ್ಯರೆ,

ವಿಷಯ: ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಅತ್ತಿಬೆಲೆ ಮತ್ತು ಸರ್ಜಾಪುರ ಹೋಬಳಿಯಲ್ಲಿರುವ ಕೆರೆಗಳು
ಮಲೀನಗೊಳ್ಳುತ್ತಿರುವ ಬಗ್ಗೆ.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಮೂಲಕ ತಮ್ಮ ಗಮನಕ್ಕೆ ತರ ಬಯಸುವುದೇನೆಂದರೆ, ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ ಸರ್ಜಾಪುರದ ಕಾರ್ಯವ್ಯಾಪ್ತಿಯು ಅತ್ತಿಬೆಲೆ ಮತ್ತು ಸರ್ಜಾಪುರ ಹೋಬಳಿಯ ಪ್ರದೇಶಗಳನ್ನು ಒಳಗೊಂಡಿರುತ್ತದೆ. ಸದರಿ ಹೋಬಳಿಗಳಿಗೆ ಈ ಕೆಳಕಂಡ 4 ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳು ಬರುತ್ತವೆ.

1. ನಗರಸಭೆ, ಹೆಬ್ಬಗೊಡಿ
2. ಪುರಸಭೆ ಚಂದಾಪುರ,
3. ಪುರಸಭೆ, ಬೊಮ್ಮಸಂದ್ರ ಮತ್ತು
4. ಪುರಸಭೆ, ಅತ್ತಿಬೆಲೆ

ಈ ಮೇಲಿನ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳು ಇತ್ತೀಚಿನ ವರ್ಷಗಳಲ್ಲಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳಾಗಿ ಮಾರ್ಪಾಡುಗೊಂಡಿರುವ ವಿಷಯವು ತಮಗೆ ತಿಳಿದಿರುತ್ತದೆ. ವ್ಯಾಪಕ ನಗರೀಕರಣದಿಂದ (Due to Rapid Urbanisation) ಸದರಿ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ಪ್ರದೇಶಗಳಿಂದ ಅಪಾರ ಪ್ರಮಾಣದ ಗೃಹ ತ್ಯಾಜ್ಯ ರೊಚ್ಚು ನೀರು (Sewage) ಉತ್ಪತ್ತಿಯಾಗುತ್ತಿರುತ್ತದೆ. ಈ ರೊಚ್ಚು ನೀರನ್ನು ವೈಜ್ಞಾನಿಕವಾಗಿ ಸಂಸ್ಕರಿಸಿ ವಿಲೇವಾರಿ ಮಾಡಲು ಮೇಲ್ಕಂಡ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳು ಯಾವುದೇ ರೀತಿಯ ಸೂಕ್ತ ಕ್ರಮಗಳನ್ನು ತೆಗೆದುಕೊಂಡಿರುವುದಿಲ್ಲ. ಸದರಿ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಯಾವುದೇ ರೀತಿಯ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಇರುವುದಿಲ್ಲ ಹಾಗೂ ಸಂಸ್ಕರಣ ಘಟಕಗಳನ್ನು ಅಳವಡಿಸಿಕೊಂಡಿರುವುದಿಲ್ಲ. ಆದುದರಿಂದ ಈ ಪ್ರದೇಶಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ರೊಚ್ಚು ನೀರು ಮಳೆ ನೀರು ಹರಿವ ಮೋರಿಗಳ ಮೂಲಕ ಹತ್ತಿರದ ಕೆರೆಗಳನ್ನು ಸೇರುತ್ತಿರುತ್ತದೆ. ಈ ಮೇಲ್ಕಂಡ 4 ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಮುಖ್ಯವಾಗಿ ಕೆಳಕಂಡ ಕೆರೆಗಳು ಬರುತ್ತವೆ.

- ಅ. ರಾಯಸಂದ್ರ ಕೆರೆ
- ಆ. ಬೊಮ್ಮಸಂದ್ರ ಕೆರೆ
- ಇ. ಕಮ್ಮಸಂದ್ರ ಕೆರೆ
- ಈ. ಹೆಬ್ಬಗೊಡಿ ಕೆರೆ
- ಉ. ಕಿತ್ತಗಾನ ಹಳ್ಳಿ ಕೆರೆ
- ಊ.ಚಂದಾಪುರ ಕೆರೆ

ಇವುಗಳಲ್ಲದೆ ಇನ್ನು ಹಲವಾರು ಚಿಕ್ಕ ಪುಟ್ಟ ಕೆರೆಗಳು ಸದರಿ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ವ್ಯಾಪ್ತಿಗೆ ಬರುತ್ತವೆ. ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ಪ್ರದೇಶಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ರೊಚ್ಚು ನೀರು ನೇರವಾಗಿ ಯಾವುದೇ ಸಂಸ್ಕರಣೆ ಇಲ್ಲದೆ ಕೆರೆಗಳಿಗೆ ಸೇರುತ್ತಿರುತ್ತದೆ. ಇದಲ್ಲದೆ ಘನ ತ್ಯಾಜ್ಯವನ್ನು ಅವೈಜ್ಞಾನಿಕವಾಗಿ ಮೇಲೆ ಹೆಳಿರುವ ಕೆರೆಗಳ ಪ್ರದೇಶಗಳಲ್ಲಿ ಸುರಿದು ಬೆಂಕಿ ಹಚ್ಚಿ ವಾಯು ಮಾಲಿನ್ಯವನ್ನು ಸಹ ಉಂಟು ಮಾಡಿ ಕೆರೆಯ ನೀರನ್ನು ಮಲೀನ ಮಾಡಲಾಗುತ್ತಿದೆ.

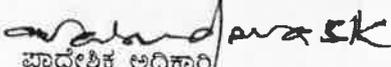
ಈ ಪರಿಣಾಮ, ಮೇಲೆ ತಿಳಿಸಿರುವ ಎಲ್ಲಾ ಕೆರೆಗಳ ನೀರು ಮಲೀನಗೊಂಡು ಯಾವುದೇ ರೀತಿಯ ಗೃಹ ಉಪಯೋಗಕ್ಕೆ ಬಳಸದಂತಾಗುತ್ತಿದೆ ಹಾಗೂ ಜಾನುವಾರುಗಳು ಸಹ ಕುಡಿಯಲು ಪ್ರಯೋಜನಕ್ಕೆ ಬಾರದಂತಾಗಿದೆ. ಈ ಕಛೇರಿಯಿಂದ ಪ್ರತಿ ತಿಂಗಳು ಮೇಲೆ ತಿಳಿಸಿರುವ ಕೆರೆಗಳ ನೀರಿನ ಮಾದರಿಗಳನ್ನು ಸಂಗ್ರಹಿಸಿ ವಿಶ್ಲೇಷಣೆ ಮಾಡಲಾಗುತ್ತಿದೆ. ವಿಶ್ಲೇಷಣಾ ವರದಿಗಳ ಪ್ರಕಾರ ಕೆರೆಯ ನೀರು ಕಲುಷಿತಗೊಂಡಿರುತ್ತದೆ ಹಾಗೂ ಕೆರೆಗೆ ಪ್ರತಿ ನಿತ್ಯ ರೊಚ್ಚು ನೀರು ಸೇರುತ್ತಿರುವುದು ದೃಢಪಟ್ಟಿರುತ್ತದೆ. ಸದರಿ ರೊಚ್ಚು ನೀರು ಕೆರೆಗಳಿಗೆ ಸೇರದಂತೆ ತಡೆಗಟ್ಟಲು ಹಲವಾರು ಬಾರಿ ಮೇಲೆ ತಿಳಿಸಿರುವ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳಿಗೆ ಸೂಚಿಸಿದ್ದರು ಸಹ ಯಾವುದೇ ರೀತಿಯ ಪ್ರಯೋಜನವಾಗಿರುವುದಿಲ್ಲ ಹಾಗೂ ಯಾವುದೇ ಕ್ರಮಗಳನ್ನು ಸಹ ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ. ಈ ರೀತಿಯ ಚಟುವಟಿಕೆಯು ಕಾನೂನು ಬಾಹಿರವಾಗಿದ್ದು, ಜಲ (ಮಾಲಿನ್ಯ ನಿವಾರಣಾ ಮತ್ತು ನಿಯಂತ್ರಣ) ಅಧಿನಿಯಮ, 1974ರ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ. ಈ ರೀತಿಯ ರೊಚ್ಚು ನೀರು ಕೆರೆಗಳಿಗೆ ಸೇರ್ಪಡೆಯಾಗುತ್ತಿರುವುದರಿಂದ ಮೇಲೆ ತಿಳಿಸಿರುವ ಎಲ್ಲಾ ಕೆರೆಗಳು ಮಾಲಿನ್ಯಗೊಳ್ಳುತ್ತಿರುತ್ತವೆ.

ಈ ವಿಷಯವು ತುಂಬಾ ಅತೀ ಗಂಭೀರ ಸ್ವರೂಪವಾಗಿರುವುದರಿಂದ, ತಾವು ಈ ಕೂಡಲೇ ಈ ಸಂಬಂಧ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕೆಂದು ಹಾಗೂ ಮೇಲೆ ತಿಳಿಸಿರುವ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳಿಗೆ ಬರುವ ಪ್ರದೇಶಗಳಲ್ಲಿ ತುರ್ತಾಗಿ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಕಲ್ಪಿಸಲು ಹಾಗೂ ರೊಚ್ಚು ನೀರನ್ನು ಶುದ್ಧೀಕರಿಸಲು ಸಂಸ್ಕರಣ ಘಟಕಗಳನ್ನು ಅಳವಡಿಸಿಕೊಳ್ಳಲು ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ಮುಖ್ಯಸ್ಥರಿಗೆ ನಿರ್ದೇಶನ ನೀಡಬೇಕೆಂದು ಸಾರ್ವಜನಿಕರ ಆರೋಗ್ಯದ ಹಿತ ದೃಷ್ಟಿಯಿಂದ ತಮ್ಮಲ್ಲಿ ಕೋರಲಾಗಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ
ಸಹಿ
ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿ
ಸರ್ಜಾಪುರ

ಪ್ರತಿಗಳು:-

1. ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ಪರಿಸರ ಭವನ, ಸಂಖ್ಯೆ-49, ಚರ್ಚ ರಸ್ತೆ, ಬೆಂಗಳೂರು-01 ಇವರ ಮಾಹಿತಿಗಾಗಿ.
2. ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿ, ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣಾ ಕೋಶ, ಕೇಂದ್ರ ಕಛೇರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ಪರಿಸರ ಭವನ, ಸಂಖ್ಯೆ-49, ಚರ್ಚ ರಸ್ತೆ, ಬೆಂಗಳೂರು-01 ಇವರ ಮಾಹಿತಿಗಾಗಿ
3. ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿ, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ನಿಸರ್ಗ ಭವನ, 3ನೇ ಮಹಡಿ, ಶಿವನಗರ, ಬೆಂಗಳೂರು-10 ಇವರ ಮಾಹಿತಿಗಾಗಿ
4. ಆಯುಕ್ತರು, ನಗರಸಭೆ ಹೆಬ್ಬಗೋಡಿ, ಅತ್ತಿಬೆಲೆ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ ಇವರ ಮಾಹಿತಿ ಮತ್ತು ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ.
5. ಮುಖ್ಯಾಧಿಕಾರಿ, ಪುರಸಭೆ ಚಂದಾಪುರ, ಅತ್ತಿಬೆಲೆ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ ಇವರ ಮಾಹಿತಿ ಮತ್ತು ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ.
6. ಮುಖ್ಯಾಧಿಕಾರಿ, ಪುರಸಭೆ ಬೊಮ್ಮಸಂದ್ರ, ಅತ್ತಿಬೆಲೆ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ ಇವರ ಮಾಹಿತಿ ಮತ್ತು ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ.
7. ಮುಖ್ಯಾಧಿಕಾರಿ, ಪುರಸಭೆ ಅತ್ತಿಬೆಲೆ, ಅತ್ತಿಬೆಲೆ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ ಇವರ ಮಾಹಿತಿ ಮತ್ತು ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ.


ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿ
ಸರ್ಜಾಪುರ

Ph :080-23238458
Fax: 080-23238300



Annexure - IX

Email: centrallab@kspcb.gov.in
Website : <http://kspcb.gov.in>

ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ., "ನಿಸರ್ಗಭವನ",
೭ ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಶಿವನಗರ, ಬೆಂಗಳೂರು-೫೬೦೦೭೯

**KARNATAKA STATE POLLUTION CONTROL BOARD
CENTRAL ENVIRONMENTAL LABORATORY**

K.S.P.C.B., "Nisarga Bhavan"
7th D Cross, Thimmaiah Road,
Shivanagar, Bengaluru- 560079

**Legal 42(3)/87,E(P)ACT, 1986 RECOGNISED ENVIRONMENTAL LABORATORY
AN ISO/IEC 17025:2017 (NABL) ACCREDITED LABORATORY &
IS 18001:2007 CERTIFIED LABORATORY**

Annexure IX

**FORM-X
(SEE RULE 28 AND SECTION 22 OF THE ACT)
REPORT BY THE STATE BOARD ANALYST**

Report No:-L-229 & L-229A

Dated: 14-08-2019

I hereby certify that, I Smt. Farhath Jabeen State Board Analyst duly appointed under Sub-section (3) of Section (53) of the water (Prevention and Control of Pollution) Act 1974, (6 of 1974), received on the Twenty first Day of July -2019 from Vasudeva S.K, Environmental Officer, Karnataka State Pollution Control Board, Regional Office Sarjapura Grab sample of Storm water drain and UGD Outlet collected from M/s. Town Muncipal Council (TMC), Bommasandra, Attibele Hobli, Anekal Tq, Bengaluru Urban District-560099, for analysis vide letter No. KSPCB/RO-SJR/IND/2019-20/333, dated: 25-07-2019. The sample was in a condition fit for analysis reported below.

I further certify that, I have analysed the aforementioned sample on/between 25-07-2019 to 03-08-2019 and declare the results of analysis to be as enclosed in Annexure.

The condition of the seal, fastening & container on receipt was as follows:

The seal was intact and tallied with the specimen impression of the seal.

Signed this on Fourteenth Day of August - 2019.

**State Board Analyst
Karnataka State Pollution Control Board
Bengaluru**

Address

From,

Farhath Jabeen
State Board Analyst,
Karnataka State Pollution Control Board,
Central Environmental Laboratory,
"Nisarga Bhavan", Thimmaiah Road,
7th 'D' Cross, Shivanagar,
Bengaluru – 560 079.

To,

The Regional Officer
Karnataka State Pollution Control Board,
Regional Office -Sarjapura
"NISARGA BHAVAN", 3rd Floor
Thimmaiah Road, 7th 'D' Main Road, Shivanagar
Opp to Pushpanjali Theatre,
Bangalore-560 010.

Ph : 080-23238458
Fax : 080-23238300



Email: centrallab@kspcb.gov.in
Website : <http://kspcb.gov.in>

**KARNATAKA STATE POLLUTION CONTROL BOARD
CENTRAL ENVIRONMENTAL LABORATORY**

K.S.P.C.B., "Nisarga Bhavan"
7th D Cross, Thimmaiah Road,
Shivanagar, Bengaluru- 560079

Legal 42(3)/87,E(P)ACT, 1986 RECOGNISED ENVIRONMENTAL LABORATORY
AN ISO/IEC 17025:2017 (NABL) ACCREDITED LABORATORY &
IS 18001:2007 CERTIFIED LABORATORY

**ANNEXURE
ANALYSIS REPORT**

Report No: L-229, L-229A,

Dated: 14-08-2019

NAME & ADDRESS

M/s. Town Municipal Council (TMC), Bommasandra,
Attibele Hobli, Anekal Tq,
Bengaluru Urban District- 560099

DATE OF COLLECTION:

24-07-2019

SAMPLE DESCRIPTION:

Grab Sample of Storm Water Drain and UGD Outlet
Joining point which is joining to Helalige Lake

Sl. No	Parameters Analyzed	Unit	Standards	Result		Test Method
				L-229	L-229A	
1.	pH @ 25°C	-	6.0-8.5	7.1	-	IS:3025 (Part 11):1983 Reaffirmed 2002
2.	Conductivity @25°C	µs/cm	2250	2810	-	IS 3025 (Part14):2013 ISO 7888: 1985
3.	Biochemical Oxygen Demand (3 days @ 27 °C)	mg/L	2.0	39	-	IS 3025 (Part 44):1993 Reaffirmed 2009
4.	Free Ammonia *	mg/L	1.2	0.17	-	APHA(23 rd Edition): 2017;4500 NH ₃ D
5.	Sodium Absorption Ratio *	-	26	2.2	-	IS:11624-1986
6.	Boron as B	mg/L	2.0	BDL	-	APHA (23 rd Edition): 2017:4500B-B;
7.	Total Coliform Bacteria	MPN/100ml	50	-	1600X10 ²	APHA(23 rd Edition):2017; 9221B
INFERENCE		Non Conforms to prescribed standards.				

- Note: 1. The above results pertain only to the sample tested.
2. The Analysis report shall not be reproduced without the written approval of Head of the laboratory.
3. Samples will be stored for a period of 15 days from the date of dispatch of report.
4 .BDL: Below Detection Level. Born: 0.1

State Board Analyst
Karnataka State Pollution Control Board
Bengaluru



Annexure - I

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
"Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

// BY RPAD //

No: PCB/WMC/ 3828/LKS/2019-20/ 4879

Date: 09 DEC 2019

PROCEEDINGS OF THE DISCUSSIONS HELD ON 02.12.2019 REGARDING NGT DIRECTIONS IN O.A. No. 750/2019, DT:25.09.2019 REGARDING POLLUTION OF KITTAGANAHALLI LAKE, BOMMASANDRA PURASABHA, ANEKAL AT OFFICE OF KARNATAKA STATE POLLUTION CONTROL BOARD, CHURCH STREET, BANGALORE.

BOARD OFFICERS PRESENT

1. Smt Viji Karthikeyan, SEO, WMC, Head Office
2. Smt Hemalatha K.R., EO, WMC, Head Office
3. Sri Vasudev S.K., EO, RO-Sarjapura
4. Smt Padmavathi R, AEO, RO -Sarjapura

REPRESENTATIVES OF THE TMC
AUTHORITIES PRESENT

1. Sri Ramesh, Chief Officer, Bommasandra
2. Smt. Mamatha. AS, EE, TMC Bommasandra
3. Sri Sreenivas, President, TMC, Bommasandra
4. Sri Vasanthakumar, Councilor, TMC Bommasandra

The Officers of TMC had come to discuss with Member Secretary of KSPCB regarding NGT directions. Member Secretary, KSPCB was on official duty at New Delhi. Hence, on their request, SEO, WMC has held discussions with the TMC authorities.

Hon'ble NGT order in O.A. No. 750/2019, dated:25.09.2019 regarding Kittaganahalli Lake was brought to the notice of the TMC authorities.(Copy enclosed).

It was brought to the notice of the TMC authorities that grievance (complaint) on pollution of Kittaganahalli Lake, Anekal was filed before NGT.Hon'ble NGT in its order in O.A. No. 750/2019, dated:25.09.2019 has directed that "KSPCB look into the matter and take appropriate action in accordance with the law and to furnish factual and action taken report in the matter within one month". " Order of NGT is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of NGT Act, 2010."

It was informed to CMC authorities that hearing of NGT is posted for consideration on 10.01.2020.

RO-Sarjapurahas inspected the Kittaganahalli Lake on 05.11.2019 and submitted report to Board Office on 29.11.2019 with following observations;

1. The TMC has provided underground drainage system in the area of Bommasandra TMC limits and the sewage generated by the individual houses is connected to the UGD, which is ultimately connected to the nearby water bodies of Heelalige Lake, Kittaganahallilake and Chandapura lake. One portion of the sewage generated from TMC limits of Bommasandra is also joining to the Kittaganahallilake and causing water pollution of the lake.

2. The TMC Bommasandra has not provided a single Sewage Treatment Plant and only underground drainage system has been provided. The entire sewage the nearby lakes through UGD: System along with open drain.
3. Board is regularly monitoring the Kittaganahalli Lake water samples every month. As per the analysis report, the quality of the water is below Class- E (Not meeting the criteria A, B, C & D) not fit for usage of any kind of activity including irrigation purposes. This is because of discharge of sewage into the lakes by the TMC, Bommasandra authorities and also joining of storm water drain from the KIADB industrial area.
4. The Municipal Solid Waste generated is not being completely segregated at the source. Only some quantity of Dry waste is being handed over to Sahas NGO for further disposal and the remaining entire quantity of solid waste/garbage generated in the Municipal limit of TMC Bommasandra is being dumping in the tank bed area of Kittaganahalli lake and at many places such as on either side of the roads, vacant lands and at government properties and also on Bengaluru - Hosur National Highway. The unsegregated waste is also burning in an open area and also in the tank bed area which is causing lot of Air pollution to the surroundings.
5. The TMC authorities have not identified the designated land for disposal of Garbage/Municipal solid waste and not developed any land fill sites in the TMC limits of Bommasandra. This is the main reason for the dumping of solid waste in the tank bed area of Kittaganahallilake and other places.

He informed that notices have been issued to the TMC authorities for the above non-compliances. Board Office in letter No. 7042 dtd: 29.03.2016, has directed the TMC authorities that they should not carry out any construction activity upto 30 mtrs. from lake channel and should not use lake area for any purpose and should not carry out any illegal activities. TMC authorities admitted to the lapses on their part and informed that they will stop dumping of solid waste in the tank bed area.

After detailed discussions, TMC authorities were informed to comply with the following;

1. TMC authorities to submit the action plan for MSW management and prevention of entry of sewage into the Kittaganahalli Lake to the Board within 16.12.2019.
2. TMC authorities shall clear the Municipal Solid waste already dumped in and around Kittaganahalli Lake and stop dumping henceforth,
3. RO, Sarjapura to inspect Kittaganahalli Lake and submit report after 16.12.2019.

In case of non-compliance, action will be initiated by the Board on the TMC authorities as per Law.

Encl: Copy of NGT Order

**Draft Approved
By Member Secretary**

Sd/-
**MEMBER SECRETARY
KSPCB**

To,
The Chief Officer,
TMC, Bommasandra, Bangalore.

Copy to:

1. The Regional Officer, Sarjapura for information and necessary action.
2. Case File.

Senior Environmental Officer
Waste Management Cell

#



Annexure - XI



ಪುರಸಭೆ, ಬೊಮ್ಮಸಂದ್ರ

Annexure - II

ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ - 560 099

Email: itstaff_ulb_bommasandra@yahoo.com

Phone No: 080 - 2783 4655

ಸಂಖ್ಯೆ : ಪುಕಾಬೋ:ಆ.ಶಾ/ಸಿ.ಆರ್/26/2019-20

ದಿನಾಂಕ:16.12.2019

ರವರಿಗೆ,
ಮಾನ್ಯ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿರವರು,
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,
ಬೆಂಗಳೂರು.

ಮಾನ್ಯರೇ,

ವಿಷಯ : ದಿನಾಂಕ:02.12.2019 ರಂದು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಕಛೇರಿಯಲ್ಲಿ ನಡೆದ ಸಭೆಯ ನಡವಳಿಗಳಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಪುರಸಭೆಯಿಂದ ಕೈಗೊಂಡಿರುವ ಕ್ರಮಗಳ ಬಗ್ಗೆ ಮಾಹಿತಿ ಸಲ್ಲಿಸುವ ವಿಚಾರ

ಉಲ್ಲೇಖ : ತಮ್ಮ ಕಛೇರಿಯ ದಿನಾಂಕ: 02.12.2019ರ ಸಭೆಯ ನಡವಳಿ ಸಂಖ್ಯೆ:ಪಿಸಿಬಿ/ಡಬ್ಲ್ಯೂಎಂಸಿ/3828/ಎಲ್‌ಕೆಎಸ್/2019-20/4879/ ದಿನಾಂಕ:09.12.2019

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ದಿನಾಂಕ: 02/12/2019 ರಂದು ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಆಯೋಗದ ಆದೇಶ ಸಂಖ್ಯೆ 750/2019 ದಿನಾಂಕ: 25/09/2019 ರ ಕುರಿತು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಕಛೇರಿಯಲ್ಲಿ ಸಭೆಯನ್ನು ಆಯೋಜಿಸಿದ್ದು ಸದರಿ ಸಭೆಯಲ್ಲಿ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಆಯೋಗದಲ್ಲಿ ಕಿತ್ತಗಾನಹಳ್ಳಿ ಕೆರೆಯ ಮಾಲಿನ್ಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ದೂರು ದಾಖಲಾಗಿರುವುದಾಗಿಯೂ ಹಾಗೂ ದೂರಿನ ಬಗ್ಗೆ ಪರಿಶೀಲಿಸಿ ದಿನಾಂಕ: 10/01/2020 ರಂದು ವಾಸ್ತವಿಕ ಪರಿಸ್ಥಿತಿ ಮತ್ತು ಜರುಗಿಸಲಾದ ಕ್ರಮದ ಕುರಿತು ವಿವರಿಸಬೇಕಾಗಿರುವುದಾಗಿಯೂ ತಿಳಿಸಿರುತ್ತಾರೆ. ಹಾಗೂ ಈ ಕುರಿತು ತಮ್ಮ ಮಂಡಳಿ ವತಿಯಿಂದ ಅಧಿಕಾರಿಯನ್ನು ನಿಯೋಜಿಸಿ ಹಲವು ಅಂಶಗಳತ್ತ ಉಲ್ಲೇಖಿತ ಪತ್ರದಲ್ಲಿ ಗಮನ ಸೆಳೆಯಲಾಗಿದೆ.

- 1) ಸದರಿ ವರದಿಯಲ್ಲಿ ಪುರಸಭಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿನ ಪ್ರದೇಶಗಳಲ್ಲಿ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಯಿಂದ ಕೊಳಚೆ ನೀರನ್ನು ಸಂಸ್ಕರಣ ಘಟಕದ ಮೂಲಕ ಸಂಸ್ಕರಿಸದೇ ನೇರವಾಗಿ ವಿಸರ್ಜಿಸಲಾಗುತ್ತಿದ್ದು, ಸದರಿ ಕೊಳಚೆ ನೀರು ಮತ್ತು ಕರ್ನಾಟಕ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶದ ವ್ಯಾಪ್ತಿಯ ಮಳೆ ನೀರಿನ ಚರಂಡಿಯಿಂದ ಬರುವ ಕೊಳಚೆ ನೀರನ್ನು ಸಂಗ್ರಹಿಸಿ ಪರಿಶೀಲಿಸಲಾಗಿ ನೀರಿನ ಗುಣಮಟ್ಟವು Class-E (ಅಂದರೆ ವ್ಯವಸಾಯವನ್ನು ಒಳಗೊಂಡು ಇನ್ನಿತರೆ ಯಾವುದೇ ಕೆಲಸಗಳಿಗೆ ಉಪಯೋಗಿಸದಂತಹ) ಎಂಬುದಾಗಿ ಉಲ್ಲೇಖಿಸಲಾಗಿರುತ್ತದೆ.

ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆಯು ದಿನಾಂಕ: 24.06.2015 ರಂದು ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ಪುರಸಭೆಯಾಗಿ ಮೇಲ್ದರ್ಜೆಗೇರಿಸಲ್ಪಟ್ಟಿದ್ದು, ಹಿಂದಿನ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅವಧಿಯಲ್ಲಿ ಹಲವಾರು ಬಡಾವಣೆಗಳು ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಗೆ ಸಂಪರ್ಕ ಕಲ್ಪಿಸಿದ್ದು, ಹೊಸದಾಗಿ ನಿರ್ಮಾಣಗೊಂಡಿರುವ ಬಡಾವಣೆಗಳು ಸಹ ಹಾಲಿ ಇದ್ದ ಒಳಚರಂಡಿ ಪೈಪ್‌ಗಳಿಗೆ ಸಂಪರ್ಕ ಕಲ್ಪಿಸಿ ಅಂತಿಮವಾಗಿ ವೈಜ್ಞಾನಿಕವಾಗಿ ಸಂಸ್ಕರಿಸದೇ ನೇರವಾಗಿ ಮಳೆ ನೀರು ಚರಂಡಿಗಳಿಗೆ ವಿಸರ್ಜಿಸಲ್ಪಡುತ್ತಿರುವುದನ್ನು ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆಯು ಗಂಭೀರವಾಗಿ ಪರಿಗಣಿಸಿ, ಕೊಳಚೆ ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಸ್ಥಾಪಿಸುವ ಕುರಿತು ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿರವರಿಗೆ ವಿಸ್ತೃತ ಯೋಜನಾ ವರದಿ ತಯಾರಿಸಿಕೊಡಲು ಕೋರಿ ದಿನಾಂಕ: 14/05/2019 ರಂದು ಪತ್ರ ವ್ಯವಹಾರ ನಡೆಸಿದ್ದು, ತಾಂತ್ರಿಕ ಅಂಶಗಳ ವಿವರಗಳನ್ನು ವಿನಿಮಯ ಮಾಡಿಕೊಳ್ಳುವ ಹಂತದಲ್ಲಿ ಪ್ರಗತಿಯಲ್ಲಿರುತ್ತದೆ (ಪ್ರತಿಗಳನ್ನು ಲಗತ್ತಿಸಿದೆ). ಹಾಗೂ ವಿಸ್ತೃತ ವರದಿ ಸಲ್ಲಿಕೆಯ ನಂತರ ಯೋಜನೆ ಕಾರ್ಯರೂಪಕ್ಕೆ ತರುವ ದಿಸೆಯಲ್ಲಿ ಕ್ರಮವಹಿಸಲಾಗುವುದು.

504
Vd
24/12/19

2) ಮುಂದುವರೆದು ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿನ ಕಸಸಂಗ್ರಹಣೆಯನ್ನು ಪ್ರಾಥಮಿಕ ಹಂತದಲ್ಲಿ ಸರಿಯಾಗಿ ವಿಂಗಡಿಸದೆ ಕೇವಲ ಅಲ್ಪ ಪ್ರಮಾಣದ ಒಣ ತ್ಯಾಜ್ಯವನ್ನು ಸಾಹಸ್ ಎಂಬ ಎನ್.ಜಿ.ಒ ಗೆ ನೀಡಿ ಉಳಿದ ತ್ಯಾಜ್ಯವನ್ನು ಕಿತ್ತಗಾನಹಳ್ಳಿಯ ಅಚ್ಚುಕಟ್ಟಿನ ಪ್ರದೇಶದಲ್ಲಿ ಮತ್ತು ರಸ್ತೆ ಬದಿಯಲ್ಲಿ, ಸರ್ಕಾರಿ ಜಾಗದಲ್ಲಿ ಬೆಂಗಳೂರು-ಹೊಸೂರು ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿಯಲ್ಲಿ ವಿಸರ್ಜಿಸಲಾಗುತ್ತಿದೆ ಎಂಬುದಾಗಿ ಹಾಗೂ ಅವುಗಳಿಗೆ ಬೆಂಕಿಯಿಟ್ಟು ವಾಯುಮಾಲಿನ್ಯಕ್ಕೆ ಆಸ್ಪದ ನೀಡಲಾಗುತ್ತಿದೆ ಎಂಬುದಾಗಿ ಉಲ್ಲೇಖಿಸಿರುತ್ತೀರಿ.

ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿನ ಎಲ್ಲಾ 23 ವಾರ್ಡ್‌ಗಳಲ್ಲಿ ವಸತಿ ಮತ್ತು ವಾಣಿಜ್ಯ ಪ್ರದೇಶದಲ್ಲಿ ಮನೆಮನೆ ಕಸ ಸಂಗ್ರಹಿಸುವ ಪ್ರಾಥಮಿಕ ಹಂತದಲ್ಲಿ ಕಸವಿಂಗಡಿಸುತ್ತಿದ್ದು, ಹಸಿ ತ್ಯಾಜ್ಯವನ್ನು ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ ಸಣ್ಣ ವಿಸ್ತೀರ್ಣದ ಸರ್ಕಾರಿ ಜಾಗದಲ್ಲಿ ಬಯೋಕ್ಲರ್ ಉಪಯೋಗಿಸಿ ಗೊಬ್ಬರವಾಗಿ ಪರಿವರ್ತಿಸಲಾಗುತ್ತಿದ್ದು, ಅದನ್ನು ಸ್ಥಳೀಯ ರೈತರು ತೋಟಗಳಿಗೆ ಬಳಸುತ್ತಿರುತ್ತಾರೆ. ಒಣ ತ್ಯಾಜ್ಯವನ್ನು ಸಾಹಸ್ ಎಂಬ ಎನ್.ಜಿ.ಒ. ಗೆ ನೀಡಲಾಗುತ್ತಿದೆ (ಒಡಂಬಡಿಕೆ ಪ್ರತಿ ಮತ್ತು ಛಾಯಾ ಚಿತ್ರಗಳನ್ನು ಲಗತ್ತಿಸಿದೆ) ಹಾಗೂ ರಸ್ತೆ ಬದಿಯಲ್ಲಿ, ಸರ್ಕಾರಿ ಜಾಗದಲ್ಲಿ, ಬೆಂಗಳೂರು-ಹೊಸೂರು ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿಯಲ್ಲಿ ಈ ಪುರಸಭೆಯಿಂದ ತ್ಯಾಜ್ಯ ವಿಲೇವಾರಿಯನ್ನಾಗಲೀ ಅಥವಾ ತ್ಯಾಜ್ಯಕ್ಕೆ ಬೆಂಕಿ ಇಡುವುದನ್ನಾಗಲೀ ಮಾಡುತ್ತಿರುವುದಿಲ್ಲ ಎಂಬ ಅಂಶವನ್ನು ತಮ್ಮ ಅವಗಾಹನೆಗೆ ಸಲ್ಲಿಸಿದೆ.

3) ಪುರಸಭೆಯು ಘನತ್ಯಾಜ್ಯ ವಸ್ತು ನಿರ್ವಹಣೆಗೆ ಜಮೀನು ಗುರುತಿಸಿರುವುದಿಲ್ಲ ಮತ್ತು ಲ್ಯಾಂಡ್ ಫಿಲ್ ನೋಶನವನ್ನು ಅಭಿವೃದ್ಧಿಪಡಿಸಿರುವುದಿಲ್ಲ. ಇದರಿಂದಾಗಿ ಕಿತ್ತಗಾನಹಳ್ಳಿ ಕೆರೆಯ ಪ್ರದೇಶದಲ್ಲಿ ತ್ಯಾಜ್ಯ ವಿಲೇವಾರಿ ಮಾಡಲಾಗುತ್ತಿದೆ ಎಂಬುದಾಗಿ ಉಲ್ಲೇಖಿಸಿರುತ್ತೀರಿ.

ಘನತ್ಯಾಜ್ಯ ವಸ್ತು ನಿಯಮಗಳು 2016 ರ ಸೆಕ್ಷನ್ 12 (ಎ) ರಂತೆ ಘನತ್ಯಾಜ್ಯ ವಸ್ತು ನಿರ್ವಹಣೆಗೆ ಸೂಕ್ತ ಜಮೀನು ಗುರುತಿಸಿ ಮಂಜೂರು ಮಾಡುವ ಅಧಿಕಾರ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳಿಗೆ ಪ್ರದತ್ತವಾಗಿರುತ್ತದೆ. ಸೆಕ್ಷನ್ 15 ರಂತೆ ಸದರಿ ಜಮೀನಿನಲ್ಲಿ ಸೂಕ್ತ ರೀತಿಯಲ್ಲಿ ಸಂಸ್ಕರಣಾ ಸೌಲಭ್ಯಗಳು, ಮೆಟೀರಿಯಲ್ ರಿಕವರಿ ಘೆಸಿಲಿಟಿ ಮತ್ತು ಸ್ಯಾನಿಟರಿ ಲ್ಯಾಂಡ್ ಫಿಲ್ಲಿಂಗ್ ವ್ಯವಸ್ಥೆಯನ್ನು ಅಭಿವೃದ್ಧಿಪಡಿಸುವುದು ಪುರಸಭೆಯ ಕರ್ತವ್ಯವಾಗಿರುತ್ತದೆ.

ಈ ಸಂಬಂಧ ಪುರಸಭೆಯಿಂದ ಪ್ರಥಮವಾಗಿ ಬೊಮ್ಮಸಂದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 79 ರಲ್ಲಿ 0.38 ಗುಂಟೆ ಸರ್ಕಾರಿ ತೋಪು ಜಾಗವನ್ನು ಗುರುತಿಸಿ ದಿನಾಂಕ: 20/10/2015 ರಂದು ಕೌನ್ಸಿಲ್ ಸಭೆಯಲ್ಲಿ ತೀರ್ಮಾನ ಮಾಡಿ ಮಂಜೂರು ಮಾಡಲು ಕೋರಿ ತಹಶೀಲ್ದಾರರಿಗೆ ದಿನಾಂಕ: 26/10/2015 ರಂದು ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸಲಾಗಿತ್ತು. ಆದರೆ ಸದರಿ ಪ್ರಸ್ತಾವನೆಯು ಮಾನ್ಯ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳ ಕಛೇರಿಯ ನಂತರ ಮುಂದುವರೆದಿರುವುದಿಲ್ಲ (ಪ್ರತಿಗಳನ್ನು ಲಗತ್ತಿಸಲಾಗಿದೆ).

ನಂತರ ಘನತ್ಯಾಜ್ಯ ವಸ್ತು ನಿರ್ವಹಣೆಗೆ ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯ 15 ಕಿ. ಮೀ. ವ್ಯಾಪ್ತಿಯೊಳಗೆ ಸುಮಾರು 10 ಎಕರೆ ಜಮೀನು ಮಾರಾಟ ಮಾಡಲು ಆಸಕ್ತಿಯುಳ್ಳ ಜಮೀನು ಮಾಲೀಕರನ್ನೂ ದಿನಾಂಕ: 03/05/2017 ರಂದು ಪತ್ರಿಕಾ ಪ್ರಕಟಣೆ ಮೂಲಕ ಆಹ್ವಾನಿಸಲಾಗಿದ್ದು, ಸದರಿ ಪ್ರಸ್ತಾವನೆಗೂ ಸೂಕ್ತ ಪ್ರತಿಕ್ರಿಯೆ ದೊರೆತಿರುವುದಿಲ್ಲ (ಪತ್ರಿಕಾ ಪ್ರಕಟಣೆ ಪ್ರತಿ ಲಗತ್ತಿಸಲಾಗಿದೆ).

ಈ ಮಧ್ಯೆ ಬಿಬಿಎಂಪಿಯಿಂದ ಸ್ಥಾಪಿತಗೊಂಡ ಚಿಕ್ಕನಾಗಮಂಗಲದ ಘನತ್ಯಾಜ್ಯ ವಸ್ತು ಸಂಸ್ಕರಣಾ ಘಟಕಕ್ಕೆ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುವ ತ್ಯಾಜ್ಯವನ್ನು ದಿನಾಂಕ: 27/12/2016 ರಿಂದ ವಿಲೇವಾರಿ ಮಾಡಲು ಜಂಟಿ ಆಯುಕ್ತರು, ಬೊಮ್ಮನಹಳ್ಳಿ, ವಲಯ, ಬಿಬಿಎಂಪಿ ರವರಿಂದ ಅನುಮತಿ ಪಡೆಯಲಾಗಿತ್ತು (ಪ್ರತಿಗಳನ್ನು ಲಗತ್ತಿಸಲಾಗಿದೆ). ಆದರೆ ಕೆಲವು ದಿನಗಳ ನಂತರ ಸದರಿ ಘಟಕವು ತಾಂತ್ರಿಕ ಕಾರಣಗಳಿಂದ ಸ್ಥಗಿತಗೊಂಡಿರುತ್ತದೆ.

ನಂತರ ದಿನಾಂಕ: 03/05/2017 ರಂದು ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ಬಗ್ಗನದೊಡ್ಡಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 96 ರ ಸರ್ಕಾರಿ ಜಾಗವನ್ನು ಮಂಜೂರು ಮಾಡಲು ಕೋರಿ ತಹಶೀಲ್ದಾರರಿಗೆ ಮತ್ತು ಜಿಲ್ಲಾಧಿಕಾರಿಗಳಿಗೆ ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸಲಾಯಿತು. ಆದರೆ ಸದರಿ ಜಾಗದಲ್ಲಿ ಮಂಜೂರಾತಿಗೆ ಜಮೀನು ಲಭ್ಯವಿಲ್ಲ ಎಂಬುದಾಗಿ ದಿನಾಂಕ: 05/05/2017 ರಂದು ತಹಶೀಲ್ದಾರರು ತಿಳಿಸಿರುತ್ತಾರೆ.

ನಂತರ ದಿನಾಂಕ: 16/03/2018 ರಂದು ಆನೇಕಲ್ ತಾಲ್ಲೂಕು ತಮ್ಮನಾಯಕನಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 23 ರಲ್ಲಿ ಗೋಮಾಳದ ಜಮೀನನ್ನು ಮಂಜೂರು ಮಾಡಿಕೊಡಲು ಕೋರಿ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ತಹಶೀಲ್ದಾರರಿಗೆ, ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸಲಾಗಿರುತ್ತದೆ. ಆದರೆ ಸದರಿ ಪ್ರಸ್ತಾವನೆಗೆ ಯಾವುದೇ ಉತ್ತರ ಬಂದಿರುವುದಿಲ್ಲ.

ಮುಂದುವರೆದು, ದಿನಾಂಕ: 25/06/2019 ರಂದು ತಹಶೀಲ್ದಾರರಿಗೆ ಮನವಿ ಸಲ್ಲಿಸಿ ಘನತ್ಯಾಜ್ಯ ವಿಲೇವಾರಿಗೆ ಲಭ್ಯವಿರುವ ಸರ್ಕಾರಿ ಜಮೀನುಗಳ ಪಟ್ಟಿ ನೀಡಲು ಕೋರಲಾಗಿರುತ್ತದೆ. ಸದರಿಯವರು ತಮ್ಮ ತಾಲ್ಲೂಕು ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ಜಮೀನುಗಳ ಪಟ್ಟಿ ನೀಡುವಂತೆ ಉಪತಹಶೀಲ್ದಾರರು, ಅತ್ತಿಬೆಲೆ ಮತ್ತು ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು, ಚಂದಾಪುರರವರಿಗೆ ಸೂಚಿಸಿದ್ದು, ಇದುವರೆಗೂ ಮಾಹಿತಿ ದೊರೆತಿರುವುದಿಲ್ಲ (ಪ್ರತಿಗಳನ್ನು ಲಗತ್ತಿಸಲಾಗಿದೆ).

ಈ ಮಧ್ಯೆ ಹಲವಾರು ಬಾರಿ ದಿನಾಂಕ: 16/02/2016, 10/05/2017, 22/08/2017, 05/12/2017, 15/07/2019, 27/06/2019, 23/07/2019, 09/09/2019, 04/10/2019, 30/11/2019 ಜಮೀನು ಮಂಜೂರು ಮಾಡಲು ಕೋರಿ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳಿಗೆ ಹಾಗೂ ತಹಶೀಲ್ದಾರರಿಗೆ ಮನವಿ ಸಲ್ಲಿಸಿದ್ದು, ತಾಂತ್ರಿಕ ಕಾರಣದಿಂದ ತಹಲ್‌ವರಗೂ ಸಂಸ್ಕರಣೆಗೆ ಜಮೀನು ಮಂಜೂರಾಗಿರುವುದಿಲ್ಲ (ಪ್ರತಿಗಳನ್ನು ಲಗತ್ತಿಸಲಾಗಿದೆ).

- 4) ಕಿತ್ತಗಾನಹಳ್ಳಿ ಕೆರೆಯ ಪ್ರದೇಶದಲ್ಲಿ ಈ ಹಿಂದಿನ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಅವಧಿಯಿಂದಲೂ ವಿಲೇವಾರಿ ಮಾಡಿರುವ ಹಳೆಯ ತ್ಯಾಜ್ಯವನ್ನು ಬಯೋ ರೆಮಿಡಿಯೇಷನ್ ಮೂಲಕ ಸ್ವಚ್ಛಗೊಳಿಸಲು ದಿನಾಂಕ: 05/03/2019 ರ ಕೌನ್ಸಿಲ್ ಸಭೆಯ ವಿಷಯ ಸಂಖ್ಯೆ 35 ರಲ್ಲಿ ತೀರ್ಮಾನಿಸಿ ಆಸಕ್ತ ಸಂಸ್ಥೆಗಳಿಂದ ದಿನಾಂಕ: 03/05/2019 ರಂದು ಎಕ್ಸ್‌ಪ್ರೆಷನ್ ಆಫ್ ಇಂಟರೆಸ್ಟ್ ಆಹ್ವಾನಿಸಲಾಗಿತ್ತು. ಆದರೆ ಯಾವುದೇ ಸಂಸ್ಥೆಗಳು ಸದರಿ ಪ್ರಸ್ತಾವನೆಗೆ ಆಸಕ್ತಿ ತೋರಿಸಿರುವುದಿಲ್ಲ (ಪ್ರತಿ ಲಗತ್ತಿಸಿದೆ).

ಇತ್ತೀಚಿನ ಬೆಳವಣಿಗೆಯಲ್ಲಿ ಪುರಸಭೆಯು ಘನತ್ಯಾಜ್ಯ ವಿಲೇವಾರಿ ವಿಷಯವನ್ನು ಗಂಭೀರವಾಗಿ ಪರಿಗಣಿಸಿ ಈ ಕೆಳಕಂಡ ಕ್ರಮವಹಿಸಲು ಈಗಾಗಲೇ ಕಾರ್ಯೋನ್ಮುಖವಾಗಿರುವುದಾಗಿ ತಮ್ಮ ಅವಗಾಹನೆಗೆ ಸಲ್ಲಿಸಲಾಗಿದೆ.

- 5) ಕಿತ್ತಗಾನಹಳ್ಳಿ ಕೆರೆಯ ಪ್ರದೇಶದಲ್ಲಿ ತ್ಯಾಜ್ಯ ವಿಲೇವಾರಿಯನ್ನು ಸಂಪೂರ್ಣವಾಗಿ ತಡೆಗಟ್ಟಿದ್ದು, ಅನಧಿಕೃತ ತ್ಯಾಜ್ಯ ವಿಲೇವಾರಿಯನ್ನು ತಡೆಗಟ್ಟುವ ಸಲುವಾಗಿ ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಬೇಲಿ ಅಳವಡಿಸಿ ಬೀಗ ಹಾಕಿ ಬೊಮ್ಮಸಂದ್ರ ಕೈಗಾರಿಕಾ ಸಂಘದವರಿಗೆ ನೀಡಲಾಗಿರುತ್ತದೆ (ಛಾಯಾಚಿತ್ರ ಲಗತ್ತಿಸಿದೆ).
- 6) ಪ್ರಾಥಮಿಕ ಹಂತದಲ್ಲಿ ಮನೆ ಮನೆ ಹಂತದಲ್ಲಿ ವಿಂಗಡಿಸಲಾದ ತ್ಯಾಜ್ಯವನ್ನು ಈ ಹಿಂದೆ ಸರ್ಕಾರಿ ಜಾಗದಲ್ಲಿ ಬಯೋಕ್ಲರ್ ಉಪಯೋಗಿಸಿ ಗೊಬ್ಬರವಾಗಿ ಪರಿವರ್ತಿಸಲಾಗುತ್ತಿತ್ತು. ಈಗ ಇಡೀ ಪುರಸಭಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುತ್ತಿರುವ ಎಲ್ಲಾ ಹಸಿವನ್ನು ನೇರವಾಗಿ ಸ್ಥಳೀಯ ರೈತರಿಗೆ ನೀಡಿ, ಅವರ ಜಮೀನಿನಲ್ಲೇ ಬಯೋಕ್ಲರ್ ಸಿಂಪಡಿಸಿ ಗೊಬ್ಬರ ಮಾಡಲು ಕ್ರಮವಹಿಸಲಾಗುತ್ತಿದೆ.
- 7) ಒಣ ತ್ಯಾಜ್ಯವನ್ನು ಸಾಹಸ್ ವೇಸ್ಟ್ ಮ್ಯಾನೇಜ್‌ಮೆಂಟ್‌ರವರಿಗೆ ನೀಡಲಾಗುತ್ತಿದ್ದ ಪದ್ಧತಿಯನ್ನು ಮುಂದುವರಿಸುವುದರೊಂದಿಗೆ ಸಂಸ್ಕರಿಸಲಾಗದ ನಿರುಪಯೋಗಿ ತ್ಯಾಜ್ಯವನ್ನು ಸಹ ತಾತ್ಕಾಲಿಕವಾಗಿ ಸಾಹಸ್‌ಗೇ ನೀಡುತ್ತಿದ್ದು, ಶಾಶ್ವತ ಪರಿಹಾರಕ್ಕಾಗಿ ಅವರೊಂದಿಗೆ ಒಡಂಬಡಿಕೆ (ಎಂಓಯು) ಮಾಡಿಕೊಳ್ಳುವ ಪ್ರಕ್ರಿಯೆ ಪ್ರಗತಿಯಲ್ಲಿರುತ್ತದೆ.
- 8) ದಿನಾಂಕ: 03/12/2019ರ ಪುರಸಭೆ ಕೌನ್ಸಿಲ್ ಸಭೆಯಲ್ಲಿ ಬೊಮ್ಮಸಂದ್ರ ಕೈಗಾರಿಕಾ ಸಂಘದ ವತಿಯಿಂದ ಅವರ ಸಿಎಸ್‌ಆರ್ ಅನುದಾನದಡಿಯಲ್ಲಿ ಕಿತ್ತಗಾನಹಳ್ಳಿ ಕೆರೆಯ ಪುನರುಜ್ಜೀವನ ಕಾರ್ಯ ಹಮ್ಮಿಕೊಳ್ಳುವುದರ ಬಗ್ಗೆ ಚರ್ಚಿಸಿ ಕೌನ್ಸಿಲ್ ಅನುಮೋದನೆ ಪಡೆದಿದ್ದು, ಈ ಕುರಿತು ಬೊಮ್ಮಸಂದ್ರ ಕೈಗಾರಿಕಾ ಸಂಘದ ವತಿಯಿಂದ ಪುರಸಭೆಗೆ ದಿನಾಂಕ: 16/12/2019 ರಂದು ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಕೆಯಾಗಿರುತ್ತದೆ. ಅದರಂತೆ ಬೊಮ್ಮಸಂದ್ರ ಕೈಗಾರಿಕಾ ಸಂಘದ ಸಹಯೋಗದೊಂದಿಗೆ ಕಿತ್ತಗಾನಹಳ್ಳಿ ಕೆರೆಯ ಸುತ್ತಮುತ್ತಲಿನ ಘನತ್ಯಾಜ್ಯವನ್ನು ತೆರವುಗೊಳಿಸಲು ಮತ್ತು ಕೆರೆಯ ಪುನರುಜ್ಜೀವನ ಕಾರ್ಯ ಕೈಗೊಳ್ಳಲು ಕೈಗಾರಿಕಾ ಸಂಘಕ್ಕೆ ಅಗತ್ಯ ಸಹಕಾರವನ್ನು ಪುರಸಭೆಯಿಂದ ನೀಡಿ ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುವುದು. ಸದರಿ ಬೊಮ್ಮಸಂದ್ರ ಕೈಗಾರಿಕಾ ಸಂಘದ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಲಗತ್ತಿಸಿದೆ.

ಇವೆಲ್ಲಾ ಅಂಶಗಳನ್ನು ಪೂರಕ ದಾಖಲೆಗಳೊಂದಿಗೆ ಸಲ್ಲಿಸುತ್ತಾ, ಮುಂದಿನ ದಿನಗಳಲ್ಲಿ ಕೈಗೊಳ್ಳಲಾಗುವ ಅಭಿವೃದ್ಧಿ ಕಾರ್ಯಗಳ ಮಾಹಿತಿಯನ್ನು ತಮಗೆ ಆಗಿಂದಾಗ್ಗೆ ಸಲ್ಲಿಸಲಾಗುವುದು ಎಂಬ ಅಂಶವನ್ನು ತಮ್ಮ ಅವಗಾಹನೆಗೆ ತರಬಯಸಿದೆ.

ವಂದನೆಗಳೊಂದಿಗೆ,

ತಮ್ಮ ನಂಬುಗೆಯ,


 ಮುಖ್ಯಾಧಿಕಾರಿ,
 ಕೆ.ಎಂ.ಎ.ಎಸ್. ಶ್ರೇಣಿ-1
 ಪುರಸಭೆ ಬೊಮ್ಮಸಂದ್ರ



Faint, illegible text at the top of the page, possibly a header or title.

Second block of faint, illegible text.

Third block of faint, illegible text.

Fourth block of faint, illegible text.

Fifth block of faint, illegible text.

Sixth block of faint, illegible text.

Seventh block of faint, illegible text.

Eighth block of faint, illegible text.

Ninth block of faint, illegible text at the bottom of the page.



Annexure - XII



ಪುರಸಭೆ, ಬೊಮ್ಮಸಂದ್ರ

Annexure - II

ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ - 560 099

Email: itstaff_ulb_bommasandra@yahoo.com

Phone No: 080 - 2783 4655

ಸಂಖ್ಯೆ : ಪುಕಾಬೊ:ಆ.ಶಾ/ಸಿ.ಆರ್/13/2019-20

ದಿನಾಂಕ:30.11.2019

ರವರಿಗೆ,

ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ,
ಬೆಂಗಳೂರು.

ಮಾನ್ಯರೇ,

ವಿಷಯ : ಘನತ್ಯಾಜ್ಯ ವಸ್ತು ವಿಲೇವಾರಿಗಾಗಿ ಜಾಗವನ್ನು ಗುರುತಿಸಿ ಹಸ್ತಾಂತರಿಸುವ ಬಗ್ಗೆ.

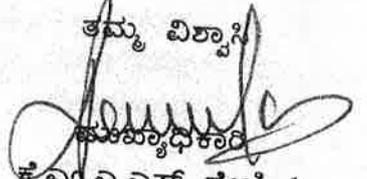
- ಉಲ್ಲೇಖ : 1. ಈ ಕಛೇರಿಯ ಸಮಸಂಖ್ಯೆ ಪತ್ರ ದಿನಾಂಕ:25.06.2019 ಮತ್ತು 27.06.2019.
2. ಈ ಕಛೇರಿಯ ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರ ವರದಿ ದಿನಾಂಕ:06.06.2019
3. ತಮ್ಮ ಕಛೇರಿಯ ಪತ್ರ ಸಂಖ್ಯೆ: ಜಿನಕೋ/ತಾಶಾ-01/ಸಿಆರ್-139/2018-19
ದಿನಾಂಕ:21.06.2019
4. ತಮ್ಮ ಕಛೇರಿಯ ಪತ್ರ ಸಂಖ್ಯೆ: ಜಿನಕೋ/ತಾಶಾ-01/ಸಿಆರ್-139/2018-19
ದಿನಾಂಕ:03.06.2019
5. ಈ ಕಛೇರಿಯ ಸಮಸಂಖ್ಯೆ ಪತ್ರ ದಿನಾಂಕ:09.09.2019 ಮತ್ತು 04.10.2019.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖ (3) ಮತ್ತು (4)ರ ಪತ್ರಗಳಲ್ಲಿ ನಗರ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಘನತ್ಯಾಜ್ಯ ವಿಲೇವಾರಿಗಾಗಿ 2 ರಿಂದ 5 ಎಕರೆ ವಿಸ್ತೀರ್ಣದ ಸರ್ಕಾರಿ ಅಥವಾ ಮುನಿಸಿಪಲ್ ಜಮೀನುಗಳನ್ನು ಗುರುತಿಸಿ ಅಗತ್ಯ ಮಾಹಿತಿ ಮತ್ತು ದಾಖಲಾತಿಗಳೊಂದಿಗೆ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ. ಅದರಂತೆ ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಮೇಲ್ಕಂಡಂತೆ ಸೂಕ್ತ ಜಮೀನುಗಳ ವಿವರ ನೀಡುವಂತೆ ಈ ಕಛೇರಿಯ ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರಿಗೆ ಸೂಚಿಸಲಾಗಿದ್ದು, ಸದರಿ ರವರು ಉಲ್ಲೇಖ (2) ರಂತೆ ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಘನತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆಗೆ 2 ರಿಂದ 5 ಎಕರೆ ವಿಸ್ತೀರ್ಣದ ಸರ್ಕಾರಿ ಅಥವಾ ಮುನಿಸಿಪಲ್ ಜಮೀನು ಲಭ್ಯವಿರುವುದಿಲ್ಲ ಎಂದು ವರದಿ ನೀಡಿರುತ್ತಾರೆ.

ಆದುದರಿಂದ ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆಯ ಘನತ್ಯಾಜ್ಯವನ್ನು ವಿಲೇವಾರಿ ಮಾಡಲು ಲಭ್ಯವಿರುವ ಸರ್ಕಾರಿ ಜಾಗಗಳ ಪಟ್ಟಿಯನ್ನು ತುರ್ತಾಗಿ ನೀಡಲು ಉಲ್ಲೇಖ (1) ರಂತೆ ಮಾನ್ಯ ತಹಶೀಲ್ದಾರ್, ಆನೇಕಲ್ ರವರನ್ನು ಕೋರಲಾಗಿರುತ್ತದೆ. ಅದರಂತೆ ದಿನಾಂಕ:25.06.2019ರಂದು ಮಾನ್ಯ ತಹಶೀಲ್ದಾರ್ ರವರ ಕಛೇರಿಯ ಭೂದಾಖಲೆಗಳ ಶಾಖೆಗೆ ಖುದ್ದಾಗಿ ಭೇಟಿ ನೀಡಿ ಭೂದಾಖಲೆಗಳ ಶಾಖೆಯಿಂದ ಆನೇಕಲ್ ತಾಲ್ಲೂಕು ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ಸರ್ಕಾರಿ ಜಾಗಗಳ ಪಟ್ಟಿಯನ್ನು ನೀಡುವಂತೆ ಉಪತಹಶೀಲ್ದಾರ್ ಅತ್ತಿಬೆಲೆ ರವರಿಗೆ ಕೋರಲಾಗಿ ಉಪತಹಶೀಲ್ದಾರ್ ಅತ್ತಿಬೆಲೆ ರವರು ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು, ಚಂದಾಪುರ ರವರಿಗೆ ಲಭ್ಯವಿರುವ ಮಾಹಿತಿಯನ್ನು ನೀಡುವಂತೆ ಕಡತವನ್ನು ರವಾನಿಸಿದ್ದು, ಈ ತಹಲ್ವರೆಗೂ ಯಾವುದೇ ಕ್ರಮ ತೆಗೆದುಕೊಂಡಿರುವುದಿಲ್ಲ. ಮತ್ತು ಸರಿಯಾಗಿ ಸೃಂದಿಸುತ್ತಿಲ್ಲ. ಸದರಿ ವಿಷಯವು ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಪೀಠದ ಆದೇಶವಾಗಿರುವುದರಿಂದ ಹಾಗೂ ಘನತ್ಯಾಜ್ಯ ವಿಲೇವಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಪ್ರಕರಣವು ಲೋಕಾಯುಕ್ತದಲ್ಲಿ ದಾಖಲಾಗಿರುತ್ತದೆ. ಮತ್ತು ಸದರಿ ವಿಷಯದ ಬಗ್ಗೆ ಸೂಕ್ತ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲು ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ವತಿಯಿಂದ ನಿರ್ದೇಶನ ನೀಡಿರುತ್ತಾರೆ.

11/2/19

ಆದುದರಿಂದ ಈ ವಿಷಯವು ತುಂಬಾ ಗಂಭೀರವಾಗಿರುವ ಕಾರಣ ತಾವು ಇದಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ತಹಶೀಲ್ದಾರ್, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು ಕಛೇರಿ, ಆನೇಕಲ್ ರವರಿಗೆ ಜಾಗದ ಬಗ್ಗೆ ಸೂಕ್ತ ನಿರ್ದೇಶನ ನೀಡಬೇಕಾಗಿ ತಮ್ಮಲ್ಲಿ ಉಲ್ಲೇಖಿತ ಪತ್ರ ಸಂಖ್ಯೆ (5) ರಲ್ಲಿ ಕೋರಿದ್ದು ಸರಿಯಷ್ಟೆ, ಇದಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಈ ತಹಶೀಲ್ದಾರ್ ಯಾವುದೇ ಸೂಕ್ತ ಮಾಹಿತಿ ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ ತಮ್ಮಲ್ಲಿ ಮತ್ತೊಮ್ಮೆ ಮಾನ್ಯ ತಹಶೀಲ್ದಾರ್ ರವರು ಆನೇಕಲ್ ತಾಲ್ಲೂಕು ಕಛೇರಿ, ಆನೇಕಲ್ ರವರಿಗೆ “ ಘನತ್ಯಾಜ್ಯ ವಿಲೇವಾರಿ ಮತ್ತು ನಿರ್ವಹಣೆ ನಿಯಮ 2016 ಗಳನ್ನು ” ಅನುಷ್ಠಾನಗೊಳಿಸಲು ಹಾಗೂ Construction & Demolition Waste ವಿಲೇವಾರಿಗೂ ಸಹ ಅಗತ್ಯವಾದ ಜಾಗವನ್ನು ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆಗೆ ಮಂಜೂರು ಮಾಡುವ ಬಗ್ಗೆ ತುರ್ತು ಕ್ರಮಜರುಗಿಸಲು ತಾವು ಸೂಕ್ತ ನಿರ್ದೇಶನ ನೀಡಬೇಕಾಗಿ ತಮ್ಮಲ್ಲಿ ವಿನಯಪೂರ್ವಕವಾಗಿ ಕೋರಿಕೊಳ್ಳುತ್ತೇನೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ

 ಕೆ.ಎಂ.ಎ.ಎಸ್ ಶ್ರೀಣಿ-1
 ಪುರಸಭೆ ಬೊಮ್ಮಸಂದ್ರ

ಪ್ರತಿಯನ್ನು:

1. ಮಾನ್ಯ ನಿರ್ದೇಶಕರು, ಪೌರಾಡಳಿತ ನಿರ್ದೇಶನಾಲಯ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ ರವರ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.
2. ಪರಿಸರ ಅಧಿಕಾರಿ, ಸರ್ಜಾಪುರ ಉಪವಿಭಾಗ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ನಿಸರ್ಗ ಭವನ, ಬೆಂಗಳೂರು ರವರ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.
3. ಮಾನ್ಯ ತಹಶೀಲ್ದಾರ್, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು ಕಛೇರಿ, ಆನೇಕಲ್ ರವರ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.

ತೆಲುಗುನಾಡು ಸರ್ಕಾರ
23, ಗೋಡುಗಳ
ಬೆಂಗಳೂರು ಕೋಶ



ಪುರಸಭೆ, ಬೊಮ್ಮಸಂದ್ರ

ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ - 560 099

Email: itstaff_ulb_bommasandra@yahoo.com

Phone No: 080 - 2783 4655

ಸಂಖ್ಯೆ : ಪುಕಾಬೋ:ಸಾಮಾವಿ/ಸಿಆರ್ 74/2017-18

ದಿನಾಂಕ:16.03.2018

ರವರಿಗೆ,
ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ,
ಬೆಂಗಳೂರು.

ಮಾನ್ಯರೇ,

ವಿಷಯ : ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆಗೆ ಘನತ್ಯಾಜ್ಯ ವಿಲೇವಾರಿಗಾಗಿ ಜಾಗವನ್ನು
ಮಂಜೂರು ಮಾಡುವ ಬಗ್ಗೆ

- ಉಲ್ಲೇಖ : 1. ಈ ಕಛೇರಿಯ ಪತ್ರದ ಸಂಖ್ಯೆ:ಪುಕಾಬೋ/ಆರೋಗ್ಯ/ ಸಿಆರ್01/
2017-18 ದಿನಾಂಕ:03.05.2017 ಮತ್ತು 10.05.2017
2. ತಮ್ಮ ಕಛೇರಿ ಪತ್ರದ ಸಂಖ್ಯೆ: ಎಲ್‌ಎನ್‌ಡಿ/ಸಿಆರ್/29/2017-18
ದಿನಾಂಕ:05.05.2017
3. ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ, ಬೆಂಗಳೂರು
ರವರ ಕಛೇರಿ ಪತ್ರದ ಸಂಖ್ಯೆ:ಜಿನಕೋ/ನಸ/ಸಿಆರ್/36/2017-18
ದಿನಾಂಕ:09.05.2017
4. ಈ ಕಛೇರಿ ಪತ್ರದ ಸಂಖ್ಯೆ:ಪುಕಾಬೋ/ಕಂ.ಶಾ/25/2017-18
ದಿನಾಂಕ:10.05.2017
5. ಈ ಕಛೇರಿಯ ಪತ್ರ ಸಮಸಂಖ್ಯೆ ದಿನಾಂಕ:05.12.2017

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಸರ್ಕಾರದ ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ. ನಅಇ 51/
ಎಂಎಲ್‌ಆರ್/ಬೆಂಗಳೂರು/2015 ದಿನಾಂಕ:24.06.2015 ರಂತೆ ಬೊಮ್ಮಸಂದ್ರ ಗ್ರಾಮ ಪಂಚಾಯತಿಯನ್ನು
ಪುರಸಭೆಯನ್ನಾಗಿ ಮೇಲ್ದರ್ಜೆಗೇರಿಸಿದ್ದು, ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆಗೆ ಘನತ್ಯಾಜ್ಯ ವಿಲೇವಾರಿ ಘಟಕಕ್ಕೆ ಬಗ್ಗನದೊಡ್ಡಿ
ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 96ರಲ್ಲಿ ಜಾಗವನ್ನು ಗುರುತಿಸಿಕೊಂಡು ಉಲ್ಲೇಖ (1)ರಲ್ಲಿ ಮಾನ್ಯ ತಹಶೀಲ್ದಾರರವರಿಗೆ
ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸಲ್ಲಿಸಲಾಗಿರುತ್ತದೆ. ಬಗ್ಗನದೊಡ್ಡಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 96ರಲ್ಲಿ ಸರ್ಕಾರಿ ಗೋಮಾಳದಲ್ಲಿ
ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರ ವರದಿಯಂತೆ ಘನತ್ಯಾಜ್ಯ ವಿಲೇವಾರಿ ಮಾಡಲು ಕಸಬಾ ಹೋಬಳಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಯಾವುದೇ
ಸರ್ಕಾರಿ ಜಮೀನು ಲಭ್ಯವಿರುವುದಿಲ್ಲವೆಂದು ಉಲ್ಲೇಖ (2)ರ ತಹಶೀಲ್ದಾರ ಕಛೇರಿಯ ಪತ್ರದಲ್ಲಿ ತಿಳಿಸಲಾಗಿರುತ್ತದೆ.



17/03/18

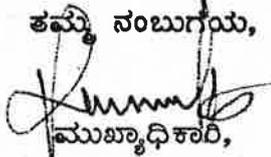
ಮುಂದುವರೆದು, ಉಲ್ಲೇಖ (3)ರ ಆದೇಶದಂತೆ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು ವ್ಯಾಪ್ತಿಯೊಳಗೆ ಒತ್ತುವರಿಯಿಂದ ತೆರವುಗೊಳಿಸಿದ ಜಮೀನುಗಳ ಪೈಕಿ ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆಗೆ ಘನತ್ಯಾಜ್ಯ ವಿಲೇವಾರಿಗಾಗಿ ಸ್ಥಳವನ್ನು ಗುರುತಿಸಿ ಭೂಮಿ ಮಂಜೂರು ಮಾಡಲು ಕೋರಿ ಈ ಕಛೇರಿಯಿಂದ ಉಲ್ಲೇಖ (4)ರಂತೆ ಪತ್ರ ಬರೆಯಲಾಗಿರುತ್ತದೆ.

ದಿನಾಂಕ:26.10.2017ರಂದು ಸನ್ಮಾನ್ಯ ಪೌರಾಡಳಿತ ಸಚಿವರಾದ ಶ್ರೀ. ಈಶ್ವರ. ಬಿ. ಖಂಡ್ರೆ ರವರು ಪ್ರಗತಿ ಪರಿಶೀಲನಾ ಸಭೆಯಲ್ಲಿ ಘನ ತ್ಯಾಜ್ಯ ವಿಲೇವಾರಿಗಾಗಿ ತುರ್ತಾಗಿ ಜಮೀನು ನೀಡುವಂತೆ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳಿಗೆ ಸೂಚಿಸಿರುತ್ತಾರೆ. ಅದರಂತೆ ಘನತ್ಯಾಜ್ಯ ವಸ್ತುಗಳನ್ನು ವಿಲೇವಾರಿ ಮಾಡಲು ಕೂಡಲೇ ಸೂಕ್ತ ಜಮೀನನ್ನು ಮಂಜೂರು ಮಾಡಲು ಕೋರಿ ಮಾನ್ಯ ತಹಶೀಲ್ದಾರ್ ರವರಿಗೆ ಉಲ್ಲೇಖ (5)ರಂತೆ ಪತ್ರ ಬರೆಯಲಾಗಿರುತ್ತದೆ.

ದಿನಾಂಕ:01.03.2018 ರಂದು ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆಗೆ ಭೇಟಿ ನೀಡಿದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಮತ್ತು ಕೇಂದ್ರ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಅಧಿಕಾರಿಗಳು ತುರ್ತಾಗಿ ಘನತ್ಯಾಜ್ಯ ವಿಲೇವಾರಿಗಾಗಿ ಸೂಕ್ತ ಸ್ಥಳ ಗುರುತಿಸಿ ವೈಜ್ಞಾನಿಕ ತ್ಯಾಜ್ಯ ವಿಲೇವಾರಿಗೆ ವ್ಯವಸ್ಥೆ ಮಾಡಲು ಸೂಚಿಸಿದ್ದು, ತಪ್ಪಿದಲ್ಲಿ ಪುರಸಭೆ ವಿರುದ್ಧ ಪ್ರಕರಣ ದಾಖಲಿಸುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ.

ಮುಂದುವರೆದು ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ಕಸಬ ಹೋಬಳಿ, ತಮ್ಮನಾಯಕನಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 23ರಲ್ಲಿ 412 ಎಕರೆ ಸರ್ಕಾರಿ ಗೋಮಾಳ ಲಭ್ಯವಿರುವುದಾಗಿ ತಿಳಿದು ಬಂದಿದ್ದು, ಸದರಿ ಜಮೀನಿನ ಬಗ್ಗೆ ಪರಿಶೀಲನೆ ನಡೆಸಿ ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆಗೆ ಘನತ್ಯಾಜ್ಯ ವಸ್ತು ನಿರ್ವಹಣೆಗೆ 10 ಎಕರೆ ಜಮೀನು ಮಂಜೂರು ಮಾಡಿಕೊಡಲು ತಮ್ಮಲ್ಲಿ ಕೋರಿದೆ.

“ವಂದನೆಗಳೊಂದಿಗೆ”,

ತಮ್ಮ ನಂಬುಗೆಯ,

ಮುಖ್ಯಾಧಿಕಾರಿ,
ಕೆಎಂಎಎಸ್ ಶ್ರೇಣಿ-1,
ಪುರಸಭೆ, ಬೊಮ್ಮಸಂದ್ರ.

ಪ್ರತಿಯನ್ನು :

1. ಮಾನ್ಯ ನಿರ್ದೇಶಕರು, ಪೌರಾಡಳಿತ ನಿರ್ದೇಶನಾಲಯ, ಬೆಂಗಳೂರು ರವರ ಅವಗಾಹನೆಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.
2. ಮಾನ್ಯ ಉಪ ವಿಭಾಗಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಉಪ ವಿಭಾಗ ಹಾಗೂ ಆಡಳಿತಾಧಿಕಾರಿಗಳು, ಪುರಸಭೆ, ಬೊಮ್ಮಸಂದ್ರ ರವರ ಅವಗಾಹನೆಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.
3. ಮಾನ್ಯ ತಹಶೀಲ್ದಾರರು, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ ರವರಿಗೆ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಸಲ್ಲಿಸಿದೆ.
4. ಪರಿಸರ ಅಧಿಕಾರಿ, ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಸರ್ಜಾಪುರ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ರವರ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.

ಈಗಿನ ಪ್ರಾಜೆಕ್ಟ್ ಒಂದು ಸುರುತ್ತಾಳೆ ಈ



ಪುರಸಭೆ, ಬೊಮ್ಮಸಂದ್ರ



ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ - 560 099

Email: tstaff_ulb_bommasandra@yahoo.com

Phone No: 080 - 2783 4655

ಮುಖ್ಯಾಧಿಕಾರಿ:ಆ.ಶಾ/ಸಿ.ಆರ್/13/2019-20

ದಿನಾಂಕ:25.06.2019

ರವರಿಗೆ,
ಮಾನ್ಯ ತಹಶೀಲ್ದಾರರವರು,
ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,
ತಾಲ್ಲೂಕು ಕಛೇರಿ, ಆನೇಕಲ್.

“ಅತೀ ಜರೂರು”

ಮಾನ್ಯರೇ,

ವಿಷಯ : ಘನತ್ಯಾಜ್ಯ ವಸ್ತು ವಿಲೇವಾರಿಗಾಗಿ ಜಾಗವನ್ನು ಗುರುತಿಸಿ ವರದಿ ಸಲ್ಲಿಸುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ : 1.ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ ರವರ ಪತ್ರ ಸಂಖ್ಯೆ:

ಜಿನಾಕೋ/ತಾಶಾ-01/ಸಿಆರ್-139/2018-19 ದಿನಾಂಕ:03.06.2019

2.ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ ರವರ ಪತ್ರ ಸಂಖ್ಯೆ:

ಜಿನಾಕೋ/ತಾಶಾ-01/ಸಿಆರ್-139/2018-19 ದಿನಾಂಕ:21.06.2019

3. ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಪೀಠದ ಆದೇಶ 606/2018

ದಿನಾಂಕ:16.01.2019

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖ(1)& (2) ರಲ್ಲಿ ಸೂಚಿಸಿರುವಂತೆ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಘನತ್ಯಾಜ್ಯ ವಿಲೇವಾರಿಗಾಗಿ 2 ರಿಂದ 5 ಎಕರೆ ಸರ್ಕಾರಿ ಅಥವಾ ಮುನಿಸಿಪಲ್ ಜಮೀನುಗಳನ್ನು ಗುರುತಿಸಲು ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ. ಮುಂದುವರೆದು ಉಲ್ಲೇಖ(3) ರ ಆದೇಶದ ರೀತ್ಯಾ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ಘನತ್ಯಾಜ್ಯ ವಿಲೇವಾರಿಗಾಗಿ ಅಗತ್ಯ ಭೂಮಿಯನ್ನು ಹೊಂದುವುದು ಅವಶ್ಯಕವಾಗಿರುತ್ತದೆ.

ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಘನತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆಗೆ ಅಗತ್ಯ ಮುನಿಸಿಪಲ್ ಜಮೀನು ಲಭ್ಯವಿರುವುದಿಲ್ಲ. ಆದುದರಿಂದ ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆಯ ಘನತ್ಯಾಜ್ಯವನ್ನು ವಿಲೇವಾರಿ ಮಾಡಲು ಲಭ್ಯವಿರುವ ಸರ್ಕಾರಿ ಜಾಗಗಳ ಪಟ್ಟಿಯನ್ನು ತುರ್ತಾಗಿ ನೀಡಲು ತಮ್ಮಲ್ಲಿ ಕೋರಿದೆ.

“ ಸದರಿ ವಿಷಯವು ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಪೀಠದ ಆದೇಶವಾಗಿರುವುದರಿಂದ ತುರ್ತಾಗಿ ಕ್ರಮವಹಿಸಲು ಕೋರಿದೆ.”

o/c



ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಕೆ.ಎಂ.ಎ.ಎಸ್ ಶ್ರೀಣಿ-1

ಪುರಸಭೆ ಬೊಮ್ಮಸಂದ್ರ

ಪ್ರತಿಯನ್ನು:

1.ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ ರವರ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.

ಲಯಾಲ್
ಪೋಸ್ಟ್

ತಹಶೀಲ್ದಾರ್ ರವರ ಕಾರ್ಯಾಲಯ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಆನೇಕಲ್

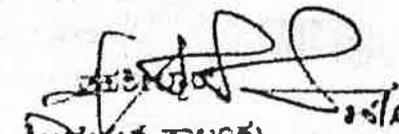
ಸಂ.ಎಲ್.ಎನ್.ಡಿ/ಸಿಆರ್/ 19/2019-20

ದಿನಾಂಕ: 25-06-2019

.. ಭಾಷನ ..

"ಆತಿ ಪ್ರಮುಖ"

ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಅತ್ತಿಬೆರೆ ಹೋಬಳಿ, ಬೊಮ್ಮನಂದ್ರ, ವರಸಬಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಉಳಿತಾಯ ತಾಜ್ಜಿ ನಿವಾಹಣೆಗೆ ಅಗತ್ಯ ಯುನಿಸಿವೆಲ್ ಜಮೀನು ಲಭ್ಯವಿರುವುದಿಲ್ಲವಾದ್ದರಿಂದ ಲಭ್ಯವಿರುವ ಸರ್ಕಾರಿ ಜಾಗಗಳ ಪಟ್ಟಿಯನ್ನು ನೀಡಲು ಯುಕ್ತಾಧಿಕಾರಿಗಳು, ಪುರಸಭೆ, ಬೊಮ್ಮನಂದ್ರ, ರವರು ದಿ 25-6-2019 ರಂತೆ ಕೋರಿದ್ದು, ಈ ಬಗ್ಗೆ ಹೋಬಳಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಉಳಿತಾಯ ತಾಜ್ಜಿ ನಿವಾಹಣೆಗೆ ಮಂಜೂರು ಮಾಡಲು ಲಭ್ಯವಿರುವ ಜಮೀನುಗಳ ಪಟ್ಟಿಯೊಂದಿಗೆ ಆತಿ ಪ್ರಮುಖವಾಗಿ ದರದಿ ನೀಡಲು ಸೂಚಿಸಿದೆ.


ತಹಶೀಲ್ದಾರ್
ಆನೇಕಲ್ ತಾಲ್ಲೂಕು
25/6/19

ಉಪತಹಶೀಲ್ದಾರ್ ಮತ್ತು ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು
ಅತ್ತಿಬೆರೆ ಹೋಬಳಿ
ಆನೇಕಲ್ ತಾಲ್ಲೂಕು.

KUH
ಕುಳುಕುಳು



Annexure - XIII



Annexure - IV

ಪುರಸಭೆ, ಬೊಮ್ಮಸಂದ್ರ

ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ - 560 099

Email: itstaff_ulb_bommasandra@yahoo.com

Phone No: 080 - 2783 4655

ಸಂಖ್ಯೆ: ಪುಕಾಬೋ:ಆ.ಶಾ/ಸಿಆರ್-05/2019-20

ದಿನಾಂಕ: 14/05/2019

ರವರಿಗೆ,
ಸಹಾಯಕ ಕಾರ್ಪೊರೇಷನ್ ಅಭಿಯಂತರರು,
ಕರ್ನಾಟಕ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ,
ಜಲಭವನ, ಬೆಂಗಳೂರು.

ವಹಾನ್ಯರೇ,

ವಿಷಯ: ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆಗೆ ತ್ಯಾಜ್ಯ ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕ ನಿರ್ಮಿಸಲು DPR
ತಯಾರಿಸಿಕೊಡುವ ಬಗ್ಗೆ.

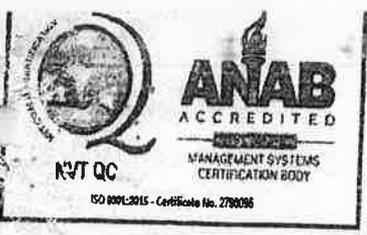
ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆಯು 8.28 ಚ.ಕಿ.ಮೀ
ವಿಸ್ತೀರ್ಣ ಹೊಂದಿದ್ದು, 2011 ರ ಜನಗಣತಿಯಂತೆ 28,353 ಜನಸಂಖ್ಯೆಯನ್ನು ಹೊಂದಿರುತ್ತದೆ.
ಪುರಸಭೆಯು 98% ರಷ್ಟು ಒಳಚರಂಡಿ ಹೊಂದಿದ್ದು, ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯ ಎಲ್ಲಾ ತ್ಯಾಜ್ಯ ನೀರು
ಸಂಪರ್ಕಗಳನ್ನು ಒಳಚರಂಡಿಗೆ ನೀಡಲಾಗಿರುತ್ತದೆ. ಆದರೆ ಪುರಸಭೆಯು ತ್ಯಾಜ್ಯ ನೀರು ಸಂಸ್ಕರಣಾ
ಘಟಕ (STP) ಹೊಂದಿರುವುದಿಲ್ಲ. ಆದುದರಿಂದ ತ್ಯಾಜ್ಯ ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕ ನಿರ್ಮಿಸಲು
ತುರ್ತಾಗಿ ವಿಸ್ತೃತ ಯೋಜನಾ ವರದಿ (DPR) ತಯಾರಿಸಿಕೊಡಲು ತಮ್ಮಲ್ಲಿ ಕೋರಿದೆ. ಸದರಿ ವರದಿ
ತಯಾರಿಸಲು ತಗಲುವ ವೆಚ್ಚವನ್ನು ಪುರಸಭೆಯಿಂದ ಪಾವತಿಸಲಾಗುವುದು.

ತಮ್ಮ ವಿಶ್ವಾಸಿ

ಕೆ.ಎಂ.ಎ.ಎಸ್ ಶ್ರೀಣಿ-1

ಪುರಸಭೆ, ಬೊಮ್ಮಸಂದ್ರ

16/5/19
ರವಾನ ಸಹಾಯಕ
ಪುರಸಭೆ ಬೊಮ್ಮಸಂದ್ರ



ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರ ಕಚೇರಿ,
 ಕ.ನ.ನೀ.ಸ ಮತ್ತು ಒ.ಚ ಮಂಡಳಿ ಉಪ-ವಿಭಾಗ,
 #೬ ಮೊದಲನೇ ಹಂತ, ಮೊದಲೇ ಘಟ್ಟ ಬಿ.ಟಿ.ಎಂ.
 ಲೇ ಔಟ್, ಬನ್ನೇರುಘಟ್ಟ ಮೈನ್ ರೋಡ್
 ಬೆಂಗಳೂರು. - 560029,
 Office Ph: 41106542 Mobile No. 9480813145

ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳ ಚರಂಡಿ ಮಂಡಳಿ

ಸಂಖ್ಯೆ :ಕಜಮ/ಸಕಾಲ/ಬೆಂ.ಉ.ವಿ/ ತಾಂತ್ರಿಕ/ ತಾ.ಸ/ಸಅ-3/248/2019-20 ದಿನಾಂಕ: 16-8-19

By Regd Post

ರವರಿಗೆ,
 ಮುಖ್ಯಾಧಿಕಾರಿಗಳು
 ಪುರಸಭೆ,
 ಬೊಮ್ಮಸಂದ್ರ.

ಮಾನ್ಯರೇ,

ವಿಷಯ:-ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆ ತ್ಯಾಜ್ಯ ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕ ನಿರ್ಮಿಸಲು DPR ತಯಾರಿಸಿಕೊಡುವ ಬಗ್ಗೆ.

- ಉಲ್ಲೇಖ:- 1) ತಮ್ಮ ಕಚೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ:ಪು.ಕಾ.ಬೋ.ಆ.ಶಾ/ಸಿ.ಆರ್-05/2019-20 ದಿನಾಂಕ 14/05/2019.
 2) ಈ ಕಚೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ 183 ದಿನಾಂಕ 16/07/2019.

* * * * *

ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖಿತ (2)ರ ಈ ಕೆಳಕಂಡ ಮಾಹಿತಿಗಳನ್ನು ಕೋರಲಾಗಿತ್ತು.

- 1) ಪುರಸಭೆಯ ಎಲ್ಲಾ ವಾರ್ಡ್‌ಗಳ ಜನಗಣತಿ ಮತ್ತು ವಾರ್ಡ್‌ಗಳಿರುವ ನಕ್ಷೆ.
- 2) ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆಯ ಜನರಿಗೆ ಪ್ರಸ್ತುತ ಸರಬರಾಜು ಮಾಡುತ್ತಿರುವ ನೀರಿನ ವಿವರಗಳು (LPCD).
- 3) ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಇರುವ WBM, Asphalt & Concrete ರಸ್ತೆಗಳ ಉದ್ದ
- 4) ಮೇಲಿನ ಉಲ್ಲೇಖಿತ ಪತ್ರದಲ್ಲಿ ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಶೇಕಡಾ 98%ರಷ್ಟು ಒಳಚರಂಡಿ ಹೊಂದಿದೆ ಎಂದು ತಿಳಿಸಲಾಗಿದ್ದು, ಇದಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಒಳಚರಂಡಿ ಕೊಳವೆ ಮಾರ್ಗಗಳ ಮತ್ತು ಆಳು ಗುಂಡಿಗಳ ನೆಟ್‌ವರ್ಕ್ ನಕ್ಷೆ ಮತ್ತು ಹಾಲಿ ಇರುವ ಆಳು ಗುಂಡಿಗಳ ವ್ಯಾಸ ಮತ್ತು ಎತ್ತರ, ವಿವಿಧ ವ್ಯಾಸದ ಒಳಚರಂಡಿ ಕೊಳವೆ ಮಾರ್ಗಗಳ ವಿವರಗಳು. ಸದರಿ ವಿವರಗಳನ್ನು ಅಧಾರವಾಗಿ ಇಟ್ಟುಕೊಂಡು ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ಹೊಸದಾಗಿ ಅಳವಡಿಸಬೇಕಾದ ಆಳುಗುಂಡಿಗಳು ಮತ್ತು ಒಳಚರಂಡಿ ಕೊಳವೆ ಮಾರ್ಗ ವಿನ್ಯಾಸ ಬೇಕಾಗಿರುತ್ತದೆ.

5) ತ್ಯಾಜ್ಯ ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ನಿರ್ಮಿಸಲು ಸ್ಥಳವನ್ನು ಗುರುತಿಸಿ, Pollution Contrual Baord ಇಲಾಖೆಯಿಂದ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರವನ್ನು ಪಡೆದು ಸದರಿ ಸ್ಥಳವನ್ನು ತಮ್ಮಿಂದ ಮಂಡಳಿಗೆ ಹಸ್ತಾಂತರಿಸಬೇಕಾಗಿರುತ್ತದೆ. ಈ ಬಗ್ಗೆ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕೆಂದು ತಮ್ಮಲ್ಲಿ ಕೋರಲಾಗಿದೆ.

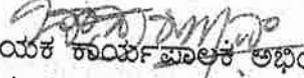
(Handwritten signatures and initials)

ಸ್ವೀಕರಿಸಿದ
 ಸಂಖ್ಯೆ 162/19-20
 ದಿನಾಂಕ 27/8/19
(Signature)

6) ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆಗೆ ವ್ಯವಸ್ಥಿತವಾಗಿ ಒಳಚರಂಡಿ ಕಲ್ಪಿಸಲು ಮೊದಲು ಸರ್ವೆ ಕಾರ್ಯವನ್ನು ಕೈಗೊಳ್ಳಬೇಕಾಗಿದ್ದು ಅದಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟ ಮೊತ್ತವನ್ನು ಮಂಡಳಿಗೆ ಠೇವಣಿಕರಿಸಲು ತಮ್ಮ ಒಪ್ಪಿಗೆಯ ಅವಶ್ಯಕತೆ ಇರುತ್ತದೆ. ಮೇಲಿನ ವಿವರಗಳು ದೊರೆತ ನಂತರ ಸರ್ವೆ ಅಂದಾಜನ್ನು ತಯಾರಿಸಿ ಅಂದಾಜು ಮೊತ್ತವನ್ನು ಠೇವಣಿಕರಿಸಲು ತಮಗೆ ಕಳುಹಿಸಿಕೊಡಲಾಗುವುದು.

ಇದುವರೆವಿಗೂ ಮೇಲೆ ತಿಳಿಸಿರುವ ಅಂಶಗಳ ವಿವರಗಳನ್ನು ಈ ಕಚೇರಿಗೆ ಒದಗಿಸಿರುವುದಿಲ್ಲ. ಸದರಿ ವಿವರಗಳು ದೊರೆತ ನಂತರ ಮಂಡಳಿಯಿಂದ ಮುಂದಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುವುದು.

ತಮ್ಮ ವಿಶ್ವಾಸಿ


ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರು,
ಕ.ನ.ನೀ.ಸ ಮತ್ತು ಒ.ಚ ಘಂಡಳಿ, ಉಪ-ವಿಭಾಗ,
ಬೆಂಗಳೂರು.

ಪುರಸಭೆ ಬೋಮ್ಮಸಂದ್ರ

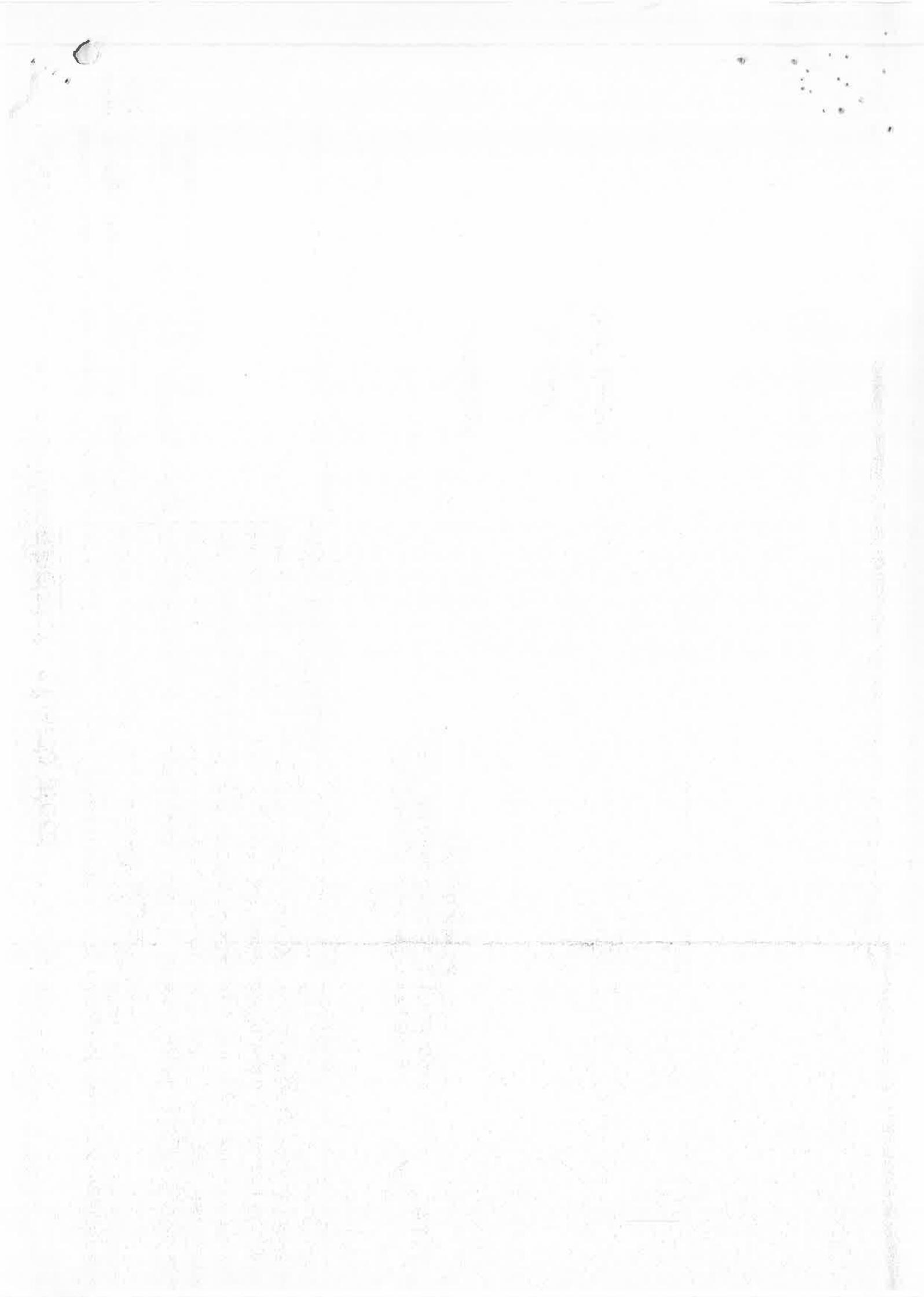
ದಿನಾಂಕ : 20.06.2018 ರಂದು ಸಮಯ ಅಪರಾಹ್ನ 12.30 ಘಂಟೆಗೆ ಸರಿಯಾಗಿ ಮಾನ್ಯ ಆಡಳಿತಾಧಿಕಾರಿಗಳು ಪುರಸಭೆ ಬೋಮ್ಮಸಂದ್ರ ಹಾಗೂ ಉಪ ವಿಭಾಗಾಧಿಕಾರಿಗಳ ಬಂಗಲೆಯ ದಕ್ಷಿಣ ವಿಭಾಗ, ಬಂಗಲೆಯ ರವರ ಆಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ಪುರಸಭಾ ಕಾರ್ಯಾಲಯದಲ್ಲಿ ನಡೆಸಿದ ಸಾಮಾನ್ಯ ಸಭೆಯ ನಡವಳಿಗಳು.

ಸಂಖ್ಯೆ	ವಿಷಯ	ಶೀರ್ಷಿಕೆ
17	ತ್ಯಾಜ್ಯ ನೀರು ಸಂಸ್ಕರಣ ಘಟಕ ನಿರ್ಮಾಣಕ್ಕಾಗಿ ವಿಸ್ತೃತ ಯೋಜನಾ ವರದಿಯನ್ನು ತಯಾರಿಸುವ ಬಗ್ಗೆ.	ವಿಷಯದ ಬಗ್ಗೆ ಚರ್ಚಿಸಲಾಗಿ, ಬೋಮ್ಮಸಂದ್ರ ಪುರಸಭಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಈಗಾಗಲೇ ಬಹುತೇಕ ಪ್ರದೇಶಗಳಲ್ಲಿ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಇರುತ್ತದೆ. ಆದರೆ ನದರಿ ಒಳಚರಂಡಿಯಿಂದ ವ್ಯವಸ್ಥೆಯನ್ನು ಹೊಂದಿದ್ದು, ಆದರೆ ನದರಿ ಒಳಚರಂಡಿಯಿಂದ ಹೊರ ಹರಿಯುವ ತ್ಯಾಜ್ಯ ನೀರನ್ನು ಸಂಸ್ಕರಿಸಲು ಸಂಸ್ಕರಣಾ ಘಟಕ ಇರುವುದಿಲ್ಲ ಆದುದರಿಂದ ತ್ಯಾಜ್ಯ ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕ ನಿರ್ಮಿಸಲು ವಿಸ್ತೃತ ಯೋಜನಾ ವರದಿ ತಯಾರಿಸಲು ಕೆ.ಯು.ಡಬ್ಲ್ಯು ಅಂಡ್ ಡಿ.ಬಿ ರವರನ್ನು ಕೋರಲು ಆಫೀಸ್‌ನಲ್ಲಿ Expression of interest ಮೂಲಕ ಸೂಕ್ತ ಸಂಸ್ಥೆಯನ್ನು ಆರಿಸಲು ಹಾಗೂ ಇದಕ್ಕೆ ತಗಲುವ ವೆಚ್ಚವನ್ನು ಪುರಸಭಾ ನಿಧಿಯಿಂದ ಭರಿಸಲು ಶೀರ್ಷಿಕೆ ನಿರಲಾಯಿತು.

ಸಹಿ/-
 ಆಡಳಿತಾಧಿಕಾರಿಗಳು ಹಾಗೂ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು
 ಪುರಸಭೆ, ಬೋಮ್ಮಸಂದ್ರ ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಉಪ-ವಿಭಾಗ
 ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ.

“ಯಥಾನಕಲು”

 ಮುಖ್ಯಾಧಿಕಾರಿ
 ಕೆ.ಎಂ.ಎ.ಎಸ್ ಶ್ರೀಣಿ-1
 ಪುರಸಭೆ, ಬೋಮ್ಮಸಂದ್ರ





Annexure - XIV

ಬೋಮ್ಮಾಸಂದ್ರ ಐಂಡಸ್ಟ್ರೀಸ್ ಅಸೋಸಿಯೇಷನ್

BOMMASANDRA INDUSTRIES ASSOCIATION



(Registered under the Karnataka Societies Act 1960) (S.No. 197/87-88 Dt.1-7-1987)

BIA Lake Development Committee Members

BIA LAKE DEVELOPMENT COMMITTEE

Nature is Our Future

BIA/02-030/TMC/2019

16th December, 2019
Bangalore

Mr. Prasad A
President BIA-Chairperson

Mr. Ramalinga Reddy
MLA GOK (Ex. Home Minister)

Mr. Shivanna
MLA GOK

Mr. Raju
President KASSIA

Mr. Srinivas
President TMC Bommasandra

Mr. Ramesh
Chief Officer TMC Bommasandra

Mr. Keshav Reddy
Chairman, Hennagara Panchayath

Mr. Vasudev
EO-KSPCB

Mr. Shekar
Inspector of Police Hebbagodi

Mr. T.P. Madhusudan
Sansera Foundation

Mr. Nagaraj Shetty
Varayayana Hrudayalaya Ltd.

Mr. Vivek
Phoenix (PPC)

Mr. Anand
Fine Components

Mr. K.V. Shalini
Essae Digitronics

Mr. Prabhakar T K
ATR Foods Pvt. Ltd.

Mr. Ramakrishnan
Anthem Bio Science

Mr. Chansrashekar G
Tajamani Metal Industries

Mr. Sanjay Rao
Cloud 9 Villas

Mr. Chandrashekhara D (IIM)
Lake Safety Coordinator

BIA office Bearers

Mr. H.V.Gajaraj
Vice President

Mr. R.Narendra Kumar
General Secretary

Mr. Muralidhar
Joint Secretary

Mr. Sanjeev Sawant
Treasurer

Mr. Rajashekar Patil
Joint Treasurer &
BIA EC Members

To,

Sri. Ramesh
Chief Officer, Town Municipal Corporation
Bommasandra, Bangalore-560099

Dear Sir,

Subject: Rejuvenation of Bommasandra Lake – Reg;

Bommasandra Industrial Area is located in the South of Bangalore on NH44 off Hosur Road under the purview of Bommasandra Town Municipal Corporation. A prominent lake in the middle of the Industrial Area measuring about 28 Acres, with Survey No-254, which was once a beautiful lake that attracted exotic birds from foreign countries and neighboring areas has become a hub of filth and garbage. The lake has almost become extinct due to the dumping of all kinds of waste. It is also polluted by the discharge of effluents from industries and has destroyed the flora and fauna. The stench emanating from this place is unbearable and could be a potential health hazard. If left unattended, it could pose a great danger to the human habitat.

The above matter was brought to the Bommasandra industries Association (BIA) by the Industrialists Schools, Colleges, Hospitals and restaurants that are located close by. Considering the enormity of the situation an emergency meeting was convened by the Bommasandra Industries Association in which prominent Industrialists, politicians and other philanthropists participated in large numbers and declared in unison that the lake should be rejuvenated to its past glory or even better. They made a visit to the lake area for a spot inspection and suggested various means of rectification. This matter was brought to the notice of the National Green Tribunal.

Once decided to rejuvenate, a hunt was on to identify a technically competent person to undertake this massive work. In the process, a popular environmentalist, conversationalist and a well-known social activist by the name Mr. Anand Malligawad was proposed by many prominent personalities of various organizations and well-known Newspaper groups such as Times of India, Indian Express, Deccan Herald,



- 1 -



ಬೋಮ್ಮಸಂದ್ರ ಐಂಡಸ್ಟ್ರೀಸ್ ಅಸೋಸಿಯೇಷನ್

Annexure V



OMMASANDRA INDUSTRIES ASSOCIATION

(Registered under the Karnataka Societies Act 1960) (S.No. 197/87-88 Dt.1-7-1987)

BIA LAKE DEVELOPMENT COMMITTEE

Nature is Our Future

Kannada Prabha etc., Mr. Anand has been known across the country for bringing back many of the dead lakes to life. He is credited with restoring Kyalasanahalli Lake, Vabasandra

Lake, Konasandra Lake and Gavi Lake, all in the same catchment area. Kyalasanahalli lake was revived with the help of financial assistance from Sansera Foundation. After a long discussion he has agreed to take up the responsibility of studying the lake, its demographics, damage assessment and provide with a plan for cleaning the lake with natural means such as desilting, bund-strengthening, modifying lake inlets and outlets.

BIA, at its own cost, with the support of local industries, will lead the Bommasandra Lake cleaning campaign. We have planned to start the work of cleaning by 1st January, 2020 and expect to complete by 31st March, 2020. We aim to restore lake ecology by 1st April, 2020. The process involves cleaning hundreds of tons of garbage dumped in and around the lake. This is expected to take up to 15 days. The later process involves cleaning the water in the lake by natural means, removing algae and replanting with aquatic plants such as lotus that keep the lake clean and hygienic. The lake, once cleaned and restored, will be a source of clean water.

The above Four Lakes mentioned have drawn nation-wide attention, not just for the restoration, but also for the natural way they were restored without any machinery or equipment. The water from these lakes has replenished the ground water and bore wells in the surrounding villages, using for agriculture and other purposes. The lakes have been revived back to their natural state with beautiful aquatic plants and animals in the water. These lakes are now a home to different aquatic life such as fish, crabs and 66 different species of birds. With thick afforestation around, these lakes have become major lung space in Anekal Taluk. The similar action plan is proposed to be implemented at Bommasandra Lake.

With the above objective in mind, we request the Bommasandra Town Municipal Corporation to take active part with the BIA by way of their unclenched co-operation, liberal contribution and total involvement towards this noble cause.

We sincerely request your good office to provide with an approval to start the lake rejuvenation work at the earliest.

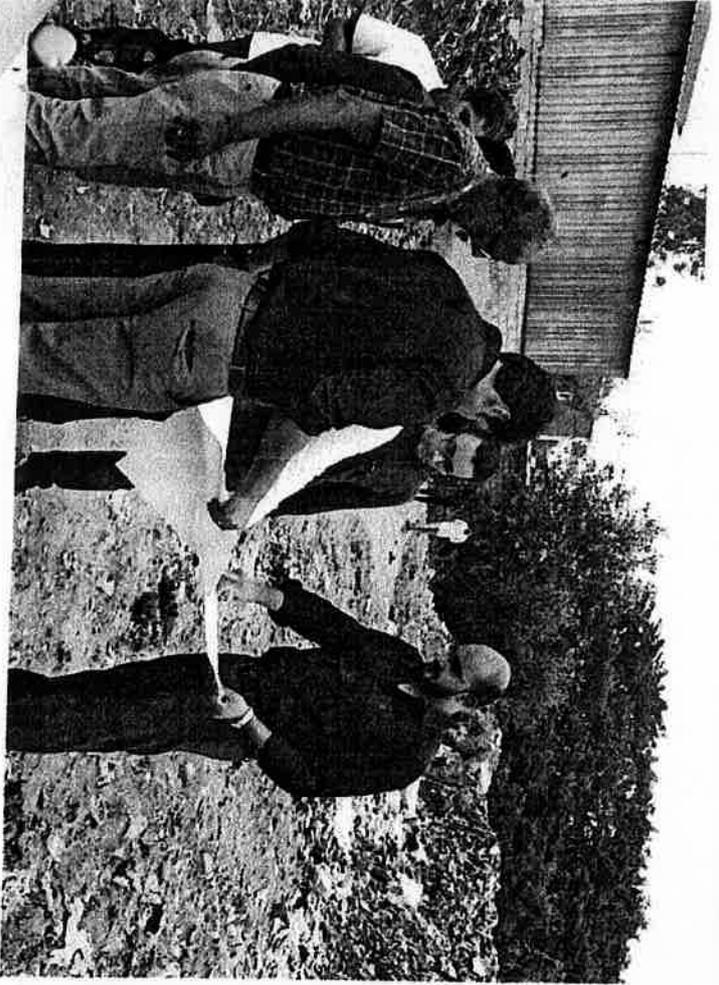
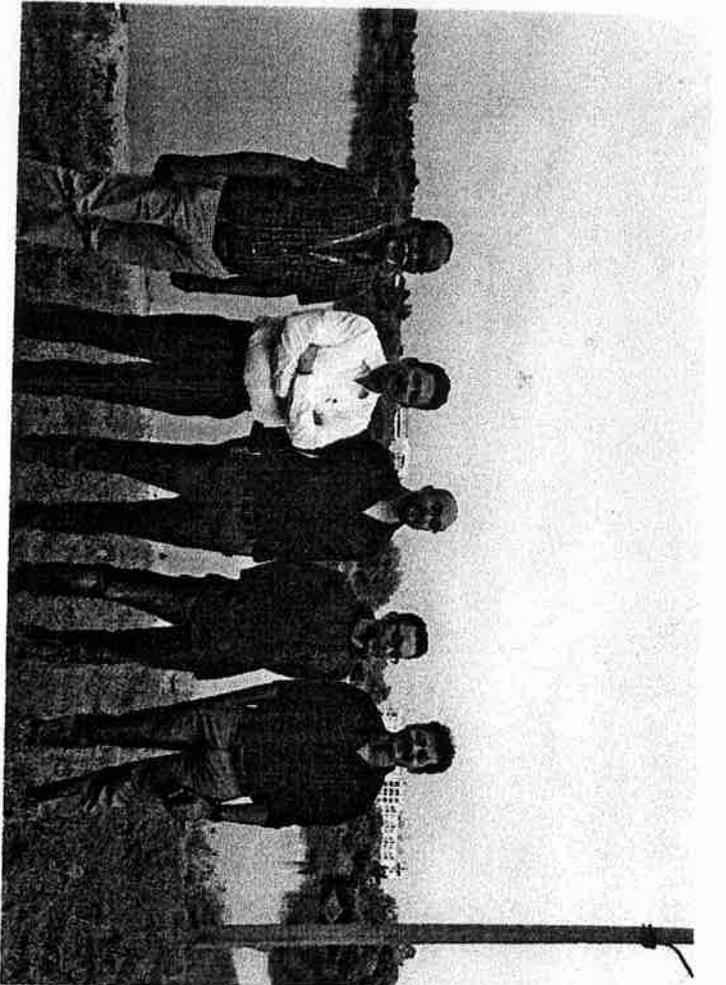
Thanking in anticipation for your support and cooperation

Yours Truly

Sri. A Prasad
President

Sri Muralidhar M
Joint Secretary

Sri. Sanjeev Sawant
Treasurer



Translation copy of Annexure- 1

Office of the Regional Officer
Karnataka State Pollution Control Board
Bengaluru Sarjapura
NISARGA BHAVAN, 3RD FLOOR
Thimmaiah Road, 7th 'D' Main, Shivanagar
Opp. Pushpanjali Theatre, Bengaluru 560010
Phone: (0) 080 23230153

towards a cleaner Karnataka

No. KSPCB/RO/Sarjapura/2015.16/14094

Date: 30th Jan 2016

Despatched

To

The Chief Officer
Bommasandra Municipality
Hosur Road
Anekal Taluk
Bengaluru.

Sir,

Subject: Action under The Water
(Prevention and Control of
Pollution) Act 1974 and under
Municipal Solid waste
Management rule 2000 -regarding

Ref: Spot Inspection dated 16.12.2015

Reference to the above subject, this is to
inform you that in Bommasandra Municipal Limits
huge populated area, commercial units and

industrial units are established and huge quantity of waste water and solid waste is being produced and for its maintenance, it is necessary to take the following steps;

1. In the municipal limits produced sewage is getting into the open rain water drains, and finally it is getting into the lakes and this causing the lakes and the ground water polluted. It is very much necessary to avoid this. And hence to your municipal limits area by providing under ground drainage , collect the sewage water and process the same and to reuse suitable action is to be taken.

2. In the municipal limits produced solid waste on the road side and vacant places and other places are being dropped and in view of this the lakes and the surrounding area environment pollution is caused. And hence under the Municipal Solid waste Management Rules 2000, to collect the solid waste systematically and

in the prescribed place to process and dispose
action is to be taken.

In respect of the above matters by paying
immediate attention and with regard to the
action taken, the details are to be submitted
to this office.

Yours faithfully,
Sd/-
Environment officer
R.O. Sarjapura, Bengaluru.

Translation copy of Annexure- III

Office of the Regional Officer
Karnataka State Pollution Control Board
Bengaluru Sarjapura
NISARGA BHAVAN, 3RD FLOOR
Thimmaiah Road, 7th 'D' Main, Shivanagar
Opp. Pushpanjali Theatre, Bengaluru 560010
Phone: (O) 080 23230153

towards a cleaner Karnataka

No.KSPCB/RO/Sarjapura/2016.17/685

Date: 27th Feb 2017
Despatched

To

The Chief Officer
Bommasandra Municipality
Hosur Road
Anekal Taluk
Bengaluru.

Sir,

Sub: The solid waste produced in Municipal
Limits Dumping in Kitaganahalli lake
area-reg

Ref: 1.Public complaint letter dated
21.2.2017(through email)

2.Inspection of Kitanahalli lake area on
23.2.2017

Reference to the above subject this is to
inform you that, the residents living near
Bommasandra Industrial Area through e-mail have

complained that the solid waste produced within the Municipal limits are dumped at Kitaganahalli lake area and in view of this the lake water and the environment is severely polluted, and relating to this complaint on 23.2.2017 when Kitaganahalli lake area was inspected the following materials were observed;

- It is seen in Kitaganahalli lake area solid waste is dumped. It is given to understand that most of the solid waste are produced within Municipal limits.
- In view of dumping the Municipal waste in lake area, it has become the reason of pollution of the lake water and ground water.
- In the lake area solid waste is being disposed and in view of fire to this waste the surrounding area is affected with air pollution and bad smell is emanating and it is seen its environment and to the public is

causing adverse effect . and hence to stop the solid waste dumping in Kitaganahalli lake area and the waste which is already dumped is to be cleared and to protect the lake area, immediate action is to be taken.

Hence under the Solid waste Management rule 2016 directions are issued to collect the waste systematically and in the prescribed place to process and dispose the same. In respect of the above matter with regard to immediate steps being taken, the details of such action is sought to be submitted to this office.

Yours faithfully,
Sd/-
Regional Officer
R.O.Sarjapura, Bengaluru.

Translation copy of Annexure-IV

Office of the Regional Officer
Karnataka State Pollution Control Board
Bengaluru Sarjapura
NISARGA BHAVAN, 3RD FLOOR
Thimmaiah Road, 7th 'D' Main, Shivanagar
Opp. Pushpanjali Theatre, Bengaluru 560010
Phone: (0) 080 23230153

towards a cleaner Karnataka

No.KSPCB/RO/Sarjapura/2016.17/852

Date: 27th Mar 2017
Despatched

To

The Chief Officer
Bommasandra Municipality
Hosur Road
Anekal Taluk
Bengaluru.

Sir,

Sub: The solid waste produced in Municipal
Limits Dumping in Kitaganahalli lake
area-reg

Ref: 1.Public complaint letter dated
21.2.2017(through email)

2.Inspection of Kitanahalli lake area on
23.2.2017

3.This office letter No.685 dated
27.2.2017

Reference to the above subject this is to
inform you that, the residents living near

Bommasandra Industrial Area through e-mail have complained that the solid waste produced within the Municipal limits are dumped at Kitaganahalli lake area and in view of this the lake water and the environment is severely polluted, and relating to this complaint on 23.2.2017 when Kitaganahalli lake area was inspected the following materials were observed;

- It is seen in Kitaganahalli lake area solid waste is dumped. It is given to understand that most of the solid waste are produced within Municipal limits.
- In view of dumping the Municipal waste in lake area, it has become the reason of pollution of the lake water and ground water.
- In the lake area solid waste is being disposed and in view of fire to this waste the surrounding area is affected with air pollution and bad smell is emanating and it is

seen its environment and to the public is causing adverse effect

At the time of the inspection in respect of the matters found to immediately stop dumping the solid waste in Kitaganahalli Lake area and already dumped waste is to be cleared and to protect the lake environment for taking action, under the above reference letter instructions are issued. Relating to this with regard to action, the details are not submitted to this office.

Further the resident of that place through their letter dated 16.3.2017 to stop the dumping of the solid waste in lake bed and already dumped solid waste to clear and for rejuvenation of lake.

Hence under the Solid waste Management rule 2016 directions are issued to collect the waste systematically and in the prescribed place to process and dispose the same. In respect of

the above matter with regard to immediate steps being taken, the details of such action is sought to be submitted to this office within 15 days, otherwise as per the Water Act 1974 action will be taken.

Yours faithfully,
Sd/-
Regional Officer
R.O.Sarjapura, Bengaluru.

Translation copy of Annexure- ✓

Office of the Regional Officer
Karnataka State Pollution Control Board
Bengaluru Sarjapura
NISARGA BHAVAN, 3RD FLOOR
Thimmaiah Road, 7th 'D' Main, Shivanagar
Opp. Pushpanjali Theatre, Bengaluru 560010
Phone: (O) 080 23230153

towards a cleaner Karnataka

No.KSPCB/RO/Sarjapura/Lake-Solid waste 2017-18/594

//BY RPAD//

17 AUG 2017
DESPATCHED

To

Executive Engineer
Panchayath Raj Engineering Division
Bengaluru urban District
Bengaluru Urban Zilla Panchayath building
S.Kariyappa road, Banashankari
Bengaluru 560070

Sir,

Sub; Polluting Kittaganahalli lake -reg

Ref: inspection of Kitaganahalli lake on
7.8.2017

Reference to the above subject, this is to inform that, Kittaganahalli Lake comes within Attibele Hobli, Anekal Taluk,. Adjacent to Bommasandra Industrial Area is behind the Narayana Hrudayalaya Hospital, and in this lake there is half water. And to this lake from Bommasandra Municipality every day the waste is being brought and dumped and the nearby factories during night times are bringing the waste and dumping here and causing pollution to the lake. And to this lake from the surrounding area sewage water is also coming and joining the lake water, the lake water is completely spoilt and could not use for the cattle and drinking. And to the lake any kind of fencing or compound is not there, and from any direction there is easy accessibility and in view of all dumping the waste into this lake, and this lake has turned out to be a waste dumping yard and in view of igniting fire to the waste, the residents living around the lake and very nearby including Narayana Hrudayalaya neighbouring residents/ public , hospital is facing with the complete air pollution, and hence immediately to

this lake barbed fencing/compound is to be built and see that none enters into the lake and to protect the lake, and against the Bommasandra Municipality which is dumping waste against them through the department action is requested to be initiated.

This is for your information.

Yours faithfully,
Sd/-
Regional Officer
R.O.Sarjapura, Benglauru.

Translation copy of Annexure- VI

Office of the Regional Officer
Karnataka State Pollution Control Board
Bengaluru Sarjapura
NISARGA BHAVAN, 3RD FLOOR
Thimmaiah Road, 7th 'D' Main, Shivanagar
Opp. Pushpanjali Theatre, Bengaluru 560010
Phone: (O) 080 23230153

towards a cleaner Karnataka

No.KSPCB/RO/Sarjapura/Lake-Solid waste 2017-18/593

//BY RPAD//

17 AUG 2017
DESPATCHED

To

The Chief Officer
Bommasandra Municipality
Bommasandra, Hosur road
Anekal Taluk
Bengaluru urban Dist 560 099

Sir,

Sub; Dumping of waste on waste at
Kitaganahalli Lake Attibele Hobli,
Anekal Taluk -regarding.

Ref: 1.Complaint of public on 21.2.2017
(through email)

2.Inspection of Kitaganahalli lake on
23.2.2017 by the Officers of Regional
office.

3.From this office to the Chief Officer
Bommasandra Municipality written letter
No.685 dated 27.2.2017

4.From this office to Chief Office,
Bommasandra Municipality written letter
No.852,dt.27.3.2017

5.Cloud 9 Residents through phone to the
With regard to the Bommasandra
Municipality Dumping waste to the lake
given complaint 4.7.17

6.Officers of Regional Office, Sarjapura
Inspection On 7.8.2017

Reference to the above subject this is to inform to you that in your municipal limits produced solid waste is being brought in tractor and trucks and is being dumped into the Kitaganahalli lake, and the lake is completely covered with waste and to the waste dump the fire is lit and the air pollution is being cause. In this manner , within your municipal limits non segregated solid waste unscientifically is being dumped into the lake, and have caused lake pollution. Eventhough notices are given under ref (3) (4) above several times not to dump the waste into the lake, you are dumping again and again the waste into the lake is in violation of the law. And you are responsible for the pollution of the lake. Hence, immediately you are

finally intimated dumping the of the waste into
the lake. Otherwise against you under the
Municipal Solid waste Management rule 2016 Act
action will be initiated.

This is for your information.

Yours faithfully,
Sd/-
Regional Officer
R.O.Sarjapura, Bengaluru.

Translation copy of Annexure- VII

Office of the Regional Officer
Karnataka State Pollution Control Board
Bengaluru Sarjapura
NISARGA BHAVAN, 3RD FLOOR
Thimmaiah Road, 7th 'D' Main, Shivanagar
Opp. Pushpanjali Theatre, Bengaluru 560010
Phone: (O) 080 23230153

towards a cleaner Karnataka

No.KSPCB/RO/Sarjapura/Lake-Solid waste 2018.19/613

Date: 15 OCT 2018
DESPATCHED

To

The Chief Officer
Bommasandra Municipality
Bommasandra, Hosur road
Anekal Taluk
Bengaluru urban Dist 560 099

Sir,

Sub: In Kittaganahalli Lake area of Attibele
Hobli Anekal Taluk unauthorized the solid
waste is Poured and hence causing
pollution to the lake And lake
surrounding environment -reg.

Ref: 1.This office letter No.685 dated
27.2.2017

2.This office letter No852 dated
27.2.2017

3.This office letter No503 dated
17.8.2018

Reference to the above subject, this is to inform that, you under your municipal limits produced solid waste without segregation unscientifically every day through the tens of tractors and lorries is brought and adjacent to the Bommasandra Industrial area at Kittaganahalli lake bed is being poured and to the waste poured the fire is being lit. In view of this in the said area bad smell is spread and causing the insects, mosquitoes getting into the houses of the public and causing the menace to the public and unable to live in their houses, and in surrounding area thick smoke is spread and has become reason for air pollution, and in view of this the senior citizens living in the houses and the Cloud 9 residential area people have made several complaints to this office over phone. Further earlier too from this office under the above referred letters already to you instructions were given not to dump waste in the said place. In spite of that , in the said place you have continued dumping of waste. Every day the waste is being poured into the Kittaganahalli lake. And

adjacent to this lake is Narayana Hrudayalaya Hospital patients and to the public and the neighbouring industrial residents, due to this are facing too many problems.

The said activity is against the law, you are polluting the entire lake, eventhough earlier several times warning notice are given, the same is not taken into account, you are dumping the solid waste of your municipality to the lake every day and inspite of giving you sufficient time so far the waste is disposed in unscientific manner and have not found the alternative place for dumping, and you have not found alternate ways of disposal. In view of this activity the lake is completely polluted, the entire lake water is getting polluted and for the present condition of the affair you are responsible, and you have converted the lake as a waste dumping pit.

Hence you have stop immediately dumping of waste into Kittaganahalli lake and already dumped waste from your municipality is to be evicted and

to take action of disposing waste scientifically,
and extend your co-operation to make the said
place pollution free area and avoid the
difficulties caused by the public and protect the
lake environment. Otherwise the said activities
will be considered as illegal and to file a
criminal case against you, the recommendations
will be made to the Head office of the Board.

Yours faithfully,
Sd/-
Environment officer
R.O.Sarjapura, Bengaluru.

Translation copy of Annexure- VIII

Office of the Regional Officer
Karnataka State Pollution Control Board
Bengaluru Sarjapura
NISARGA BHAVAN, 3RD FLOOR
Thimmaiah Road, 7th 'D' Main, Shivanagar
Opp. Pushpanjali Theatre, Bengaluru 560010
Phone: (O) 080 23230153

towards a cleaner Karnataka

No.KSPCB/RO/Sarjapura/2018-19/674

Date: 19 NOV 2018
DESPATCHED

To

The Deputy Commissioner
Bengaluru urban District
Revenue complex, Kempegowda Road
Bengaluru 560001

Sir,

Sub: Pollution of lakes of Anekal
Taluk, Attibele and Sarjapura
Hobli -reg

Reference to the above subject, this is to bring to your attention that, Attibele and Sarjapura Hobli area comes within the Regional Office Sarjapura limits, and under the said Hobli the following are the four local bodies;

1. City municipality Hebbagodi

- 2.Municipality Chandapura
- 3.Municipality Bommasandra and
- 4.Municipality, Attibele.

It is know to you that the above local bodies in the recent years are converted as Local Bodies from Gram Panchayath in view of the rapid urbanization, the huge quantity of household waste, sewage water is produced in the houses which come under the said local body limits. And this sewage water is to be scientifically processed and to dispose , the above cited local bodies have not taken any kind of suitable action. Under the limits of the above local bodies any kind of under ground drainage system exist and have not installed the processing units. And hence the sewage water produced in this area are getting into the rain water/storm water drainage and are getting into the nearby lakes. In the above 4 local body limits, the main lakes are as under;

- a.Rayasandra lake
- b.Bommasandra lake

- c. Kammasandra lake
- d. Hebbagodi lake
- e. Kittaganahalli lake
- f. Chandapura lake

In addition to the above several small and mini lakes comes within the above local body limits. And from the local body area produced sewage water directly without any processing is entering into the lakes. Not only this the solid waste is unscientifically being poured into the above lake area and the fire is lit and thus causing the air pollution, and the lake water is being polluted. Resulting in, the above cited all lakes water is polluted and the said lake water cannot be used for any purposes and it has become useless even cannot be used for cattle. From this office every month the above said lake water samples are collected and analyzed. As per the analyzation report the lake water is polluted and is confirmed that to the lake every day sewage water is entering. And in order to see that the said sewage water never enters into the lake,

eventhough several times was informed to the local bodies, is of no use of any kind, and any kind of action is not initiated. This kind of activities is against the law, and is in violation of The Water (Prevention and Control of Pollution)Act 1974. And in view of this sewage water entering into the lakes, the above said lakes are polluted.

As this matter is very serious in nature, hence you have to immediately take suitable action in this connection and in the above mentioned local body area immediately to provide under ground drainage system and to process the sewage water to install the processing units , to issue directions to the head of local bodies, in the interest of the public health .

Yours faithfully,
Sd/-
Regional Officer
Sarjapura

Copy to:

1.Member Secretary, Karnataka State Pollution Control Baord, Parisara Bhavana, No.49, Church road, Bengaluru 01 for information.

2.Senior Environment officer, Waste Management Cell, Head office, KSPCB Parisar Bhavan, No.49, Church road, Bengaluru 01 for information.

3.Senior Environment officer, Bengaluru South, Karnataka State Pollution Control Board, Nisarga Bhavan, 3rd floor, Sivanagar, Bengaluru 10 for information.

4.Commissioner,CMC Hebbagodi, Attibele Hobli, Anekal Taluk, Bengaluru urban district for information and suitable action.

5.Chief Officer, Municipality Chandapura, Attibele Hobli, Anekal Taluk, Bengaluru Urban Dist. For information and suitable action.

6.Chief Officer, Municipality Bommasandra, Attibele Hobli, Anekal Taluk, Bengaluru Urban Dist. For information and suitable action.

7.Chief Officer, Municipality Attibele, Attibele Hobli, Anekal Taluk, Bengaluru Urban Dist. For information and suitable action.

Translation copy of Annexure- X I

MUNICIPALITY, BOMMASANDRA

ANEKAL TALUK, BENGALURU URBAN DIST. 560 099

No.MOB.asha/Cr/26/2019.20

date 16.12.2019

To

Hon'ble Member Secretary
Karnataka state Pollution Control Board
Bengaluru.

Sir,

Sub: In connection with the meeting
proceedings of the meeting held On
2.12.2019 in Karnataka state Pollution
Control Board office- submission of
information with regard to Action taken
by the Municipality .

Ref: Meeting proceeding of Your office dated
2.12.2019 No.PCB/WMC/3828/LKS/2019-20/
4879/ dated 9.12.2019

Reference to the above subject, on .12.2019
with regard to the Hon'ble National Green
Commission order No.750/2019 dated 25/09/2019, in
the office of the Karnataka state Pollution

Control Board meeting was arranged and in the said meeting the Hon'ble National Green Tribunal , it was informed that in connection with Kittaganahalli lake pollution the complaint is registered and to verify with regard to the complaint and on 10/01/2020 the factual condition and with regard to the action taken is to be explained. And hence in this regard through your Board an officer is deputed and with regard several materials, your attention is drawn to above referred letter;

- 1) In the said Report, coming within the municipality limits, through underground system, the sewage water not being processed through the processing units and the same is being let out directly. And the said sewage water getting into the Karnataka Industrial Area Limits through the storm water drains when collected and examined, the quality of the water is referred comes under Class E (i.e. including the agriculture for any other works unusable).

Bommasandra Municipality as upgraded from the Gram Panchayath to Municipality on 24.6.2015. During the earlier Gram Panchayath period, to several layouts the underground drainage connection is provided, and the newly formed layouts also was provided connection to the existing under ground sewage pipes and finally without processing scientifically , directly is let into the storm water drains, this matter is being seriously considered by the Bommasandra Municipality, and with regard to establishing the Sewage Water processing unit, to the Karnataka Urban water Supply and sewage Board for preparing a detailed Project Report on 14.5.2019 letter correspondence is carried out, and is in the progressive stage of exchange of technical material details (copies enclosed) and after submission of the detailed/extended report in connection with the implementation of the project action will be taken.

2) Further in the Municipal limits the collection of garbage in initial stage is not properly

segregated and only a very little quantity of dry waste is given to an Ngo named Sahas and the remaining waste is being dumped in Kittaganahalli lake bed area and on the road side in government place and on Bengaluru Hosur National highway, and to that waste the fire is lit and giving room for air pollution.

In Bommasandra Municipal limits all 23 wards, in the residential and commercial areas, in the initial stage of collecting the waste from house to house the waste is being segregated, and the wet waste in Municipal limits small area of Government place by using Bio culture is being converted as manure , and the same is being used by the local farmers for their gardens, and the dry waste is given to NGO by name Sahas (the MOU copy and photos are enclosed). It is submitted for your perusal that and on the road side, government place and on Bengaluru Hosur National Highway, from this municipality either the disposal of waste

or lighting fire to the waste is not being done.

- 3) The municipality for maintenance of the solid waste materials have not identified the land, and the land fill site is not developed, in view of this it is referred that in Kittaganahalli lake area the garbage disposed.

Under Section 12(a) of the Solid Waste Material Rules 1016, for the maintenance of the solid waste the suitable land identification and sanctioning powers is vested with the Hon'ble Deputy Commissioner. And as per section 15 in the said land suitable processing facilities, material recovery facility and sanitary land filling arrangement development is the duty of the Municipality.

In this connection, from the Municipality initially, in survey No.79 of Bommasandra

village, 0.38 guntas of Government Plantation land was identified and on 20/10/2015 held Council meeting decision was taken and for sanction of the same the proposal was submitted on 26/10/2015 to the Tahsildar. But the said proposal has not gone beyond the Asst. Commissioner office (copies enclosed).

Later for the Solid Waste Garbage Management, within 15 km. radius of Bommasandra Municipality, the land owners who are interested to sell about 10 acres of land was invited through a paper publication dated 3.5.2017. and for the said proposal too suitable responsible is not found. (paper publication copy enclosed).

In the meanwhile from the BBMP established Chikkanagamandala Solid waste Material Processing Unit, to dispose the solid waste from the Municipality limits to Processing Unit from 27/12/2016, permission was obtained the Joint Commissioner, Bommanahalli Zone,

BBMP (copies enclosed), but after several days the said Unit is stopped in view of technical reasons.

Later seeking the sanction of survey No.96 government land of Bagganadoddi village of Anekal Taluk on 3/5/2017 requisition was submitted to the Tahsildar and the proposal was made to Deputy Commissioner. But the Tahsildar have informed on 05/05/2017 that there is no land available for sanction.

Later on 16/03/2018 for sanction of survey No.23 Gomal Land of Tammanayakanahalli village of Anekal Taluk, the proposal was submitted to the Hon'ble DC, and Tahsildar. But to the said proposal any kind of reply is not received.

Further, submitting a requisition on 25/06/2019 to the Tahsildar, for the purpose of disposal of Solid Waste, to provide the list of available Government lands request is made. And the Tahsildar have said that coming within their Taluk Limit coming lands list was sought from Deputy Tahsildar, Attibele and

Revenue Inspector, Chandapura. So far the information is not made available (copies enclosed).

In the meanwhile several times on 16/02/2016, 10/05/2017, 22/08/2017, 05/12/2017, 15/07/2019, 27/06/2019, 23/07/2019/ 09/09/2019, 04/10/2019, 30/11/2019 for sanction of land the request was made with the Hon'ble Tahsildar and Tahsildar. In view of the technical reasons so far for processing the land is not sanctioned. (Copies enclosed).

- 4) In Kittaganahalli lake from the period of the earlier Gram Panchayath period, the disposed old waste to cleanse by way of bio remediation , a decision was taken in Council meeting held on 05/03/2019 in subject No.35, and from the interested firms on 3.5.2019 Expression of Interest was invited. But any of the institution has shown interest to the said proposal (copy enclosed).

In recent Developments, considering seriously the solid waste disposal, the municipality has already started working in this direction and the same is submitted as under for your perusal;

5) In Kittaganahalli lake area the disposal of waste is completely stopped, and for resisting unauthorized waste disposal in the said area by erecting the fencing and locked, and is handed over to Bommasandra Industrial Association (photograph enclosed).

6) In the primary stage, house to house level segregated waste earlier in government land by using bio culture, was being converted into manure. And now in the entire municipal limits produced all wet waste is directly given to the farmers, and by applying bio culture in their land and for preparing manure action is taken.

7) And with continuing the system of giving the dry waste to Sahas Waste Management, and the

unprocessed useless waste also is given temporarily to has, and for the permanent solution, the process of entering into MOU with them is in process.

8) ON 03/12/2019 in the Municipal Council meeting, through the Bommasandra Industrial Sangha, under their CSR Grant, with regard to rejuvenation of Kittaganahalli lake discussion was carried out and the council approval is obtained. In this regard through Bommasandra Industrial Sangha a proposal is submitted on 16/12/2019 to Municipality. Accordingly with the collaboration of Bommasandra Industrial Sangha, to clear the solid waste from Kittaganahalli lake surrounding places and to take up the rejuvenation of the lake to extend necessary co-operation to the Industrial Sangha from the Municipality , necessary action will be taken. The said Bommasandra Industrial Sangha proposal is enclosed.

While submitting the above materials along with the documents, it is brought to your perusal that in the coming days the information with regard to the developmental works will be submitted to you from time to time.

Thanking you,

Yours faithfully,
Sd/- Chief Officer
KMAS Grade
Municipality, Bommasandra.

Translation copy of Annexure-XII

MUNICIPALITY, BOMMASANDRA

ANEKAL TALUK, BENGALURU URBAN DIST. 560 099

EMAIL ITSTAFF ULB BOMMASANDRA@YAHOO.COM

PHONE NO.080 27834655

No.MOB Aa.sha./CR/13/2019.20 Date:30.11.2019

To

The Deputy Commissioner
Bengaluru Urban Dist.
Bengaluru.

Sir,

Sub: Identification and handing over the
land for the Purpose of disposal of
solid waste-reg.

Ref: 1.This office even No. letter
dt.25.6.2019 and 27.06.2016

2.This office Revenue Inspector
report dt.6.6.2019

3.Your office letter no.
jisako/tasha-01/CR 139
2018.19 dated 21.6.2019

4.Your office letter No.jisako/tasha
01./CR.139 2018.19 dated 3.6.2019

5. This office even No. letter
dt.9.9.2019 and 4.10.2019

Reference to the above subject in the letters
under ref(3)and (4), instructions are issued to

identify 2 to 5 acres of Government or Municipal Land the lands coming within the Urban Local Body limits for the purpose of disposal of waste and submit the proposal with necessary information along with the documents. Accordingly in Bommasandra Municipal Limits, as cited above to provide the details of the lands, instructions were issued to the Revenue Inspector of this office. And under ref(2) above, in Bommasandra Municipal Limits for the maintenance of the solid waste , a report is submitted that there is no 2 to 5 acres of Government or Municipal land.

Hence to provide immediately the list of the available Government Lands for the disposal of solid waste of Bommasandra Municipality under ref(1) is requested to the Hon'ble Tahsildar, Anekal. On 25.6.2019, the Honble Tashdilar Office Land Records Section have personally visited from the land records Section, the Deputy Tahsildar, Attibele was sought to provide the list of the government lands within the Anekal Taluk limits and in turn the Deputy Tahsildar, Attibele have

forwarded the file to the Revenue Inspector, Chandapura to provide the information available. But so far any action is not taken, and not responding properly. With regard to the said matter the order is passed by the NGT and relating to the solid waste disposal, the case is filed in the Lokayuktha. And to take suitable action with regard to the above matter, directions are issued to Pollution Control Board.

Hence, as this matter is of very serious in nature, and relating to this under the letter above ref. No.(5) you are instructed to give suitable directions to the Tahsildar, Anekal Taluk office, Anekal with regard to the place. And pertaining to this so far any kind of suitable information is not submitted to this office. And hence once again to the Hon'ble Tahsildar, Anekal Taluk office, Anekal, for the implementation of the "Solid waste disposal and maintenance rule 2016" and for the disposal of construction and demolition waste with regard to sanction suitable place to Bommasandra Municipality to take

immediate action, it is requested to kindly issue suitable directions.

Yours faithfully,

Sd/-

K.M.A.S. GRADE 1
Municipality, Bommasandra.

Copy to:

1.Hon'ble Director, Directorate of Municipalities,
Bengaluru urban district for information.

2.Environmental officer, Sarjapura sub division,
Karnataka State Pollution Control Board, Regional
office, Nisarga Bhavan, Bengaluru for information.

3.Hon'ble Tahsildar, Anekal Taluk office, Anekal
for information.

Translation copy of Annexure-

MUNICIPALITY, BOMMASANDRA

ANEKAL TALUK, BENGALURU URBAN DIST. 560 099

EMAIL ITSTAFF ULB BOMMASANDRA@YAHOO.COM

PHONE NO.080 27834655

No.MOB Aa.sha./CR/74/2017.18

Date: 16.03.2018

To

The Deputy Commissioner
Bengaluru Urban Dist.
Bengaluru.

Sir,

Sub: Sanction of land to Bommasandra
Municipality For the purpose of disposal
of solid waste-reg.

Ref: 1.This office letter No.MOB/Health/CR01/
2017.18 dated 3.5.2017 and 10.5.2017

2.Your office letter No.LND/Cr/29/2017.18
Dated 5.5.2017

3.Hon'ble Deputy Commissioner, Bengaluru
Urban Dist.Bengaluru office letter No.
Jinako/nasa/CR/36/2017.18 dt.9.5.2017

4.This office letter No.POB/
kamsha/25/2017.18 Dated 10.5.2017

5.This office even No. dated 5.12.2017

Reference to the above subject as per the
Government Notification No.Udd 51/MLR/Bengaluru /

2015 dated 24.6.2015, Bommasandra Gram Panchayath is upgraded to Municipality, and to Bommasandra Municipality for the purpose of Solid Waste Disposal Unit, survey No.6 of Bagganadoddi village land is identified and as per ref(1) above the proposal is submitted to Hon'ble Tahsildar. In survey No.96 of Bagganadoddi village, Government Gomala, as per the report of the Revenue Inspector, for the purpose of disposal of solid waste in Kasba Hobli limits the Government land is not available, is intimated under ref(2) Tahsildar office letter.

Further, under ref(3) orders, in Anekal Taluk limits the land evicted from encroachment, out of this for the purpose of disposal of solid waste to Bommasandra Municipality by identify the land and sanction the same, under reference(4) of this office letter is written.

On 26.10.2017 the Hon'ble Minister for Municipalities Sri.Ishwar B Khande in the Progress Verification Meeting have directed to the Hon'ble

Deputy Commissioner to grant immediately for the solid waste disposal. And accordingly to disposal the solid waste materials immediately to sanction suitable land, a letter is written to the Hon'ble Tahsildar under ref(5).

On 01.03.2018 the officers of the Karnataka state Pollution Control Board and Central Pollution Control Board urgently for the purpose of disposal of solid waste to identify a suitable place and to dispose the waste scientifically have instructed, failed to do so have said that a case will be registered against Municipality.

Further, it is given to understand that in Anekal Taluk, Kasba Hobli, Tammanayakanahalli village survey No.23, 412 acres of Government Gomal land is available. And with regard to the said land to conduct inspection and to sanction 10 acres of land to Bommasandra Municipality for Solid Waste management.

Thanking you,

Yours faithfully,
Sd/-
Chief Officer,
K.M.A.S. GRADE 1
Municipality, Bommasandra.

Copy to:

1. Hon'ble Director, Directorate of Municipalities, Bengaluru urban district for information.
2. The Assistant Commissioner, Bengaluru South Sub Division and Administrative officer, Municipality, Bommasandra for perusal.
3. Hon'ble Tahsildar, Anekal Taluk Bengaluru Urban Dist for further action.
4. Environmental officer, Regional office Sarjapura, Karnataka state Pollution Control Board for information.
5. Environmental officer, Sarjapura sub division, Karnataka State Pollution Control Board, Regional office, Nisarga Bhavan, Bengaluru for information.
6. Hon'ble Tahsildar, Anekal Taluk office, Anekal for information.

Translation copy of Annexure-

MUNICIPALITY, BOMMASANDRA

ANEKAL TALUK, BENGALURU URBAN DIST. 560 099
Email itstaff_ulb_Bommasandra@yahoo.com
Phone No.00 27834655

Ref MOB/Asha/CR/13/2019.20

Date: 25.06.2019

To

"Very urgent"

The Hon'ble Tahsildar
Anekal Taluk
Taluk office, Anekal

Sir,

Sub; Identifying the land for disposal of
solid waste and Submission of report-
reg.

Ref: 1.Hon'ble DC Bengaluru urban dist. Letter
No. Jinako/ tusha 01/CR.139/2018.19
dt.3.6.2019

2.Hon'ble Deputy Commissioner Bengaluru
Urban District letter No. jinako/tasha-
01/CR.139/2018.19 Dated 21.6.2019

3.Hon'ble National Green Tribunal order
606/2018 Dated 16.1.2019

Reference to the above subject, as directed
under ref(1) and (2), within the local body limits
for the disposal of solid waste 2 to 5 acres of
Government or Municipal land is directed to be

identified. Further as per the order under ref(3) for the purpose of solid waste of the local bodies, it is necessary to have necessary land.

In Bommasandra Municipal limits for the purpose of maintenance of solid waste , the required municipal land is not available. And hence for the disposal of Bommasandra Municipality solid waste, it is sought to submit immediately the list of the available Government lands.

"With regard said matter as the Hon'ble National Green Tribunal have passed orders, hence sought for immediate action".

Sd/-

Chief Officer,

K.M.A.S. GRADE 1

Municipality, Bommasandra.

COPY TO:

1. HON'BLE DEPUTY COMMISSIONER, BENGALURU URBAN DIST. FOR INFORMATION.

Translation copy of Annexure-

OFFICE OF THE TAHSILDAR, ANEKAL TALUK, ANEKAL

NO.LND/CR/49/2019.20

DATE 25.06.2019

MEMO

In Anekal Taluk, Attibele Hobli, Bommasandra Municipal limits as there is no necessary municipal land for the maintenance of solid waste, to provide the list of Government Land , the Chief Officer, Municipality Bommasandra have requested on 25.6.2019. In this regard to sanction the land for maintenance of the solid waste in Hobli level, along with the list of the available land , it is directed to submit the report.

Sd/-

Tahsildar

Anekal Taluk

To

Deputy tahsildar and Revenue Inspector

Attibele Hobli

Anekal Taluk.

MUNICIPALITY, BOMMASANDRA
ANEKAL TALUK, BENGALURU URBAN DIST. 560 099
Email itstaff_ulb_Bommasandra@yahoo.com
Phone No.00 27834655

Ref MOB/Asha/CR/05/2019.20

Date: 14/05/2019

To

The Asst.Exe.Engineer
Karnataka Waster Supply and Sewage Board
Jalabhavan, Bengaluru.

Sir,

Sub: Preparation of DPR for Bommasandra
Municipality Waste Water Processing Unit.

Reference to the above subject, Bommasandra Municipality is having an extent of 8.28 Kms., and as per the 2011 census the population is 28,353. The municipality is having 98% of drainage, and the municipal limit entire sewage water connection is given to underground drainage. But the municipality is not having its waste water treatment plant (STP). And hence for the purpose of construction of Sewage Treatment Plant it is

requested to provide a Detailed Project Report (DPR) . the said report and for preparation the expenses will be paid by the Municipality.

Yours faithfully,

Sd/-

Chief Officer

Municipality, Bommasandra.

Sd/-

Despatch Asst.

Municipality Bommasandra.

Translation copy of Annexure-

Office of the
Asst.Exe.Engineer
KUWS and DB Sub Division
#6, first stage, first phase,BTM,
Bengaluru 560 029
Office Ph. 41106542 Mobile No.9480813145

KARNATAKA URBAN WATER SUPPLY AND SEWAGE BOARD

No.KWB/AEE/BND/Technical/TS/AE3/248/2019.20

dt.16.8.19

By Regd. Post

To

Chief officer
Municipality
Bommasandra.

Sir,

Sub: Preparation of DPR for construction of
STP To Bommasanendra Municipality -reg

Ref: 1) Your office letter No.POB asha CR 05
2019.20 dated 14.5.2019

2) This office letter No.183 dt.16.7.2019

Reference to the above subject, under ref(2)
the following information was sought;

- 1.Municipality all wards population and Ward sketch.

2. Presently to the people of Bommasandra Municipality details of water supply (LPCD)
3. In the municipal limits existing WBM, Asphalt & concrete road length.
4. In the above referred letter, it is informed that there is 98% of Drainage provided. And pertaining to this Drainage pipe route and the chamber network sketch and presently chambers dia and height and different dia underground drainage pipe route details. And on the basis of the said details, coming within the Municipality and to be newly installed chambers and underground pipe route plan/design is to be prepared.
5. For the purpose of construction of STP unit identifying the place, and from the Pollution Control Board Department a NOC is to be obtained and the said land is to be handed over by you to the Board. It is sought to take suitable action in this regard.

6.To Bommasandra Municipality for providing the underground drainage systematically, firstly the survey work is to be done and relating to it amount to be deposited to the Board there is necessary of your acceptance. And after obtaining the above details, the survey estimation will be prepared and for depositing the approximate amount will be intimated.

So far the above mentioned material details are not provided to this office. After obtaining the details, the suitable action will be taken by the Board.

Yours faithfully,
Sd/-
Assistant Exe.Engineer
KUWS and DB ,Sub division
Bengaluru.

Translation copy of Annexure-

MUNICIPALITY BOMMASANDRA

Proceedings of the General Meeting conducted On 20.6.2018 exact at 12.30 p.m. under the chairmanship of the Hon'ble Administrative Officer, Municipality Bommasandra and Asst.Commissioner, Bengaluru South Division, Bengaluru chairmanship, in the office of the Municipality.

No.	Subject	Decision
1	Preparation of the Detailed Project report for the construction of STP-reg.	On discussion of the subject matter, in Bommasandra Municipal limits already in most of the place there is under ground drainage. But through the said underground drainage flowing sewage water for processing, there is no treatment plant. And hence for the purpose of construction of STP to

		prepare a DPR when KUWS and DPR was sought or through Expression of interest to select the suitable firm and to bear the cost for all this it was decided to be borne by Municipality.
--	--	--

Sd/-

Administrative Officer & Asst. Commissioner
Municipality, Bommasandra, Bengaluru South Sub
Division
Bengaluru Urban Dist.

True copy

Sd/-

Chief Officer

KMAs Grade 1

Municipality, Bommasandra